LOK SABHA DEBATES (English Version)

Ninth Session (Fourteenth Lok Sabha)



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CONTENTS

(Fourteenth Series, Vol. XXIV, Ninth Session, 2006/1928 (Saka)

No. 14, Monday, December 11, 2006/ Agrahayana 20,1928 (Saka)

Subject	COLUMNS
MEMBER SWORN	1
WELCOME TO PARLIAMENTARY DELEGATION FROM THE REPUBLIC OF NAMIBIA	1-2
ORAL ANSWERS TO QUESTIONS	*
*Starred Question No. 262	4-6
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 263 to 281	7-33
Unstarred Question Nos. 2601 to 2726 and 2728 to 2745	34-284
PAPERS LAID ON THE TABLE	284-293
MESSAGES FROM RAJYA SABHA	293-294
COMMITTEE ON EMPOWERMENT OF WOMEN	
Ninth Report	294
COMMITTEE ON PUBLIC UNDERTAKINGS	
Fifteenth Report	294
ANNEXURE-I	297-304
Member-wise Index to Starred Questions	297-298
Member-wise Index to Unstarred Questions	298-302
ANNEXURE-II	303-304
Ministry-wise Index to Starred Questions	303-304
Ministry-wise Index to Unstarred Questions	303-304

^{*} The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House.

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LOK SABHA DEBATES

LOK SABHA

Monday, December 11, 2006/ Agrahayana 20, 1928 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

MEMBER SWORN

[English]

MR. SPEAKER: Now, Secretary-General may call out the name of the Member to take oath.

SECRETARY-GENERAL: Shri K. Chandrashekar Rao, Karimnagar, Andhra Pradesh.

SHR! K. CHANDRASEKHAR RAO (Karimnagar)

...(Interruptions)

MR. SPEAKER: Order, please. Very respected visitors are sitting here.

...(Interruptions)

11.01 hrs.

WELCOME TO PARLIAMENTARY DELEGATION FROM THE REPUBLIC OF NAMIBIA

[English]

MR. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the Hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Dr. Theo-Ben Gurirab, Speaker of the National Assembly of the Republic of Namibia and the members of the Parliamentary Delegation from the Republic of Namibia who are on a visit to India as our honoured guests.

They arrived in India on Sunday, 10th December, 2006. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the

President of the Republic of Namibia, the Parliament, the Government and the friendly people of the Republic of Namibia.

They are most welcome.

...(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, I have given notice to suspend the Question Hour. ...(Interruptions)

[English]

MR. SPEAKER: Prof. Malhotra, I will allow you to raise this matter after the Question Hour.

[Translation]

PROF. VIJAY KUMAR MALHOTRA: Sir, as regard the reason to suspend Question Hour.

[English]

I have a right to say something.

MR. SPEAKER: Prof. Malhotra, may I request you something?

...(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: We gave notice to suspend the Question Hour because during the meeting of National Development Council held on day before yesterday, the hon'ble Prime Minister in his speech made an objectional statement that Muslims should have the first right, all type of ...(Interruptions) it is objectionable ...(Interruptions)

MR. SPEAKER: You, please sit down. If you keep on standing like this, it will create more disturbance.

...(Interruptions)

[English]

MR. SPEAKER: Prof. Malhotra, I will allow you to raise this matter after the Question Hour.

...(Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)...*

MR. SPEAKER: May I request all of you?

[Translation]

Please sit down.

...(Interruptions)

SHRI SUNIL KUMAR MAHATO (Jamshedpur): We have given notice. The highjacking of plane. ...(Interruptions)

[English]

MR. SPEAKER: Please go to your seat.

...(Interruptions)

[Translation]

MR. SPEAKER: Please go to your seat.

[English]

MR. SPEAKER: Nothing will go on record.

(Interruptions)...*

MR. SPEAKER: Q. No. 262

...(Interruptions)

MR. SPEAKER: Nothing will be recorded. Prof. Vijay Kumar Malhotra, I will allow you at 12 of the Clock.

(Interruptions)...*

MR. SPEAKER: Let us conduct ourselves with some dianity. Please go to your seats. Q. No. 262.

[Translation]

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, he should make a statement in this regard.

MR. SPEAKER: Statement will be made and other business of the House will also be conducted.

...(Interruptions)

[English]

MR. SPEAKER: Now, I will start the Question Hour. O. No. 262.

...(Interruptions)

[Translation]

MR. SPEAKER: You please sit down.

...(Interruptions)

MR. SPEAKER: I told you that you will be allowed to speak at 12 o' clock.

...(Interruptions)

[English]

MR. SPEAKER: Q. 262 - Shrimati Sangeeta Kumari Singh Deo - Not present.

Shri Sunil Kumar Mahato.

...(Interruptions)

MR. SPEAKER: I tell you that I will give you an opportunity at 12 of the Clock.

...(Interruptions)

MR. SPEAKER: Nothing is to be recorded. Do not record one word.

(Interruptions)...*

11.06 hrs.

(At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

11.07 hrs.

ORAL ANSWER TO QUESTIONS

MR. SPEAKER: Shri Sunil Kumar Mahato, Q.No. 262.

[Translation]

Irrigation Under Bharat Nirman

+

262. SHRI SUNIL MAHATO:

SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has formulated any plan to irrigate sizeable area of land under the Bharat Nirman Yojana;

^{*} Not recorded

^{*} Not recorded

to Questions

- if so, the details thereof and the parameters (b) within which the said scheme is to be implemented; and
- the areas which are likely to be benefited initially thereunder alongwith the criterion laid down in this regard?

[English]

5

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Bharat Nirman envisages creation of one crore hectare of irrigation potential through (i) completion of on-going major & medium irrigation projects, (ii) minor irrigation schemes, (iii) extension, renovation and modernization (ERM) of major and medium projects and (iv) repair, renovation and restoration of water bodies. The details are annexed.

The projects/schemes for creation of irrigation potential are taken up by State Governments from their own resources according to their priorities. Government of India has enhanced allocation for grants under Accelerated Irrigation Benefit Programme (AIBP) to provide support to State Governments.

Annexure Irrigation Component of Bharat Nirman

SI. No.	Activities	Irrigation (in Mha)	Potential
ı	Major & Medium Irrigation		
	 Completion of on-going Projects 	4.2	
	 Extension, Renovation ar Modernization of Major & Medium Irrigation Projects 		
	Total of Major & Medium Irriga	tion	5.2
H	Minor Irrigation		
	Surface Water	1.0	
	Ground Water	2.8	
	 Repair, Renovation & Restoration of Water bodi ERM of MI Schemes 	ies/ 1.0	
	Total of Minor Irrigation		4.8
	Grand Total		10.0

[Translation]

SHRI SUNIL KUMAR MAHATO: Mr. Speaker, Sir. farmers of the country are still dependent on nature. If there is adequate rainfall, crops are grown but the lack of rainfall leads to failure of crop. ...(Interruptions)

[English]

MR. SPEAKER: I adjourn the House till 11,30 a.m.

11.08 hrs.

The Lok Sabha then adjourned till thirty minutes past Eleven of the Clock.

11.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Eleven of the Clock.

(Mr. Speaker in the Chair)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir. we had demanded that the statement given by hon'ble Prime Minister is objectionable ... (Interruptions) he should appologies ...(Interruptions) He should withdraw his words ...(Interruptions)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Mr. Speaker, Sir, the entire nation is behind the Prime Minister. ... (Interruptions)

MR. SPEAKER: Nothing is going on record. ...(Interruptions)...*

11.31 hrs.

(At this stage Shrimati Kiran Maheshwari and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

^{*} Not recorded

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Krishi Vigyan Kendras

*263. SHRI JIVABHAI A. PATEL: SHRI HARIKEWAL PRASAD:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of Krishi Vigyan Kendras (KVKs),
 Agricultural Universities and Institutes of Indian Council of
 Agricultural Research (ICAR) in the country, separately;
- (b) the total expenditure incurred thereon during the last three years, separately;
- (c) whether the Government has assessed the quality of research undertaken by these institutions; and
 - (d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) There are 541 Krishi Vigyan Kendras (KVKs), 42 Agricultural Universities, 95 ICAR Institutions in the country.

(b) The total Expenditure incurred thereon by the ICAR is as under:

(Rs. in Crore)

2003-04	2004-05	2005-06
1478.62	1628.65	1843.19

(c) and (d) ICAR has an in-built mechanism of undertaking the assessment/ evaluation of its various research programmes/ schemes. At Headquarters level, there are eight Subject Matter Divisions which assess and monitor the quality of research undertaken by the Institutions under their domain. At regional level, there are eight Regional Committees comprising various State Government functionaries, State Agricultural Universities and ICAR Institutes which review the status of Agricultural Research and make recommendations on location specific problems peculiar to that region. At Institute level, there are Staff Research Council, Institute Management Committee (Institute Management Board for Institutes having the status of deemed-to-be universities). Each

Institute also has a Research Advisory Committee which is constituted of outside eminent experts as Members as well as Chairman. Further, each Institute, after a period of Five Year is reviewed by a Quinquennial Review Team (QRT) constituted of outside eminent experts as Members as well as Chairman which thoroughly evaluate the research programmes/ schemes.

[English]

Modernisation of Steel PSUs

*264. SHRI AJOY CHAKRABORTY:

SHRI E. PONNUSWAMY:

Will the Minister of STEEL be pleased to state:

- (a) whether the Government has finalised any programme for modernisation and restructuring of steel units in the public sector;
 - (b) if so, the details thereof;
- (c) the expenditure involved therein and the funds allocated/proposed to be allocated therefor; and
- (d) the plan proposed to rehabilitate the displaced employees as a result thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN): (a) to (c) Yes, Sir. Both the steel-making companies under the administrative control of the Ministry of Steel, i.e. the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) are undertaking ambitious modernization and expansion plans. The Steel Authority of India Limited proposes to modernize and expand its annual production from the present level of 14.6 million tonnes (2005-06) of hot metal to 22.9 million tonnes of hot metal by the year 2010 at an estimated cost of Rs. 37,000 crores. Besides capacity enhancement, the growth plan also includes reducing technological obsolescence, ensuring energy savings, enriching product mix, pollution control, developing mines & collieries to meet higher requirement of key inputs, introducing customer centric processing and inducting matching infrastructure facilities in the plant to support higher production.

The Rashtriya Ispat Nigam Limited proposes to enhance its capacity from the present level of 3.4 million tonnes of hot metal to 6.5 million tonnes per annum by the year 2009 at an estimated cost of Rs. 8692 crores.

The expenditure involved in these programmes is proposed to be funded by the PSUs from their own internal resources and supplemented by market borrowings, as required.

AGRAHAYANA 20, 1928 (SAKA)

(d) The displacement of employees as a consequence of modernization is not envisaged either in SAIL or in RINL. It is proposed to train and redeploy existing employees to adopt new technologies and processes arising from the modernization and expansion programmes.

[Translation]

9

Production of Paddy

*265. SHRI GANESH SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) the production of paddy in the country during the last three years, year-wise;
- (b) whether the production of paddy has declined in the country during the current year;
 - (c) if so, the reasons therefor; and
- the measures being taken by the Government to increase the production of paddy?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-BUTION (SHRI SHARAD PAWAR): (a) The production of paddy in the country during the last three years was as under 132.80 million tonnes during 2003-04, 124.70 million tonnes during 2004-05 and 136.56 million tonnes during 2005-06.

- As per the 1st Advance estimates released on 15.09.2006; production of paddy for Kharif 2006-07 is estimated at 113.61 million tonnes, which is 3.45 million tonnes less than the fourth advance estimates of 117.06 million tonnes for Kharif 2005-06.
- The main reason for decline in production is less area coverage, estimated at 38.08 million hectare for Kharlf 2006-07 (1st Advance Estimates) compared to 39.24 million hectares for Kharif 2005-06 (4th Advance Estimates).
- In order to increase the production of paddy, (d) the Government is implementing a major Centrally Sponsored Scheme "Integrated Cereals Development Programme in Rice Based Cropping System Areas (ICDP-

Rice)" under Macro Management Mode of Agriculture. Under the Scheme, assistance is provided on 90:10 percent basis between the Government of India and the State Governments, especially for production and distribution of seeds. Further, Indian Council of Agricultural Research (ICAR) has developed more than 700 high vielding varieties and 28 hybrids suitable for different agroclimatic conditions. Frontline demonstrations are also organized by ICAR on farmers' fields on 100% Central Government assistance for transfer of technology. A minimum price guarantee is also provided to the paddy growers through the price support mechanism.

Advertisements by PSUs

*266. SHRI BHUVANESHWAR PRASAD MEHTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the policy regarding award of advertisements by the various Departments of the Government and the Public Sector Undertakings (PSUs):
- whether some PSUs are reportedly giving their advertisements to private television channels neglecting Prasar Bharati:
 - if so, the details thereof; and (c)
- (d) the steps proposed to be taken to ensure award of advertisements by PSUs to Prasar Bharati?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) As per the policy of the Ministry of Information and Broadcasting, Directorate of Advertising and Visual Publicity (DAVP) is the nodal agency for release of all advertisements in both print as well as electronic media, by all central government Ministries/Departments including Public Sector Undertakings.

(b) and (c) So far no Central Public Sector Undertaking (PSU) has approached DAVP for release of advertisements in Electronic Media including Prasar Bharati under the new Policy.

However, Doordarshan is getting advertisements from various Government Ministries and PSUs. Details are as given in the statement enclosed.

As included in the Ministry of Information and Broadcasting's new Advertisement Policy, the need of

routing all advertisements of Ministries/ Departments of Government of India and Central Public Sector Undertakings and autonomous bodies through DAVP is being emphasized from time to time.

Doordarshan has set up a separate Development Communication Division to market Doordarshan among Government Departments and PSUs.

Statement

List of Ministries/ Departments and PSUs advertising through Doordarshan

Ministries	Departments	Public Sector Undertakings (PSUs)
Health And Family Welfare (10 Departments)	Adult Education	PCRA
Women and Child Development	Elementary Education	ONGC
Consumer Affairs	Delhi Secretariat	Drug Control and Pharmaceuticals
Finance	Birth and Death	Delhi Transco Limited
Tribal Affairs	Personal, PG and Pensions	National Highway Authority of India
Home Affairs	Company Affairs	Integrated Rural Develop- ment Agency (IRDA)
Environment and Forests	Bureau of Indian Standards	
Rural Development	Directorate of Income Tax	
Social justice and Empowerment	Food and Nutrition Board	
Petroleum	Custom and Excise	
Panchayati Raj Science and Technology	Animal Husbandry	

Indian Trade Organisation for Farmers

*267. SHRI RAKESH SINGH:

SHRI CHENGARA SURENDRAN:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the country has become dependent on imported foodgrains;
 - (b) if so, the reasons therefor;
- (c) whether the recommendations of the National Commission for Farmers for setting up of Indian Trade Organisation (ITO) has been accepted by the Government; and
- (d) if so, the salient features of the proposed ITO and the time by which it is likely to become operational?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) No, Sir. The production of foodgrains in the country was 198.36 million tonnes in 2004-05 and 208.3 million tonnes in 2005-06 against the requirement of 188.38 million tonnes in 2004-05 and 191.17 million tonnes in 2005-06.

(c) and (d) The National Commission on Farmers (NCF) has recommended that an Indian Trade Organisation (ITO) should be established. The recommendations of the NCF are under examination by Government.

[English]

Depleting Forest Cover

*268. SHRI ASADUDDIN OWAISI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a forest report is published by the Forest Survey of India every second year;
- (b) if so, the survey last conducted alongwith the salient features thereof;
- (c) whether the legal and financial measures under the Centrally Sponsored Schemes and the externally aided projects has not been able to protect the declining trend of forest cover in the country; and
- (d) if so, the effective steps proposed to be taken to remedy the situation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): (a) Yes, Sir. The Forest Survey of India (FSI) publishes State of Forest Report (SFR) on biennial basis.

- (b) The last assessment of forest cover was made in 2003, which is based on the remote sensing satellite data of the year 2002. The forest cover of the country as per the SFR 2003 is 678,333 km² and constitutes 20.64 percent of its geographical area. Of this, the Very Dense Forest (VDF) constitutes 51,285 km² (1.56%) Moderately Dense Forest (MDF) constitutes 339,279 km² (10.32%) and open forest constitutes 287,769 km² (8.76%), Madhya Pradesh with 76,429 km² of forest cover has the maximum forest cover among all the States/Union Territories, followed by Arunachal Pradesh (68,019 km²) and Chhattisgarh (55,998 km²).
- (c) and (d) No, Sir. The forest cover of the country has shown an increasing trend over the last three assessments. The figures for the forest cover of the country as per the last three blennial assessments published in the State of Forest Reports are given below:

(Area in Km²)

1999	2001	2003
637,293	675,538	678,333

However, the Government has taken several steps like setting up of Forest Development Agencies, eliciting people's participation through Joint Forest Management (JFM), implementation of National Afforestation Programme (NAP) Scheme for regeneration of degraded forests for the protection and conservation of forests and to promote tree planting activities in the country.

[Translation]

Advertisements Misleading Consumers

*269. DR. RAJESH MISHRA:

SHRI AVTAR SINGH BHADANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to set up a National Consumer Protection Regulatory Authority to put a check on the increasing number of advertisements misleading consumers by unscrupulous manufacturers;
 - (b) if so, the details thereof; and
- (c) if not, the steps proposed to be taken to check such misleading advertisements?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) There is a proposal to set up a National Consumer Protection Authority, which inter-alia would adjudicate on complaints concerning misleading advertisements by unscrupulous manufacturers impacting a class of consumers.

(c) Does not arise.

[English]

Conservation of Mangroves

*270. SHRI S. AJAYA KUMAR:

SHRI SURESH PRABHAKAR PRABHU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the area of mangrove forests in the country, State-wise and location-wise;
- (b) whether the Government extends any protection to mangrove forests;
 - (c) if so, the details thereof;
- (d) whether project proposals for conservation of mangroves received from various States are pending approval; and
- (e) if so, the time by which they are likely to be sanctioned?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): (a) The Forest Survey of India carries out mangrove cover assessment as part of forest cover assessment once every two years by interpretation of satellite imagery. The results are published in 'State of Forest Report'. According to the State of Forest Report of 2003, the total area of the Indian mangroves is about 4,461 km². The state-wise & location-wise break-up of mangroves areas is as follows:

(Area in km²)

SI. No.	State/UT and District	Total
1	2	3
1.	Andhra Pradesh	
	East Godavari	188
	Guntur	47
	Krishna	93
	Prakasham	1
•	Total	329
2.	Gos	
	North Goa	7
	South Goa	3
-	Total	10
3.	Gujarat	
	Ahmedabad	2
	Bharuch	33
	Bhavnagar	16
	Jam Nagar	141
	Kuchchh	749
	Navsari	1
	Porbandar	1
	Rajkot	2
	Surat	13
	Valsad	2
	Total	960
4.	Karnataka	
	Kannad Uttar	2

1	2	3
	Udipi	1
	Total	3
5.	Kerala	
	Ernakulam	1
	Cannanore	7
	Total	8
6.	Maharashtra	
	Mumbai City	1
	Mumbai Suburb	31
	Raigarh	38
	Ratnagire	14
	Sindhudurg	2
	Thane	30
	Total	116
7.	Orissa	
	Baleshwar	4
	Bhadrak	20
	Jagatsinghpur	3
	Kendrapara	180
	Total	207
8.	Tamil Nadu	
	Chidambaranar	2
	Caddalore	7
	Nagapattinam	17
	Ramanathapuram	1
	Thanjavur	8
	Total	35
9.	West Bengal	
	Midinipur	9
	24 Pargana North	28
	24 Pargana South	2083
	Total	2120

1	2	3
10.	Andaman & Nicober Islands	
	Andaman	644
	Nicobar	27
	Total	671
11.	Daman & Diu	
	Diu	1
	Total	1
12.	Pondicherry	
	Yanam	1
	Total	1
	Grand Total	4461

(b) and (c) Yes, Sir. The mangroves are protected through a range of regulatory measures such as Environment Protection Act (1986), the Coastal Regulation Zone Notification (1991) issued under the said Act, the Indian Forest Act (1927) and the Forest (Conservation) Act, 1980. The protection of mangroves is also ensured through the monitoring of compliance of conditions imposed while according Environmental Clearance by Regional Offices of the Ministry and State Pollution Control Boards (SPCBs) and through the enforcement of emission and effluent standards by industries and other entities by the SPCBs.

(d) and (e) Of the 22 proposals received from various coastal State Governments/Union Territories during the current financial year, 15 proposals have been sanctioned and released assistance. It is not possible to indicate specific time frame within which the remaining proposals will be approved as it is contingent upon the proposals' adherence to prescribed norms and availability of budgetary resources.

[Translation]

Allocation of Poor Quality Wheat

- *271. SHRI THAWAR CHAND GEHLOT: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether the Government has allocated poor quality of wheat for distribution under the Public Distribution System and other foodgrain based welfare schemes;

- (b) if so, the details thereof alongwith the name of the States from where such complaints have been received during the last three years; and
 - (c) the action taken by the Government thereon?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) No, Sir. Wheat of only Fair Average Quality (FAQ) is issued for distribution under the Public Distribution System (PDS) and other foodgrain based welfare schemes.

- (b) and (c) No complaint regarding allocation of poor quality wheat for distribution under PDS and other welfare schemes has been received from any of the State Governments/UT Administrations during the last three years. However, in a vast net work with 4.86 lac Fair Price Shops (FPSs) in the country, the possibilities of complaints in some cases/places can not be ruled out. Whenever the Government receives such complaints, these are forwarded to the concerned State Governments/agencies for appropriate action. With a view to ensuring that only good quality foodgrains are issued to the State Governments/ UT Administrations for distribution to consumers, the Government has taken following steps:-
- (a) Ample opportunities are provided to the officials of the State Governments/UT Administrations to inspect the stocks prior to lifting from the Food Corporation of India (FCI) godowns.
- (b) Instructions have been issued to all the State Governments/UT Administrations that an officer not below the rank of Inspector should be deputed to check the quality of foodgrains before lifting from the FCI godowns.
- (c) The samples of foodgrains are jointly drawn and sealed by the officers of the State Governments/UT Administrations and the FCI at the time of issue of stocks from FCI godowns for display at the counters of Fair Price Shops (FPSs).
- (d) The officers of the State Governments/UT Administrations and the Department of Food & Public Distribution of the Ministry carry out surprise checks of the FPSs, to oversee the quality of foodgrains being distributed through PDS.
- (e) The officers of the Department of Food & Public Distribution of the Ministry designated as 'Area Officers' for monitoring the PDS work in the respective States/UTs also

ensuring full benefits under the labour laws to all the workers:

DECEMBER 11, 2006

undertake visits to the storage depots and the FPSs, during their visit to the States/UTs to check the quality of foodgrains being issued.

Utilisation of Funds under NAP

*272. SHRI VIRENDRA KUMAR: SHRIMATI NEETA PATERIYA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to set-up a committee or any other mechanism for monitoring and having control over the funds allocated under the National Afforestation Programme;
 - (b) if so, the details thereof; and
- (c) if not, the manner in which the Government proposes to ensure proper utilisation of the funds allocated under the said scheme?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): (a) to (c) There is no proposal for setting up a new committee for monitoring of National Afforestation Programme (NAP) scheme. The operational guidelines of the scheme already provide for a National-level Steering Committee chaired by Secretary, Ministry of Environment and Forests, and a State-level Coordination Committee chaired by Chief Secretary of the State for monitoring the implementation of projects under the scheme. The first installment to projects under the NAP scheme is released by the Ministry of Environment and Forests after scrutiny of proposals submitted by States. The second and subsequent installments to the projects under the scheme, are released after submission of appropriate proposals from the States, along with requisite documents including periodic progress reports, and utilization certificate. The accounts of FDAs are also audited annually by Chartered Accountants.

Industrial Workers under EPF

- *273. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- the percentage of industrial workers in the country getting the benefit of Employees Provident Fund Scheme, State-wise;
 - (b) the details of the Government mechanism for

- whether the Government is aware of the (c) activities of certain unscrupulous elements in the Employees Provident Fund (EPF) offices who are allegedly exploiting the workers; and
- if so, the steps taken/proposed to be taken by the Government to check such activities to prevent exploitation of the workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The Employees' Provident Funds & Miscella-neous Provisions Act, 1952 is applicable to 182 class of establishments employing 20 or more employees. As on 31.03.2006, the number of beneficiaries working in such establishments getting benefits under Employees' Provident Fund Scheme, 1952 was 4,29,53,009 as per details given in the statement enclosed.

The Employees' Provident Funds & Miscellaneous Provisions Act, 1952 applies with its own force and the establishments fulfilling the condition of the applicability are required to comply with the provisions of the Act. Special drives are launched from time-to-time for coverage of coverable establishments avoiding compliance. Further compliance of the covered establishments is monitored regularly to ensure that the benefits under the Act and Schemes framed thereunder are extended to all eligible employees.

The Labour Enforcement Officers (Central) of the Organisation of the Chief Labour Commissioner (Central) are declared as inspectors under various labour laws, who carry out inspections of the establishments in the Central sphere regularly in order to secure compliance with the provisions of labour laws. Prosecutions are launched, and claim cases are filed in the courts and before the appropriate authority against the employers in respect of violations/irregularities detected during inspections.

The State Governments are also the "appropriate Government" under various labour laws. In case of any violation of labour laws, it is for the appropriate Government to take necessary action as they are legally vested with the power to deal with such violations.

(c) and (d) With a view to restricting the activities of

unscrupulous elements, strict vigil is kept on the functioning of all offices of Employnes' Provident Fund Organisation, A full fledged grievance redressal machinery already exists in the organisation to redress grievances of the aggrieved member/employer. Whenever activities of unscrupulous elements are detected, appropriate action e.g. lodging complaints, disciplinary action etc. is taken against the persons concerned.

Statement Details of beneficiaries of EPF as on 31.03.2006

2012.10 01 201101101121100 01 2	
Region Number of meml	
Andhra Pradesh	3196024
Bihar	237447
Chhattisgarh	323079
Delhi	2168599
Goa	343911
Gujarat	3711889
Haryana	2514523
Himachal Pradesh	231857
Jharkhand	761 6 80
Kamataka	4106119
Kerala	1291173
Maharashtra	8000839
Madhya Pradesh	1436072
N.E. Region	222026
Orissa	728062
Punjab	2392381
Rajasthan	1442549
Tamil Nadu	5480701
Uttaranchal	191440
Uttar Pradesh	1534076
West Bengal	2638562
Total	42953009

[English]

National Water Policy

*274. SHRI ADHIR CHOWDHURY: SHRI G.M. SIDDESWARA:

Will the Minister of WATER RESOURCES be pleased to state:

- whether the expert groups set up by the (a) Government on uniform national water policy and to protect its reckless use have given their recommendations to the Government from time to time:
 - if so, the details in this regard; (b)
- (c) whether a model bill has been recently circulated to the States for setting up water regulatory mechanism:
- (d) if so, the response of the State Governments on this bill; and
- (e) the details of other concrete steps taken to check exploitation of groundwater?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) The Ministry of Water Resources has not set up Experts Groups on uniform national water policy and to protect its reckless use.

- Does not arise. (b)
- (c) to (e) Water being a state subject, the schemes for development and management of water resources including those for ground water are taken up by State Governments, Similarly, the steps to check exploitation of ground water are also undertaken by the respective State Governments. However, with a view to encourage and assist the State Governments in this regard, the Ministry of Water Resources has undertaken the following measures:
- A draft Model Bill to regulate and control the development and management of ground water has been circulated to the States and Union Territories. The Union Minister of Water Resources in his letter dated 11.9.2006 addressed to the Chief Ministers of States and Administrators of Union Territories, has appealed to the State Governments to enact ground water legislation for checking over-exploitation of ground water.

- Central Ground Water Authority has issued directions to all the Chief Secretaries of States having overexploited blocks to take all necessary measures to promote rain water harvesting for artificial recharge to ground water falling under their jurisdiction and ensure inclusion of roof top rain water harvesting in the building bye-laws.
- (iii) The Ministry of Water Resources has constituted an Advisory Council on Artificial Recharge to Ground Water under the Chairmanship of Union Minister of Water Resources with the main objective to popularize the concept of artificial recharge to ground water among all stakeholders.

Subsidy on Handling of Foodgrains

*275. SHRI RAGHUNATH JHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION. be pleased to state:

- whether the cost of handling of foodgrains by (a) public agencies is very high and the Government spends major part of food subsidy on handling; and
- (b) if so, the remedial measures taken to reduce the cost of handling foodgrains for distribution through the **Public Distribution System?**

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-BUTION (SHRI SHARAD PAWAR): (a) No, Sir. The cost of handling of foodgrains by Food Corporation of India (FCI) as a percentage to the total food subsidy incurred is around 7%.

- (b) To further reduce the handling cost; FCI has, inter-alia, taken/proposed the following measures:
- **(i)** Reduction of surplus labour strength through implementation of Voluntary Retirement Scheme (VRS).
- Redepolyment of labour from surplus areas to (ii) deficit areas.
 - (iii) Revision of handling norms.

Functioning of Consumer Protection Council

*276. SHRI BADIGA RAMAKRISHNA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the functions of the Consumer Protection Council (CPC) in the country:

DECEMBER 11, 2006

- whether many States have failed to set up the CPC as mandated under Section 8A of the Consumer Protection Act:
- if so, the manner in which the Government (c) proposes to encourage the States to set up the CPC; and
- the details of cases filed and disposed of by CPC during the last three years, year-wise and Statewise?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-BUTION (SHRI SHARAD PAWAR): (a) The objects of the Consumer Protection Councils are to promote and protect the rights of the consumers.

- District Consumer Protection Councils as mandated through Section 8A of the Consumer Protection Act, 1986, which came into force with effect from 15.3.2003. have been set up so far in 11 States/UTs whereas in 3 other States/UTs. the District Consumer Protection Councils are partly constituted.
- The Central Government has been impressing upon the States/UTs to establish these Consumer Protection Councils in their respective States/UTs as it is their responsibility under the act.
- The question does not arise since the Consumer Protection Councils are not adjudicatory bodies in respect of consumer complaints.

EIA Norms

*277. SHRI NIKHIL KUMAR:

SHRI NAVEEN JINDAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Union Government has recently announced the new Environmental Impact Assessment norms relaxing the rules for obtaining environmental clearance;
- (b) if so, the details of the methodology adopted therefor:
- the extent to which the various sectors are (c) likely to be benefited from the norms:

- (d) whether the methodology adopted by the Government has been criticised by various NGOs/industries:
- (e) if so, the details thereof alongwith the grounds for such criticism:
- whether Panchayati Raj institutions are proposed to be consulted before the finalisation of such norms:
 - (g) if so, the details thereof; and
 - (h) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): (a) The Environment Impact Assessment (EIA) Notification, 2006 has been notified on 14th September, 2006 to make the EIA process more efficient, decentralized and transparent.

- The methodology adopted in bringing out the EIA Notification of 14th September, 2006 inter alia included comprehensive review of the EIA Notification, 1994 and Environmental Clearance process undertaken by the Ministry of Environment and Forests (MoEF), recommendations for the regulatory reforms by the Govindarajan Committee constituted by the Central Government, detailed consultations with the State Environment Ministers and Secretaries, relevant Central Government Ministries/ Departments, Non-Governmental Organizations (NGOs) and Industry Associations, issuing a draft EIA Notification on 15th September 2005 inviting objections/comments from all the affected individuals /organizations within the stipulated period of 60 days, compiling and reviewing all the comments received and holding further consultations with all the concerned stakeholders.
- For prior Environmental Clearance under the (c) EIA Notification, 2006, benefits to the project proponents will accrue mainly because of the decentralization and efficiency of processing envisaged therein.
- (d) and (e) All valid suggestions made during the consultations have been included appropriately in the Notification.
- (f) to (h) Does not arise since wide consultations with all relevant stakeholders were held before finalization of the Notification as brought out in reply to part (b) above.

Irrigation Schemes for Small and Marginal Farmers

*278. SHRI KINJARAPU YERRANNAIDU: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has prepared any new irrigation schemes for the benefit of small and marginal farmers:
 - (b) if so, the details thereof:

AGRAHAYANA 20, 1928 (SAKA)

- (c) the amount allocated and proposed to be allocated therefor:
- the time by which these schemes are likely to be implemented: and
- the number of farmers likely to be benefited (e) therefrom?

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): (a) to (e) Following schemes are launched by Government of India for the benefit of small and marginal farmers:

(1) Minor irrigation schemes for Scheduled Tribes under Article 275(1)

In consonance with the commitment made in the National Common Minimum Programme (NCMP) that the Government will launch a comprehensive National Programme for Minor Irrigation of land owned by Dalits and Adivasis, the Ministry of Tribal Affairs initiated a special programme during 2005-06 to provide 100 percent financial assistance to States for taking up minor imigation schemes for Scheduled Tribes land. Planning Commission had made an allocation of Rs.50 crore under the Article 275(1) of the Constitution in the budget of the Ministry of Tribal Affairs exclusively for providing minor irrigation facilities in the tribal areas of the States. During the current year, the Planning Commission has earmarked an amount of Rs.150 crore for Minor Irrigation of tribal owned lands out of Rs.400 crore allocated under Art. 275(1) of the Constitution of India.

(2) Water Harvesting Schemes for SC/ST farmers financed by NABARD under Banking division of Ministry of Finance

The Finance Minister in his Budget Speech 2004-05 announced the Water Harvesting Scheme for SC/ST farmers. NABARD under the Banking division of Ministry of Finance is implementing the scheme. The scheme to provide 24500 water harvesting structures at an estimated cost of Rs.49 crores with 50% subsidy. The scheme is under operation since 2004-05 and Rs.64 lakh was released as subsidy in 2004-05. In 2005-06, Rs.8.50 crore

was provided in RE for subsidy. Rs.16 crore is kept as budgetary support for subsidy for the year 2006-07. Under the scheme, location specific rainwater harvesting structures have been proposed with suitable lifting devices. 3366 water harvesting structures have been reported constructed by December, 2005.

(3) Scheme on Micro Irrigation

Government has launched a Centrally sponsored scheme on Micro Irrigation in January, 2006 for implementation throughout the country. Under the Scheme. 50% subsidy is provided for the system cost out of which 40% will be borne by the Central Government and 10% by the State Government. The remaining 50% will be borne by the beneficiary either through his or her own resources or soft loan from financial institutions. The scheme includes both drip and sprinkler irrigation for all horticulture and also non-horticulture crops like sugarcane, wheat, oil seeds, cotton except oil palm, etc. All categories of farmers are covered under the scheme ensuring at least 25% of the beneficiaries are small and marginal farmers. During 2005-06 and 2006-07, a sum of Rs.280.49 crore and Rs.520.00 crore respectively are allocated. Release of fund is being made on the basis of approved Annual Action Plan received from different States.

(4) In addition to the above, the Ministry of Rural Development is implementing the Swaranjayanti Gram Swarozgar Yojna (SGSY), Sampoorna Grameen Rozgar Yojana (SGRY), National Rural Employment Guarantee Act (NREGA), Integrated Watershed Development Project (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) to provide Irrigation facilities to rural people including small and marginal farmers.

Second Green Revolution

*279. SHRI JYOTIRADITYA M. SCINDIA: SHRI CHANDRA MANI TRIPATHI:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether special efforts are being made by the Government in respect of Second Green Revolution in the country;
- (b) if so, the schemes chalked out by the Government in this regard;
- (c) the funds allocated/released for the purpose during the last three years, year-wise;

- (d) whether the Union Government has issued any directions to States/Union Territories in respect of Second Green Revolution:
 - (e) if so, the details thereof:

DECEMBER 11, 2006

- (f) whether the private sector has also shown its interest in this regard; and
- (g) if so, the details thereof alongwith the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-BUTION (SHRI SHARAD PAWAR): (a) to (g) The revitalization of the agricultural sector, the improvement in its production and productivity, and enhancement of the income of the farmers are some of the major thrust areas identified by the Government for focused and concerted action. A number of programmes are under implementation which aim to achieve this objective. Some of the more prominent initiatives taken during the recent months are launching of the National Horticulture Mission as a part of agricultural diversification to high value crops and to assure nutritional security and income support to farm households; the scheme relating to micro irrigation for efficient use of water which is of particular benefit in the dry land and rainfed area: establishment of National Rainfed Authority of India for promoting sustainable agricultural development in dry land and rainfed areas; strengthening of extension support system for dissemination of developing technologies at the farm gate; liberalization and strengthening of marketing infrastructure; improvement in supply of quality inputs; etc. It is also the endeavour of the Government to promote public-private partnership in the agricultural sector in various areas like agricultural extension, input supply and marketing support.

The funds released to the State Government/Union Territory for implementation of various Centrally Sponsored Schemes and Central Sector Schemes during the last three years are as under:

(Rs. in crores)

Year	Funds Released
2003-04	2050.77
2004-05	2657.42
2005-06	3798.69

However, no specific direction has been issued to the State Governments/Union Territory Administration in regard to Second Green Revolution as such. The National Commission on Farmers has made certain recommendations in regard to the agricultural renewal which are under consideration of the Government.

[Translation]

Livestock Census

*280. SHRI RAMDAS ATHAWALE: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government conducts livestock census on regular basis;
- (b) if so, the year in which livestock census was last conducted:
- (c) the number of cattle especially milch and cross breed recorded in the country, State-wise;
- (d) the steps taken/proposed to be taken by the Government to increase the number of livestock and also to improve their breed; and
- (e) the time by which the next census is likely to be conducted?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Sir.

- (b) The last livestock census was conducted in the year 2003.
- (c) State-wise number of cattle, crossbreed and milch in the country are given in the statement enclosed.
- (d) Apart from the schemes being implemented by the respective State Governments, the Department of Animal Husbandry, Dairying and Fisheries has been supplementing the efforts of the State Governments by way of the following schemes for increasing livestock numbers and also to improve their breed:
- (i) National Project for Cattle and Buffalo Breeding.
- (ii) Intensive Dairy Development Programme.
- (iii) Assistance to States for control of Animal Diseases.
- (iv) Livestock Insurance Scheme.
- (v) Conservation of Threatened Livestock Breeds.

(e) The next census is likely to be conducted during 2007.

Statement

Total Number of Cattle, Crossbreed & Milch Cattle - as per 2003 Census - Statewise

(in Thousands)

SI.No	State/U.Ts	Cattle		
		Total	Crossbreed	Milch
1	2	3	4	5
1	Andhra Pradesh	9300	1107	2409
2	Arunachal Pradesh	458	13	116
3	Assam	8440	440	2195
4	Bihar	10729	1274	3408
5	Chhattisgarh	8882	253	2379
6	Goa	76	12	23
7	Gujarat	7424	639	2437
8	Haryana	1540	573	572
9	Himachal Pradesh	2236	677	812
10	Jammu and Kashmir	3084	1320	1141
11	Jharkhand	7659	145	1899
12	Karnataka	9539	1602	3404
13	Kerala	2122	1735	943
14	Madhya Pradesh	18913	317	5840
15	Maharashtra	16303	2776	4921
16	Manipur	418	69	101
17	Meghalaya	767	23	229
18	Mizoram	36	9	11
19	Nagaland	451	243	137
20	Orissa	13903	1063	3621
21	Punjab	2039	1531	864

1	2	3	4	5
22	Rajasthan	10854	464	4483
23	Sikkim	159	80	60
24	Tamil Nadu	9141	5140	3694
25	Tripura	759	57	240
26	Uttar Pradesh	18551	1634	5544
27	Uttaranchal	2188	228	694
28	West Bengal	18913	1119	5782
29	Andaman and Nicobar Islands	64	13	21
30	Chandigarh	6	5	4
31	Dadra and Nagar Haveli	50	1	11
32	Daman and Diu	4	0	1
33	Delhi	92	58	54
34	Lakshadweep	4	2	2
35	Pondicherry	78	63	35
	All India	185181	24686	58086

Note: 1. Totals may not tally due to rounding up of figures 2. 0 is less than thousand figure:

Source: 17th Livestock Census.

[English]

ESI Medical Services

*281. SHRI RAVI PRAKASH VERMA: SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the Union Government proposes to take over delivery of medical services from the States to serve insured persons directly under the Employees State Insurance (ESI) Scheme;
 - if so, the details thereof; (b)
- the number of Employees State insurance (c) Corporation (ESIC) Hospital taken over to run as model hospitals;

the estimated financial burden likely to be (d) born by the Union Government in this regard; and

DECEMBER 11, 2006

the details of additional facilities proposed to be provided to the beneficiaries of ESI Scheme throughout the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) and (b) The ESI Corporation, in its 136th meeting held on 15.06.2006, has taken a decision in principle to consider taking over the administration of Medical Scheme from those States which are willing to hand over the same to ESIC under Section 59 of ESI Act. 1948. A Committee has been constituted to work out and examine the feasibility and modalities for taking over the ESI Scheme from State Governments.

- (c) and (d) At present, ESI Corporation is running directly 21 hospitals all over the country; of these, 17 as Model Hospitals. Out of these, 12 Hospitals have been taken over from the State Governments. List of these Hospitals is given in the statement enclose. The cost of running these Hospitals is entirely borne by ESI Corporation.
- The ESI Corporation is already providing full (e) medical care to its beneficiaries through its network of hospitals and dispensaries. The medical facilities are also provided through Private Medical Practitioners for outpatient care. Further, there is suitable tie up arrangement with reputed Govt./private institutions for super speciality investigation and treatment. The ESI beneficiaries are being provided services in Allopathy and Indian Systems of Medicine, which include Ayurvedic, Unani, Siddha, Yoga and Homeopathy (AYUSH). The facilities provided to the ESI beneficiaries include:
- Health education
- Family welfare services
- Immunization services
- HIV and AIDS control services
- Outpatients, inpatients, emergency medical services
- Diagnostic laboratory and radiological services
- Antenatal, natal and postnatal services
- Occupational health services
- Super speciality services including specialized investigations

- Physical and vocational rehabilitation
- Ambulance services
- Artificial aids and appliances such as spectacles, dentures, hearing aids, artificial & limbs, etc.
- Drugs & dressings

In addition, ESIC is upgrading its hospitals with modern equipments to provide quality medical care to its beneficiaries.

Statement

List of ESIC Hospitals

		·
SI. No.	State	Hospitals
1.	Andhra Pradesh	Nacharam, Hyderabad
2.	Assam	Beltola
3.	Bihar	Phulwari Sharif
4.	Chandigarh Admn.	Chandigarh
5-8.	Delhi	Basaidarapur
		Jhilmil
		Okhla
		Rohini
9.	Gujarat	Bapu Nagar
10.	Jammu and Kashmir	Jammu
11.	Jharkhand	Ranchi
12.	Karnataka	Rajajinagar
13.	Kerala	Asrarmam, Kollam
14.	Madhya Pradesh	Nagda
15.	Maharashtra	Chinchwad, Puna
16.	Orissa	Rourkela
17.	Punjab	Ludhiana
18.	Rajasthan	Jaipur
19.	Tamil Nadu	KK Nagar, Chennai
20.	Uttar Pradesh	Noida
21.	West Bengal	Joka, Kolkata

Constitution of Index Review Committee

2601. SHRI SWADESH CHAKRABORTTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the year in which the Union Government last constituted the Index Review Committee (IRC);
- (b) whether the Government proposes to constitute next IRC:
 - (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The Government constituted last Index Review Committee (IRC) under the Chairmanship of Dr. K.C. Seal in November, 1980.

- (b) to (d) The Government has constituted an Index Review Committee, a non-statutory body under the Chairmanship of Prof. G.K. Chadha on 17.11.2006 with the following terms of reference:
- (i) To review and report on various aspects of the Consumer Price Index Number for Industrial Workers (CPI-IW) including the methodology for deriving the weighting diagram, methods of compilation and linking factor.
- (ii) To study and report on the existing price collection procedures and machinery of price collection.
- (iii) To make recommendations for further improvement.

The Committee is required to submit its report within 3 months.

Losses to DMS

2602. SHRI BAPU HARI CHAURE: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the losses suffered by Delhi Milk Scheme (DMS) during the current year is higher in comparison to last year;
- (b) if so, the reasons therefor and losses suffered by DMS upto September 30, 2006;

- (c) the total estimated losses suffered by the DMS during the current financial year and the factors attributed thereto; and
- (d) the action taken by the Government to recover the losses and to make the DMS profitable?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (c) The Proforma Accounts for the current year 2006-07 will be prepared after the close of this financial year.

- (d) The following steps have been taken for improving the profitability of DMS:
 - (i) Government is adopting professional approach in different areas of operation such as marketing, transportation and plant operations for increasing overall efficiency.
 - (ii) To reduce the expenditure, packing of milk in Central Dairy is being completed in two shifts against three shifts,
 - (iii) Modernization of the obsolete plant, machinery and equipment is being undertaken to reduce the cost.
 - (iv) Monitoring the various efficiency parameters of DMS on monthly basis such as average daily sale of milk, milk handled per unit of electricity, percentage of loss or liquid milk and reduction in cash loses etc.

[English]

Promotion of Floriculture and Horticulture

2603. SHRI NAVEEN JINDAL: Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of the steps taken by the Union Government for the development of horticulture and floriculture in the country;
- (b) the assistance provided to each State for the purpose during the last three years and the current financial year;

(c) the rise in the production in these sectors recorded as a result thereof:

DECEMBER 11, 2006

- (d) the number of farmers benefited therefrom during the said period; and
- (e) the foreign exchange earned through export of flowers during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) During the X Plan Government of India implemented a Centrally Sponsored Scheme of Macro Management in Agriculture - Supple-mentation/Complementation of States effort's through Work Plan for promoting agriculture and horticulture including floriculture in the country. After the launch of National Horticulture Mission (NHM) during financial year 2005-06, the programmes of horticulture covered under Macro Management Scheme were subsumed under the NHM. Another Centrally Sponsored Scheme on Technology Mission for Integrated Development of Horticulture in North Eastern States including Sikkim (TMNE) is being implemented since 2001-02 for the development of horticulture including floriculture in the North Eastern States. The Scheme was extended to the States of Jammu & Kashmir, Himachal Pradesh and Uttaranchal during 2003-04.

- (b) The State-wise details of funds released under Macro Management Scheme during the period 2003-04 and 2004-05 is given in statement-I enclosed. Funds released under NHM during 2005-06 and 2006-07 is given in statement-II. State-wise details of funds released during last three years and 2006-07 under TMNE is given in statement-III enclosed.
- (c) The total horticulture production in the country has increased from 145.8 million tonnes during 2001-02 to 169.8 million tonnes during 2004-05. During the same period the production of loose flowers increased from 0.54 million tonnes to 0.66 million tonnes, while the production of cut flowers increased from 804 million numbers to 1952 million numbers.
- (d) An area of 1.43 lakh ha. has been covered upto 2005-06 under various horticulture crops including floriculture under the TMNE Scheme. Similarly assistance was extended for covering an area of 2.04 lakh ha. under various horticulture crops including floriculture during 2005-06 under NHM. Under these schemes, the assistance is

restricted to four ha per beneficiary for horticultural crops and two ha. per beneficiary for floriculture. Assessment on the number of farmers benefited under these schemes have, however, not been made.

(e) Foreign exchange amounting to Rs. 759.95 crore has been earned through the export of flowers during 2003-04 to 2005-06.

Statement-i

State-wise details of funds released under Centrally Sponsored Scheme on Macro Management in Agriculture during 2003-04 and 2004-05.

(Rs. in lakh)

		,	
SI.No.	State/UTs	2003-04	2004-05
1	2	3	4
1	Andaman Nicobar	124.27	9.50
2	Andhra Pradesh	1323.35	1168.90
3	Arunachal Pradesh	0.00	0.00
4	Assam	0.00	0.00
5	Bihar	747.39	500.00
6	Chandigarh	0.00	0.00
7	Chhattisgarh	425.00	384.00
8	Dadar and Nagar Haveli	11.75	0.00
9	Daman and Diu	0.00	0.00
10	Delhi	37.70	30.00
11	Goa	106.00	101.25
12	Gujarat	383.33	591.00
13	Haryana	277.00	300.00
14	Himachal Pradesh	483.53	0.00
15	Jammu and Kashmir	505.83	91.81
16	Jharkhand	95.00	103.00
17	Karnataka	1500.55	1555.55
18	Kerala	1059.75	2046.95
19	Lakshadweep	49.00	0.00
20	Madhya Pradesh	444.44	600.00

1	2	3	4
21	Maharashtra	3890.00	2265.00
22	Manipur	0.00	0.00
23	Meghalaya	2.50	0.00
24	Mizoram	0.00	0.00
25	Nagaland	0.00	0.00
26	Orissa	805.55	890.00
27	Pondicherry	35.00	35.00
28	Punjab	180.00	180.00
29	Rajasthan	775.00	684.41
30	Sikkim	0.00	0.00
31	Tamil Nadu	1890.00	916.00
32	Tripura	0.00	0.00
33	Uttar Pradesh	500.00	675.00
34	Uttaranchal	250.00	24.00
35	West Bengal	511.00	450.00
	Total	16412.94	13601.37

Statement-II

State-wise amount released under NHM during 2005-06 and 2006-07

(Rs. in lakh)

SI. No.	State	2005-06	2006-07
1	2	3	4
1	Andhra Pradesh	4420.96	5000.00
2	Bihar	3100.00	0.00
3	Chhattisgarh	2367.83	550 0.00
4	Delhi	-	300.00
5	Goa	315.20	200.00
6	Gujarat	3239.28	700.00

39	Written Answers	DECEMBER 11, 2006	to Questions	40

1	2	3	4	1	2	3	4
7	Haryana	1050.00	2400.00	15	Rajasthan	2259.57	1500.00
8	Jharkhand	3030.00	4000.00	16	Tamil Nadu	3891.67	4600.00
9	Kamataka	4455.17	1000.00	17	Uttar Pradesh	5340.25	0.00
10	Kerala	3533.98	7500.00	18	West Bengal	4035.31	1400.00
11	Madhya Pradesh	2839.77	0.00		Wost Dongai	4000.01	1400.00
12	Maharashtra	8260.28	11320.48	19	Andman and Nicoba	r -	85.00
13	Orissa	3611.91	4200.00	20	Lakshadweep	•	63.00
14	Punjab	2868.82	800.00		Total	58620.00	50568.48

Statement-II

The details of State-wise funds released under Centrally Sponsored Scheme "Technology Mission for Integrated Development of Horticulture in North Eastern States, Sikkim, J&K, Himachal Pradesh and Uttaranchal" during the last three years and current year

(Rs. in lakhs)

		2003-04	2004-05	2005-06	2006-07		
		1	2	3	4		
A. Mi	A. Mini Mission-I (Research)						
1.	NE states including Sikkim	100.00	700.00	•	•		
2.	Jammu and Kashmir	100.00	100.00	250.00	50.00		
3.	Himachal Pradesh	100.00	100.00	250.00	50.00		
4.	Uttaranchal	100.00	154.00	250.00	50.00		
B. Mi	ni Mission-II (Production and Pro	ductivity improvem	ent)				
1.	Arunachal Pradesh	1220.00	1645.55	1300.00	700.00		
2.	Assam	1400.00	871.00	1300.00	700.00		
3.	Manipur	638.00	1286.25	1500.00	850.00		
4.	Meghalaya	850.00	1395.99	1700.00	1000.00		
5.	Mizoram	1089.00	1801.10	1800.00	1500.00		
6.	Nagaland	1256.00	1467.30	1700.00	800.00		
7 .	Sikkim	1000.00	1150.00	1800.00	1500.00		
8.	Tripura	900.00	1111.30	1500.00	700.00		

		1	2	3	4
9.	Jammu and Kashmir	650.00	1233.00	1550.00	883.00
0.	Himachal Pradesh	650.00	1300.00	1100.00	3000.00
1.	Uttaranchal	564.72	975.00	1100.00	3000.00
2.	Technical Support/ SFAC Service charges & other Project based proposals	101.28	89.29	189.21	67.00
. Mir	i Mission-III (Post Harvest Mana	gement and Marke	ting)		
	NE states including Sikkim	700.00	1480.49	500.00	400.00
<u>.</u>	J&K, HP& Uttaranchal	320.00	192.00	750.00	300.00
	J&K (Reconstruction Plan)	•	178.50	•	-
).	Mini Mission-IV (Processing)				
	NE states including Sikkim	•	•	•	•
. .	J&K, HP& Uttaranchal	100.00	120.00	200.00	200.00
	J&K (Reconstruction Plan)	•	321.50	-	-
	Grand Total	11839.00	17672.27	18739.21	15750.00

Ministry of Food Processing Industries would implement its schemes, from 10% allocation of its outlay, for mission programmes. The additional requirements if any, would be provided by the Mission.

[Translation]

Supply of Quality Helmets with Vehicles

2604. SHRI S.K. KHARVENTHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-**BUTION** be pleased to state:

- whether the Bureau of Indian Standards has made it obligatory for motorcycle manufacturers to supply helmets conforming to the upgraded standards alongwith the vehicles:
 - if so, the details thereof; and (b)
- the time by which the proposal is likely to be (c) implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No, Sir.

(b) and (c) Does not arise in view of (a) above.

[English]

Allocation for Bio-Sphere Reserves

2605. SHRI JASHUBHAI DHANABHAI BARAD: WIII the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- the details of bio-sphere reserves in the country as on date, State-wise;
- the budgetary allocations made for restoring biosphere reserves during the last five years; and
- the funds utilized there under along with the achievements made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) State wise list of Biosphere Reserves as on date is given below:-

Assam (Dibru Saikhowa, Manas), Arunachal Pradesh (Dehang Debang), Chhattisgarh (Part of Achanakmar-Amarkantak), Andman and Nicobar Islands (Great Nicobar) Karnataka (Part of Nilgiris), Kerala (Part of Nilgiris, Part of Agasthyamalai), Madhya Pradesh (Pachmarhi, part of Achanakmar-Amarkantak), Meghalaya (Nokrek), Orissa

(Simlipal), Sikkim (Kanchenjunga), Tamil Nadu (Part of Nilgiris, Gulf of Mannar, part of Agastvamalai) Uttaranchal (Nanda Devi), West Bengal (Sunderbans),

The Budgetary Allocation made for implementation of Management Action Plans in the Biosphere Reserves during the last five years is as follows:-

(Rupees in Lakhs)

Financial Year	2001-02	2002-03	2003-04	2004-05	2005-06
Budgetary Allocation	Rs. 284.45	Rs. 402.676	Rs. 583.11	Rs. 578.674	Rs. 653.65

DECEMBER 11, 2006

A substantive part of the funds has been utilized by the recipient states on activities aimed at monitoring and promoting biodiversity conservation through surveys and assessment of the flora and fauna and creation of nurseries for indigenous species; providing alternate livelihoods options such as Bee keeping, Horticulture development, irrigation channels for improved agricultural yield, Fisheries, Skill-development and Training to local inhabitants; creating minor infrastructure such as jetties, brick-soling of pathways, provision of drinking water, restoration of degraded sites through check dams and afforestation; and promoting awareness-creation activities through construction of Interpretation Centers and distribution of publicity material.

[Translation]

Economically Unviable Cooperative Societies

2606. SHRI BHANU PRATAP SINGH VERMA: SHRI G. KARUNAKARA REDDY:

Will the Minister of AGRICULTURE be pleased to state:

- the number of cooperative societies functio-(a) ning at present in the country alongwith their branches, State and location-wise:
- the number of societies that become economically unviable during the last three years alongwith the reasons therefor;
- the remedial measures taken by the Govern-(c) ment to improve the financial condition of these societies;
- whether some of the cooperative societies have not been audited for a long time;
 - (e) if so, the details and the reasons therefor; and

(f) the time by which these societies are likely to be audited?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) As per available information total number of cooperative societies in the country is 5,42,566. A statement indicating statewise break of these societies is given in the statement. There are about 16,895 branches of State level and District level Cooperative Societies.

- The number of non viable societies in the country is about 1.13 lakhs. The main reasons for these societies becoming non viable are; lack of professionalism, non viable business operations, lack of infrastructural facilities and lack of member participation in the management.
- The Government has approved the package (c) for revival of the Short-term Rural Cooperative Credit Structure involving financial assistance of Rs.13,596 crore. The provision of financial assistance under the package has been linked to reforms in the cooperative sector.
- (d) to (f) The cooperative societies is a State subject and the audit of the cooperative societies is conducted as per the provisions of the Cooperative Societies Acts of the States. The Government has introduced The Constitution (One Hundred and Sixth Amendment) Bill, 2006 in Lok Sabha which is at present under consideration of the Standing Committees on Agriculture. The Bill addresses inter-alia the timely conduct of Audit by the societies.

Statement

Statement				
SI. No.	Name of States	Total Number of Societies		
1	2	3		
1	Andaman and Nicobar	1387		
2	Andhra Pradesh	39716		
3	Arunachal Pradesh	196		
4	Assam	9422		
5	Bihar	29994		
6	Chandigarh	1293		
7	Dadra and Nagar Have	i 137		
8	Delhi	5086		
9	Goa	2045		
10	Gujarat	51983		
11	Haryana	24676		
12	Himachal Pradesh	4153		
13	Jammu and Kashmir	3212		
14	Karnataka	22429		
15	Kerala	17063		
16	Madhya Pradesh	25820		
17	Maharashtra	137834		
18	Manipur	3944		
19	Meghalaya	768		
20	Mizoram	1338		
21	Nagaland	2857		
22	Orissa	8913		
23	Pondicherry	436		
24	Punjab	21944		
25	Rajasthan	19252		
26	Sikkim	324		
27	Tamil Nadu	27785		

1	2	3
28	Tripura	1727
29	Uttar Pradesh	36723
30	West Bengal	36374
31	Chhattisgarh	3945
32	Jharkhand	237
33	Uttaranchal	464
34	Lakshdweep	45
35	Daman and Diu	44
	Grand Total	5,42,566

[English]

Tiger/Elephant Reserves

2607. SHRI DALPAT SINGH PARSTE:

SHRI RANEN BARMAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Government proposes to increase the number of Tiger and Elephant reserves;
- if so, the details thereof and the amount proposed to be allocated for the purpose in the current financial year;
- whether the Government proposes to get funds from external agencies for the improvement and development of Project Tiger and Project Elephant; and

if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes Sir. "In principle approval" has been accorded for declaring eight new tiger reserves spread over seven States, based on proposals received and as recommended by the Steering Committee of the Project Tiger in its 37th meeting held on 23-01-2003. Apart from the above, approval for creation of three more Elephant Reserves has been accorded. The details are given in the statement enclosed. As far as allocation for new Reserves are concerned, it is done on the basis of the activities proposed in the Annual Plan of Operation submitted by the States.

(c) and (d) Currently there is no such proposal under consideration of this Ministry.

DECEMBER 11, 2006

Statement

List of the New Tiger and Elephant Reserves

SI. No.	Name of the new Tiger/ Elephant Reserves	State
1	Anamalai-Parambikulam Wildlife Sanctuaries	Tamil Nadu & Kerala
2.	Udanti and Sita Nadi Wildlife Sanctuaries	Chhattisgarh
3.	Satkosia Wildlife Sanctuary	Orissa
4.	Kaziranga National Park	Assam
5.	Achanakmar Wildlife Sanctuary	Chhattisgarh
6.	Dandeli Wildlife Sanctuary and Anshi National Park	Kamataka
7.	Sanjay National Park and Sanjay Dubri Wildlife Sanctuary	Madhya Pradesh
8.	Mudumalai Wildlife Sanctuary	Tamil Nadu
9.	South Orissa Elephant Reserve	Orissa
10.	Baitami Elephant Reserve	Orissa
11.	Ganga-Yamuna Elephant Reserve	Uttar Pradesh

Funds for Desitting of Lakes

2608. SHRI A.K. MOORTHY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government proposes to provide funds for desilting lakes in the country;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT OF FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) The Ministry is implementing a scheme of National Lake Conservation Plan (NLCP) for conservation and management of polluted and degraded lakes.

The Plan includes core components of interception and treatment of wastewaters before their entry in to the lake. In addition to this, activities such as catchment improvement, shoreline protection, in-lake treatments (aeration, de-weeding, de-siltation, bio-remediation and bio-manipulation) and lake front eco-development including public participation are taken up under NLCP. De-silting is taken up as a measure under the overall plan for ecological restoration of lakes and linked with the scope of pollution abatement schemes.

Funds for Development of Animal Husbandry

2609. SHRI SUBODH MOHITE: Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of various schemes launched by the Government to promote animal husbandry in the country and assistance provided during each of the last three years and the current financial year, item-wise and State-wise;
- (b) the criteria laid down to release funds to the State Governments for the purpose;
- (c) whether the Government proposes to release extra funds to the State Governments particularly Maharashtra:
 - (d) if so, the details thereof; and
 - (e if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) The schemes launched by the Government for promotion of animal husbandry and assistance provided for them, State-wise in each of the last three years and in the current financial year are given in statement-I to IV enclosed.

- (b) Funds are released keeping in view the availability, past utilization and viability of the proposals received from the States.
- (c) to (e) The Government has sanctioned a special package for the suicide-prone districts in the States of Andhra Pradesh, Maharashtra, Karnataka and Kerala, which, inter alia, involves an investment of Rs.698 crores over three years on components relating to the animal husbandry, dairy development and fisheries.

Statement-I Schemewise/Statewise Releases in 2003-04

AGRAHAYANA 20, 1928 (SAKA)

(Rs. in Lakh)

								(110. 111 Caret)
S.No.	State	National Project for Cattle & Buffalo Breeding	Assistance to States for Feed & Fodder Dev.	Assistance to State Poultry/ Duck Farms	Conservation of Threatened Livestock Breeds	Assistance to States for Control of Animal Diseases	National Project for Rinderpest Eradication	Foot & Mouth Disease Control Programme
1	2	3	4	5	6	6	7	8
1	Andhra Pradesh	718.18	0.00	0.00	0.00	184.00	10.00	98.00
2	Arunachal Pradesh	0.00	0.00	74.50	0.00	45.00	15.00	0.00
3	Assam	0.00	0.00	0.00	0.00	247.24	25.00	0.00
4	Bihar	0.00	0.00	0.00	0.00	253.19	0.00	0.00
5	Chhattisgarh	98.00	0.00	0.00	0.00	46.33	10.00	0.00
6	Goa	58.71	0.00	0.00	0.00	8.00	10.00	0.00
7	Gujarat	40.00	0.00	22.38	0.00	246.72	25.00	88.00
8	Haryana	0.00	0.00	0.00	0.00	211.25	20.00	116.00
9	Himachal Pradesh	100.00	2.00	27.40	0.00	67.16	20.00	0.00
10	Jharkhand	0.00	0.00	0.00	0.00	141.58	15.00	0.00
11	Jammu and Kashmir	0.00	0.00	42.50	0.00	74.55	20.00	0.00
12	Karnataka	465.00	25.00	0.00	0.00	74.00	25.00	0.00
13	Kerala	220.00	0.00	0.00	0.00	80.00	20.00	41.00
14	Madhya Pradesh	360.00	0.00	48.93	0.00	6.00	25.00	0.00
15	Maharashtra	860.00	8.44	0.00	0.00	91.20	25.00	122.00
16	Manipur	17.36	0.00	0.00	0.00	64.65	15.00	0.00
17	Meghalaya	65.64	0.00	0.00	0.00	42.10	25.00	0.00
18	Mizoram	40.00	39.53	57.00	50.00	101.05	15.00	0.00
19	Nagaland	182.00	27.56	42.50	0.00	176.24	15.00	0.00
20	Orissa	0.00	0.00	15.00	0.00	210.25	20.00	0.00
21	Punjab	0.00	0.00	0.00	0.00	32.00	15.00	126.00
22	Rajasthan	0.00	40.00	0.00	0.00	87.57	25.00	0.00
23	Sikkim	0.00	0.00	42.50	0.00	32.09	20.00	0.00

51	Written Answers	;	DE	to Questions		52			
1	2	3	4	5	6	6	7	8	
24	Tamil Nadu	0.00	0.00	0.00	0.00	63.60	10.00	14.00	
25	Tripura	95.00	57.46	82.50	0.00	154.23	20.00	0.00	
26	Uttar Pradesh	0.00	0.00	17.09	0.00	414.15	20.00	282.00	
27	Uttaranchal	275.00	0.00	0.00	0.00	11.06	10.00	0.00	
28	West Bengal	0.00	0.00	33.20	0.00	105.40	45.00	0.00	
29	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	7.20	2.00	3.00	
30	Chandigarh	0.00	0.00	0.00	0.00	6.00	1.00	0.00	
31	Dadra and Nicobar Haveli	0.00	0.00	0.00	0.00	0.20	1.00	2.00	
32	Daman and Diu	0.00	0.00	0.00	0.00	0.20	1.00	2.00	
33	Delhi	0.00	0.00	0.00	0.00	35.20	5.00	7.00	
34	Lakshadweep	0.00	0.00	0.00	0.00	3.60	2.00	0.00	
35	Pondicherry	0.00	0.00	0.00	0.00	4.00	5.00	0.00	

Total

3594.89

199.99

Statement-II

505.50

Schemewise/Statewise Releases in 2004-05

50.00

3327.01

537.00

(Rs. in Lakh)

901.00

								,
S.No.	State	National Project for Cattle & Buffalo Breeding	Feed & Fodder Dev.	Assistance to State Poultry/ Duck Farms	Conservation of Threatened Livestock Breeds	Assistance to States for Control of Animal Diseases	National Project for Rinderpest Eradication	Foot & Mouth Disease Control Programme
1	2	3	4	5	6	6	7	8
1	Andhra Pradesh	858.36	0.00	47.92	0.00	216.12	40.00	150.00
2	Arunachal Pradesh	151.30	99.00	132.50	119.38	50.40	25.00	0.00
3	Assam	129.50	68.35	0.00	0.00	0.00	20.00	0.00
4	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5	Chhattisgarh	100.00	25.00	0.00	0.00	174.50	10.00	0.00
6	Goa	97.29	0.00	68.00	0.00	24.33	10.00	0.00
7	Gujarat	279.70	0.00	90.37	0.00	439.37	20.00	150.00

1 2	3	4	5	6	6	7	8
B Haryana	454.00	0.00	0.00	0.00	327.86	35.00	200.00
Himachal Pradesh	270.20	5.00	25.00	68.45	75.60	15.00	0.00
10 Jharkhand	0.00	150.00	0.00	0.00	6.37	15.00	0.00
11 Jammu and Kashm	ir 1 35 .91	0.00	204.00	0.00	203.20	32.50	0.00
2 Kamataka	394.29	9.50	55.00	0.00	451.30	40.00	0.00
3 Kerala	801.95	90.00	0.00	48.55	0.00	15.00	58.00
4 Madhya Pradesh	661.54	0.00	64.00	0.00	234.15	35.00	0.00
5 Maharashtra	0.00	46.53	150.00	0.00	665.65	35.00	180.00
6 Manipur	0.00	0.00	0.00	77.00	104.06	10.00	0.00
7 Meghalaya	0.00	0.00	40.00	0.00	23.34	10.00	0.00
8 Mizoram	71.00	112.50	128.00	44.50	168.87	10.00	0.00
9 Nagaland	159.67	112.50	252.50	61.30	315.00	10.00	0.00
20 Orissa	485.00	0.00	0.00	0 .00	330.06	15.00	0.00
1 Punjab	111.27	0.00	0.00	0.00	156.05	15.00	200.00
2 Rajasthan	0.00	26.32	0.00	0.00	204.42	20.00	0.00
3 Sikkim	0.00	57.65	0.00	5 8.50	0.00	10.00	0.00
24 Tamil Nadu	204.82	0.00	99.76	0.00	300.42	15.00	20.00
25 Tripura	96.67	50.00	0.00	0.00	43.33	10.00	0.00
26 Uttar Pradesh	841.15	337.66	0.00	0.00	263.33	20.00	524.00
27 Uttaranchal	84.80	0.00	0.00	0.00	124.71	10.00	0.00
28 West Bengal	353.10	0.00	80.00	50.00	464.97	35.00	0.00
29 Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	4.67	2.00	1.00
30 Chandigarh	0.00	0.00	0.00	0.00	4.10	1.00	0.00
31 Dadra and Nagar Haveli	27.76	0.00	0.00	0.00	0.33	1.00	1.00
32 Daman and Diu	0.00	0.00	0.00	0.00	0.33	1.00	1.00
33 Delhi	0.00	0.00	0.00	0.00	48.30	4.00	10.00
4 Lakshadweep	0.00	0.00	0.00	0.00	13.24	2.00	4.00
35 Pondicherry	18.15	0.00	0.00	0.00	11.70	6.00	0.00
Total	6787.43	1190.00	1437.05	527 .63	5450.08	554.50	1499.00

Statement-III
Schemewise/Statewise Releases in 2005-06

(Rs. in Lakh)

S.No.	State	National Project for Cattle & Buffalo Breeding	Feed & Fedder Develop-ment	Assistance to States Poultry/ Duck Farms	Conversion of Threatened Livestock Breeds	Livestock Insurance	Assistance to States for Control of Animal Diseases	National Project for Rinderpest Eradication	Foot & Mouth Disease Control Programme
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	388.74	19.80	0.00	0.00	184.60	0.00	35.00	130.00
2	Arunachal Pradesh	50.00	0.00	135.60	44.39	47.00	100.65	35.00	0.00
3	Assam	100.00	0.00	0.00	0.00	47.00	0.00	20.00	0.00
4	Bihar	0.00	0.00	160.00	0.00	133.00	192.96	0.00	0.00
5	Chhattisgarh	570.00	0.00	148.00	0.00	44.00	53.59	10.00	0.00
6	Goa	0.00	0.00	0.00	0.00	0.00	15.28	25.00	0.00
7	Gujarat	703.25	155.57	136.00	0.00	150.00	293.00	30.00	80.00
8	Haryana	183.50	0.00	40.00	0.00	133.00	256.00	30.00	55.00
9	Himachal Pradesh	678.07	100.00	117.56	13.00	44.00	82.30	22.00	0.00
10	Jharkhand	0.00	0.00	0.00	0.00	44.00	50.00	0.00	0.00
11	Jammu and Kashmir	0.00	58.40	47.00	59.81	44.00	200.00	23.00	0.00
12	Karnataka	907.20	100.00	0.00	0.00	110.00	400.00	38.00	0.00
13	Kerala	284.88	0.00	191.68	0.00	68.00	150.00	10.00	60.00
14	Madhya Pradesh	150.00	0.00	0.00	0.00	150.00	275.48	10.00	0.00
15	Maharashtra	0.00	0.00	0.00	64.50	150.00	704.65	35.00	0.00
16	Manipur	0.00	0.00	42.50	0.00	47.00	58.33	10.00	0.00
17	Meghalaya	120.08	0.00	85.00	0.00	47.00	81.02	0.00	0.00
18	Mizoram	85.49	100.00	240.00	0.00	47.00	243.68	20.00	0.00
19	Nagaland	213.59	120.50	300.00	0.00	47.00	345.64	15.00	0.00
20	Orissa	400.00	0.00	0.00	0.00	69.00	229.00	15.00	0.00
21	Punjab	700.00	129.82	40.00	19.70	125.00	0.00	15.00	70.00

57	Written Answers		A	IGRAHAYAN	IA 20, 1928 (S	to Questions			
1	2	3	4	5	6	7	8	9	10
22	Rajasthan	490.00	37.02	0.00	0.00	150.00	267.04	30.00	0.00
23	Sikkim	123.55	110.00	42.50	0.00	46.00	50.86	20.00	0.00
24	Tamil Nadu	1253.00	24.00	0.00	0.00	106.00	999.00	30.00	40.00
25	Tripura	50.00	40.25	0.00	0.00	22.00	219.82	0.00	0.00
26	Uttar Pradesh	300.00	37.03	342.06	59.87	254.00	1222.46	25.00	260.00
27	Uttaranchal	446.93	90.00	54.70	0.00	44.54	103.47	0.00	0.00
28	West Bengal	805.23	40.00	120.00	125.65	68.00	491.78	45.00	0.00
29	Andaman and Nicobar Islands	0.00	0.00	50.00	20.00	0.00	10.83	2.00	14.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	4.80	1.00	0.00
31	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	1.00	0.00
32	Daman and Diu	0.00	0.00	0.00	0.00	0.00	1.71	1.00	1.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	53.63	10.00	5.00
34	Lakshadweep	0.00	0.00	25.00	0.00	0.00	12.66	1.00	0.00
35	Pondicherry	87.20	0.00	0.00	0.00	0.00	10.23	0.00	0.00

Statement-IV
Schemewise/Statewise Releases during 2006-07 (till date)

406.92

2421.14

2317.60

Total

9090.71

1162.39

(Rs. in Lakh)

715.00

7179.86

564.00

S.No.	State	National Project for Cattle & Buffalo Breeding	Centrally Sponsored Scheme on Fedder Dev.	Assistance to State Poultry/ Duck Farms	Conservation of Threatened Livestock Breeds	Livestock Insurance	Assistance to States for Control of Animal Diseases	National Project for Rinderpest Eradication	Foot & Mouth Disease Control Programme
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	0.00	0.00	0.00	0.00	305.00	450.00	15.00	0.00
2	Arunachal Pradesi	h 0.00	0.00	0.00	0.00	0.00	91.46	15.00	0.00
3	Assam	0.00	0.00	0.00	0.00	78.00	0.00	10.00	0.00
4	B <u>i</u> har	0.00	0.00	0.00	0.00	80.00	0.00	0.00	0.00
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	350.00	0.00	0.00

59	Written Answe		DECEN	to Questions		60				
1	2	3	4	5	6	7	8	9	10	
6	Gujarat	0.00	0.00	0.00	0.00	221.00	30.22	0.00	0.00	
7	Goa	0.00	0.00	136.00	0.00	0.00	200.00	0.00	0.00	
8	Haryana	0.00	0.00	0.00	0.00	89.00	100.00	20.00	0.00	
9	Himachal Pradesh	00.0	0.00	0.00	0.00	23.00	103.64	15.00	0.00	
10	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
11	Jammu and Kashmir	0.00	0.00	25.50	59.41	15.00	200.00	5.00	0.00	
12	Kamataka	0.00	0.00	80.00	0.00	33.00	750.00	30.00	0.00	
13	Kerala	0.00	0.00	0.00	0.00	0.00	197.23	8.00	0.00	
14	Madhya Pradesh	0.00	0.00	124.88	0.00	82.00	50.00	25.00	0.00	
15	Maharashtra	0.00	0.00	0.00	32.50	245.00	985.00	30.00	0.00	
16	Manipur	0.00	0.00	0.00	0.00	21.00	96.54	0.00	0.00	
17	Meghalaya	0.00	0.00	0.00	0.00	0.00	97.31	5.00	0.00	
18	Mizoram	0.00	0.00	207.50	0.00	0.00	251.10	10.00	0.00	
19	Nagaland	0.00	120.00	170.00	0.00	110.00	310.32	10.00	0.00	
20	Orissa	390.20	0.00	272.00	0.00	0.00	200.00	12.00	0.00	
21	Punjab	0.00	0.00	0.00	0.00	252.00	369.97	0.00	0.00	
22	Rajasthan	0.00	0.00	0.00	0.00	256.00	257.00	15.00	0.00	
23	Sikkim	0.00	0.00	0.00	0.00	21.00	57 <i>.</i> 27	0.00	0.00	
24	Tamil Nadu	0.00	0.00	0.00	0.00	113.00	200.00	25.00	12.00	
25	Tripura	0.00	0.00	0.00	0.00	20.00	142.08	0.00	0.00	
26	Uttar Pradesh	0.00	0.00	136.00	0.00	419.00	0.00	25.00	0.00	
27	Uttaranchal	0.00	0.00	0.00	0.00	17.00	157.80	0.00	0.00	
28	West Bengal	0.00	0.00	134.40	0.00	0.00	450.00	35.00	0.00	
29	Andaman and Nicobar Islands	0.00	0.00	0.00	50.00	0.00	9.00	1.00	2.00	
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	3.00	1.00	0.00	
31	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	7.00	1.00	0.00	
32	Daman and Diu	0.00	0.00	0.00	0.00	0.00	1.00	0.00	0.00	

60

Written Answers

1	2	3	4	5	6	7	8	9	10
33	Delhi	0.00	0.00	0.00	0.00	0.00	45.20	8.00	4.00
34	Lakshadweep	0.00	0.00	0.00	0.00	0.00	10.00	1.00	0.00
35	Pondicherry	0.00	0.00	0.00	0.00	0.00	18.80	2.00	0.00
	Total	390.20	120.00	1286.28	141.91	2400.00	6190.94	324.00	18.00

[Translation]

Payment by Super Bazar

2610. SHRI RAMDAS ATHAWALE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of the payment made by Super Bazar to the suppliers during the last two years and the current year;
- (b) the number and the amount of bills of suppliers pending for payment with the Super Bazar;
 - (c) the time since when the said bills are pending;
- (d) whether the Super Bazar is not complying with the conditions of payment and causing undue delay in payment to suppliers;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the steps taken by the Government to ensure timely payment to the suppliers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (f): The order for the winding up of the Cooperative Store Ltd. (Super Bazar) was issued by the Central Registrar of Cooperative Societies in July, 2002 after following the due procedure under the provisions of Multi State Cooperative Societies (MSCS) Act. The Super Bazar, Delhi has reported that after issue of the order for the winding up of Super Bazar, a public notice was published by the Official Liquidator in daily newspapers requesting all creditors and claimants to file their claims as per provisions of the MSCS Act. Thereafter, the priorities of all the creditors/claimants were decided as per provisions of the MSCS Act by the Official Liquidator. The statutory liabilities such as sales tax,

property tax, licence fee, electricity and water charge, telephone bills etc. were paid from internal savings of the Society. The decrees issued by the Court of Law in favour of few Suppliers making supply to Super Bazar till the date of order for winding up of Super Bazar were honoured. Accordingly, an amount of Rs.36.54 lakhs was released to decree holders in the year 2004-05 as per the order of District Court and an amount of Rs.19.72 lakhs was released to decree holders in the year 2005-06 as per the direction of the Delhi High Court. No amount has been paid to the suppliers in the current year till date. As per the books of accounts of Super Bazar, an amount of Rs.21.96 crores are payable to suppliers and Rs.3.62 crores to concessionaire. These bills relate to different periods of time prior to the order for winding up of Super Bazar.

The Super Bazar Dalit Karamchari Sangh has filed a Special Leave Petition No. 8398-99/2005 in the Supreme Court of India challenging the order for the winding up of Super Bazar. The Supreme Court in its Order dated 04.02.2005 has directed that there should be no further alienation or surrender of shops except order of any court. Under these circumstances, the Official Liquidator is not in a position to settle the claims of suppliers etc. at present. The Supreme Court has fixed the date for the next hearing of the case on 12.12.2006. Therefore, the matter is subjudice.

[English]

Drug Pricing Formula

2611. SHRI L. RAJAGOPAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Ministry's drug pricing formula has been opposed by the Planning Commission;
 - (b) if so, the reasons therefor; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF

CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (c) The draft Cabinet Note on National Pharmaceutical Policy, 2006, wherein it was proposed that basket of drugs for price control would be the essential medicines as contained in the National List of Essential Medicines, 2003 (NLEM), in addition to 74 drugs which are at present under price control under the Drugs (Prices Control) Order, 1995 (DPCO '1995), was circulated amongst various Ministries/Departments for their comments. On the issue of price control the Planning Commission has expressed its apprehension that increase in span of price control could prove to be counter-

A Joint Committee with members from the drug industry was constituted under the Chairpersonship of Secretary (C&PC) to suggest, inter-alia, interpretation of order dated 10.03.2003 of the Supreme Court in SLP 3668/2003. The Joint Committee has submitted its report to the Government on 30-11-2006 and the same will be taken into consideration while finalizing the National Pharmaceutical Policy, 2006.

productive as it would discourage new investments and

[Translation]

limit competition.

Improvement in DD/AIR

2612. SHRI KAILASH MEGHWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government had received proposals/representations from different regions for extension and improvement in services of All India Radio (AIR) and Doordarshan during the Tenth Five Year Plan;
 - (b) if so, the details thereof, till date;
- (c) the funds sanctioned and utilized in the Tenth Five Year Plan for improvement in services and extension of AIR and Doordarshan, separately; and
- (d) the reasons therefor under utilization of the funds?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Proposals/ represen-tations for extension and improvement of AIR/ Doordarshan services are received from time to time from

various quarters and these are taken into consideration while formulating Five Year Plans/Annual Plans. These Plans are formulated after taking into account the existing coverage and infrastructural facilities at a given place, extent of resultant coverage, inter-se priorities, availability of resources etc.

(c) and (d) Amount sanctioned/utilized during the 10th Five Year Plan for expansion & improvement of AIR/ Doordarshan services are as under:-

All India Radio

Sanctioned Budget	Expenditure (till Oct.' 06)				
(Rs. in crores)	(Rs. in crores)				
185.80	37.87				
Doordarshan					
3410.77	2069.53				

The sanctioned budget comprises Capital and Revenue grants. The shortfall in Capital expenditure was due to delay in approval of certain schemes and delay in implementation. Consequently there was also shortfall in revenue expenditure as the targeted programme could not be produced.

[English]

Subsidy for Cold Storage

2613. SHRI G.M. SIDDESWARA: Will the Minister of AGRICULTURE be pleased to state:

- (a) the criteria laid down to provide subsidy for construction of cold storage by National Horticulture Board (NHB);
- (b) whether the NHB proposes to increase subsidy for construction of cold storage keeping in view the prevailing rates of building material;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) National Horticulture Board is providing subsidy for construction of cold storage @25% of the project cost not exceeding

Rs.50 lakhs per project in the general areas and @ 33.33% of the project cost with ceiling of Rs.60 lakhs per project for North-Eastern region. The capacity of the cold storages is calculated on the basis of 3.4 cubic meters per tonne or 120 cubic feet per tonne and the unit cost is Rs.4000 per metric tonne.

- (b) and (c) No, Sir.
- (d) The present level of subsidy is adequate.

[Translation]

Agency for Implementation of Consumer Law

2614. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any implementing authority on the lines of existing police system to implement the decisions of the consumer courts:
 - (b) if so, the details thereof;
- (c) if not, whether this has compromised the effective implementation of Consumer Protection Act, 1986;
- (d) if so, whether the Government proposes to establish any agency for the purpose;
 - (e) if so, the details thereof; and
- (f) the details of the system presently available for the effective implementation of Consumer Protection Act, 1986, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) No Sir.

- (b) Does not arise.
- (c) No Sir.
- (d) No Sir.
- (e) Does not arise.
- (f) As per provisions of the Consumer Protection Act, 1986, State Commissions & District Fora have been set up by the States/UTs to adjudicate on consumer

complaints. The details are given in statement-I. Furthermore, as per provisions of the Consumer Protection Act, 1986, Consumer Protection Councils have been established at the State & District level by the States/UTs. The details are given in the statement enclosed.

Statement-I

SI.No.	States	No. of State Commission	No. of District Fora
1	2	3	4
1	Andhra Pradesh	1	29
2	Andaman and Nicobar Islands	1	1
3	Arunachal Pradesh	1	16
4	Assam	1	23
5	Bihar	1	38
6	Chandigarh	1	2
7	Chhattisgarh	1	16
8	Dadra and Nagar Haveli	1	1
9	Daman and Diu	1	2
10	Delhi	1	10
11	Goa	1	2
12	Gujarat	1	26
13	Haryana	1	19
14	Himachal Pradesh	1	12
15	Jammu and Kashmi	r 1	2
16	Jharkhand	1	22
17	Karnataka	1	30
18	Kerala	1	14
19	Lakshadweep	1	1
20	Madhya Pradesh	1	45
21	Maharashtra	1	38
22	Manipur	1	8

67	Written Answers		DECEMBER 11, 2006			to Questions		68
1	2	3	4		2	3	4	
23	Meghalaya	1	7	30	Sikkim	1	4	
24	Mizoram	1	8	31	Tamil Nadu	1	30	
25	Nagaland	1	11	32	Tripura	1	4	
26	Orissa	1	31	33	Uttar Pradesh	1	70	
27	Pondicherry	1	1	34	Uttaranchal	1	13	
28	Punjab	1	17	35	West Bengal	1	21	
29	Rajasthan	1	33	-	Total	35	607	

Statement-II

Establishment of SCPCs & DCPCs

(As on 30.9.2006)

SI. No.	Name of States/UTs	SCPCs	DCPCs
1	2	3	4
1.	Andaman and Nicobar Islands	Constituted	Constituted in both District Fora.
2.	Andhra Pradesh	Constituted	Not constituted
3.	Arunachal Pradesh	Constituted	Constituted in 4 out of 16 DF
4.	Assam	Constituted	Constituted in 22 out of 27 District Fora
5.	Bihar	Constituted	Not constituted
6.	Chandigarh	Not constituted	Not constituted
7.	Chhattisgarh	Not constituted	Constituted in 10 out of 16 DF
8.	Dadra and Nagar Haveli	Not constituted	Not constituted
9.	Daman and Diu	Not constituted	Not constituted
10.	Delhi	Not constituted	Constituted
11.	Goa	Constituted	Constituted
12.	Gujarat	Not constituted	Not constituted
13.	Haryana	Not constituted	Not constituted
14.	Himachal Pradesh	Not constituted	Not constituted
15.	Jammu and Kashmir	Not Constituted	Not constituted

1	2	3	4	
16.	Jharkhand	Not constituted	Not constituted	· · · · · · · · · · · · · · · · · · ·
17.	Karnataka	Not constituted	Not constituted	
18.	Kerala	Constituted	Not constituted	
19.	Lakshadweep	Constituted	Constituted	
20.	Madhya Pradesh	Not constituted	Not constituted	
21.	Maharashtra	Not constituted	Not constituted	
22.	Manipur	Constituted	Not constituted	
23.	Meghalaya	Constituted	Constituted	
24.	Mizoram	Constituted	Constituted	
25.	Nagaland	Constituted	Constituted	
26.	Orissa	Not constituted	Not constituted	
27.	Pondicherry	Constituted	Constituted	
28.	Punjab	Not constituted	Not constituted	
29.	Rajasthan	Not constituted	Not constituted	
30.	Sikkim	Not constituted	Constituted	
31.	Tamil Nadu	Constituted	Constituted	
32.	Tripura	Not constituted	Not constituted	
33.	Uttaranchal	Not constituted	Not constituted	
34.	Uttar Pradesh	Not constituted	Not constituted	
35.	West Bengal	Constituted	Constituted	

N.B:- 1. SCPCs have been constituted in 15 States/UTs.

Tiger Conservation Authority

2615. SHRI CHANDRABHAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Government has established a (a) National Tiger Conservation Authority equipped with Statutory Authority;
- if so, the details thereof alongwith its (þ) composition; and

If not, the time by which it is likely to be set up and the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes Sir. The National Tiger Conservation Authority has been constituted under the enabling provisions of the Wildlife (Protection) Amendment Act, 2006, which has come into effect from 4th September, 2006, to exercise the powers and to perform the functions

^{2.} DCPCs have been constituted in all Districts of 11 States/UTs whereas in 3 States/UTs these are yet to be constituted fully in all their respective Districts.

assigned to it under the said Act for tiger conservation. Details on the powers, functions and composition of the Tiger Conservation Authority are given in the statement enclosed.

(c) Question does not arise

Statement

- The composition of the National Tiger Conservation Authority is as below:
- (a) the Minister in charge of the Ministry of Environment and Forests - Chairperson:
- (b) the Minister of State in the Ministry of Environment and Forests - Vice-Chairperson:
- (c) three members of Parliament of whom two shall be elected by the House of the People and one by the Council of States:
- (d) eight experts or professionals having qualifications and experience in conservation of wild life and welfare of people living in tiger reserve out of which at least two shall be from the field of tribal development;
- (e) Secretary, Ministry of Environment and Forests:
- **(f)** Director, General of Forests and Special Secretary, Ministry of Environment and Forests:
- (a) Director, Wild life Preservation, Ministry of Environment and Forests:
- (h) six Chief Wild Life Wardens from the tiger reserve States in rotation for three years:
- an officer not below the rank of Joint Secretary and (i) Legislative Counsel from the Ministry of law and Justice:
- (i) Secretary, Ministry of Tribal Affairs;
- Secretary, Ministry of Social Justice and Empower-(k) ment:
- (1) Chairperson, National Commission for the Scheduled
- (m) Chairperson, National Commission for the Scheduled Castes:

(n) Secretary, Ministry of Panchayati Rai:

DECEMBER 11, 2006

- Inspector-General of Forests or an officer of the (o) equivalent rank having at least ten years experience in a tiger reserve or wildlife management, who shall be the Member-Secretary.
- The Tiger Conservation Authority shall have the following powers and perform the following functions namely:-
- to approve the Tiger Conservation Plan pre-(1) (a) pared by the State Government under subsection (3) of section 38V of the Wildlife (Protection) Amendment Act. 2006;
 - (b) evaluate and assess various aspects of sustainable ecology and disallow any ecologically unsustainable land use such as mining industry and other projects within the tiger reserves:
 - lay down normative standards for tourism (c) activities and guidelines for project tiger from time to time for tiger conservation in the buffer and core area of tiger reserves and ensure their due compliance;
 - (d) provide for management focus and measures for addressing conflicts of men and wild animals and to emphasise on co-existence in forest areas outside the National Parks, sanctuaries or tiger reserve, in the working plan code;
 - (e) provide information on protection measures including future conservation plan, estimation of population of tiger and its natural prey species, status of habitats, disease surveillance, mortality survey, patrolling, reports on untoward happenings and such other management aspects as it may deem fit including future plan conservation;
 - approve, co-ordinate research and monitoring **(f)** on tiger, co-predators, prey, habitat, related ecological and socio-economic parameters and their evaluation;
 - (g) ensure that the tiger reserves and areas linking one protected area or tiger reserve with another protected area or tiger reserve are not diverted for ecologically unsustainable uses, except in

- public interest and with the approval of the National Board for Wild Life and on the advice of the Tiger Conservation Authority;
- (h) facilitate and support the tiger reserve management in the State for biodiversity conservation initiatives through eco-development and people's participation as per approved management plans and to support similar initiatives in adjoining areas consistent with the Central and State laws:
- ensure critical support including scientific, information technology and legal support for better implementation of the tiger conservation plan;
- facilitate ongoing capacity building programme for skill development of officers and staff of tiger reserves; and
- (k) perform such other functions as may be necessary to carry out the purposes of this Act with regard to conservation of tigers and their habitat.
- (2) The Tiger Conservation Authority, may in the exercise of its powers and performance of its functions, issue directions in writing to any person, officer or authority for the protection of tiger or tiger reserves and such person, officer or authority shall be bound to comply with the direction:

Provided that no such direction shall interfere with or affect the rights of local people particularly the Scheduled Tribes.

[English]

National Foodgrains Storage Policy

2616. SHRI CHANDRAKANT KHAIRE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to implement National Foodgrains Storage Policy;
- (b) if so, the details thereof alongwith the salient features thereof:
- (c) whether the construction work for new godowns is being handed over to the private sector under the new foodgrains storage policy; and

(d) if so, the steps taken to protect the interests of the consumers under this policy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir. The Government is implementing the National policy on handling, storage and transportation of foodgrains.

- (b) The policy envisages encouragement of private sector for the creation of bulk grain handling, storage and transportation facilities. The salient features of the policy are:
 - Encouragement of mechanical harvesting, cleaning and drying at farm and mandi level.
 - (ii) Transportation of grain from farm to silos by specially designed trucks.
 - (iii) Construction of a chain of silos at procurement as well as distribution points.
 - (iv) Transportation of grain in specially designed bulk rail wagons.
- (c) Under the policy, bulk grain handling, storage and transportation facilities to the tune of 5.5 lakh MTs are being created through private sector participation on Build-Own-Operate (BOO) basis.
- (d) The quality of wheat stored in such facilities (silos) would be maintained and the interest of the consumers would be protected.

[Translation]

Demand for Forest Land

- 2617. SHRI DHARMENDRA PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the forest land in acre demanded by Mahanadi Coal Company as per its designs; and
- (b) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The Mahanadi Coalfields has requested for diversion of 3,712.89 acres (1,515.464 hectares) of forest land for 12 mining projects in Orissa. Out of these, the approval for diversion of 3643.13 acres (1,486.989 hectares) has already been granted in respect of 11 proposals. Remaining 1 proposal involving proposed diversion of 69.76 acres (28.475 hectares) was incomplete and was returned to the State Government.

[English]

Environmental Clearance to Vedanta Aluminium

2618. SHRI TATHAGATA SATPATHY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has granted environmental and forestry clearances to the Vedanta Aluminium Company to extract aluminium at Niyamgiri hills of Orissa for its proposed Aluminium plant in the State;
 - (b) if so, the details thereof;
- (c) the basis on which the clearances have been given;
- (d) whether there have been certain objections against the grant of such clearances;
 - (e) if so, the details thereof; and
- (f) the steps proposed/taken by the Government to address these objections and grant the clearances?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) No Sir.

(d) to (f) In the site inspection report of the project area, carried out by the Eastern Regional Office, of this Ministry, it has been reported that the proposal is likely to have adverse impacts on biodiversity including wildlife and its habitat and also on hydro-geological characteristics. The matter is also sub-judice in the Hon'ble Supreme Court of India. As directed by the Hon'ble Court in its order dated 03.02.2000. in IA No. 1474 in Writ Petition (Civil) No. 202 of 1995, the studies to assess the impact on biodiversity and wildlife and on hydro-geological characteristics including soil erosion were granted to Wildlife Institute of India, Dehradun and Central Mine Planning and Design Institute limited, Ranchi, respectively. In respect of environmental clearance, the requisite information has not been provided by the project authorities.

Fish Production

2619. SHRI HARIBHAU RATHOD: Will the Minister of AGRICULTURE be pleased to state:

- (a) the total amount of fish products produced and consumed in the country annually:
- (b) the details of fish production in the country during the last three years and the current financial year, State-wise;
 - (c) the total fish exported annually;
 - (d) the foreign exchange earned therefrom; and
- (e) the steps taken/proposed to be taken by the Government to promote fish production, preservation, export of fish and fish products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (d) The total quantity of fish produced and exported during the year 2004-05 were 6304.75 thousand tonnes and 437.00 thousand tonnes respectively. The value of exports during 2004-05 was 6188.92 crore. The quantity of fish not exported were consumed in the country for various purposes. State-wise fish production during 2003-04 to 2005-06 is enclosed as statement.

- (e) Following Centrally Sponsored Schemes are implemented by Government to promote fish production, preservation, export of fish and fish products:
 - (i) Development of Inland Fisheries & Aquaculture.
 - (ii) Development of Marine Fisheries, Infrastructure and Post Harvest Operations.
 - (iii) Welfare of Fishermen.
 - (iv) Fisheries Training and Extension.

National Fisheries Development Board has been set up recently to realize the untapped potential of fisheries sector in inland and marine fish capture, culture, processing & marketing of fish, and over all growth of fisheries sector with the application of modern tools of research & development.

Statement Estimates of Fish Production during last three years (state-wise)

(Production In Tonnes)

to Questions

			2003-200	4		2004-05		200	5-06 (Provi:	sional)
S.No.	States/UTs	Marine	Inland	Total	Marine	Inland	Total	Marine	Inland	Total
1	2	3	4	5	6	7	8	9	10	11
1	Andhra Pradesh	263930	680710	944640	210733	642321	853054	218836	672254	891090
2	Arunachal Pradesh	0	2650	2650	0	2704	2704	0	2452	2452
3	Bihar	0	266490	266490	0	267510	267510	0	279530	279530
4	Goa	83760	3600	87360	94813	4231	99044	77912	3063	80975
5	Haryana	0	39130	39130	0	42050	42050	0	48200	48200
6	Himachal Pradesh	0	6530	6530	0	6901	6901	0	7295	7295
7	Karnataka	187000	70000	257000	171227	80000	251227	198440	120599	319039
8	Kerala	608520	76180	684700	601863	7 6451	678314	558913	77980	636893
9	Madhya Pradesh	0	50820	50820	0	62060	62060	0	61077	61077
10	Maharashtra	420010	125120	545130	417769	130250	548019	430647	154659	585306
11	Mizoram	0	3380	3380	0	3680	3680	0	3750	3750
12	Nagaland	0	5560	5560	0	4900	4900	0	5500	5500
13	Punjab	0	83650	83650	0	77700	77700	0	85640	85640
14	Rajasthan	0	14300	14300	0	16391	16391	0	18500	18500
15	Tamil Nadu	373000	101140	474140	307693	151734	459427	307993	155035	463028
16	Tripura	0	17980	17980	0	19838	19838	0	23871	23871
17	Uttar Pradesh	0	267000	267000	0	277074	277074	0	289575	289575
18	West Bengal	181600	988000	1169600	179500	1035500	1215000	168875	1035500	1204375
19	Andaman and Nicobar Islands	31060	90	31150	32600	83	32683	12053	43	12096
20	Chhattisgarh	0	111050	111050	0	120072	120072	0	131752	131752
21	Uttaranchal	0	2560	2560	0	2566	2566	0	2789	2789
22	Jharkhand	0	75380	75380	0	22000	22000	0	34270	34270
23	Assam	0	181000	181000	0	186314	186314	0	188008	188008

1	2	3	4	5	6	7	8	9	10	11
24	Gujarat	609140	45480	654620	584779	50426	635205	663884	69936	733820
25	Jammu and Kashmir	0	19750	19750	0	19100	19100	0	19150	19150
26	Manipur	0	17600	17600	0	17800	17800	0	18220	18220
27	Meghalaya	0	5150	5150	0	5638	5638	0	4118	4118
28	Orissa	116880	190020	306900	121928	193657	315585	122214	203235	325449
29	Sildam	0	140	140	0	140	140	0	150	150
30	Chandigarh	0	80	80	0	84	84	0	87	87
31	Dadra and Nagar Haveli	0	50	50	0	48	48	0	48	48
32	Daman and Diu	13770	0	13770	12506	0	12506	17719	69	17788
33	Delhi	0	2100	2100	0	1410	1410	0	700	700
34	Lakshadweep	10030	0	10030	11964	0	11964	11964	0	11964
3 5	Pondicherry	42800	5200	48000	31500	5250	36750	19272	2181	21453
36	Deep Sea Fishing Secto	r 0	0	0	0	0	0	0	0	O
	Total	2941500	3457890	6399390	2778875	3525883	6304758	2808722	3719236	6527958

Productivity of Forests

2620. SHRI JOACHIM BAXLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has drawn up any plan to increase the productivity of forests through the use of quality seeds;
- (b) if so, the criteria to be adopted for making the quality seeds available to user agencies; and
- (c) the details of the plan and the steps initiated in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) The Ministry of Environment and Forests is implementing a Grants-in-Aid for Greening India scheme, which focuses on production and use of quality planting material. Use of seeds of authentic origin, including from preperty established seed orchards and Plus trees, is one of the criterion for production of high quality planting material. Grants under the scheme are provided for setting up of high-tech and satellite nurseries, for production of

such high quality planting material. In addition, Indian Council of Forestry Research and Education under the Ministry and its institutes, as well as State Forest Departments, have also identified Plus trees of a large number of forest species and seed production areas after progeny trials, from where user agencies are provided quality seeds.

Plantation of Sal Trees

2621. SHRI HITEN BARMAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of the States where teak and sal (shorea) trees are found;
- (b) the State-wise income earned by the Government from these trees during the years 2004-05 and 2005-06;
- (c) the instances of illegal felling of these valuable trees detected during the last three years and the value of such wood; and
 - (d) the State-wise area of land where plantation

of teak and sal trees has taken place during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The States where teak and sal trees are found naturally are as follows:-

Sal (Shorea robusta): Uttaranchal, Uttar Pradesh, Bihar, West Bengal, Assam, Meghalaya, Madhya Pradesh, Chhattisgarh, Orissa, Jharkhand, Andhra Pradesh, Maharashtra, Raiasthan, Harvana and Himachal Pradesh.

Teak (Tectona grandis): Maharashtra, Madhya Pradesh, Chhattisgarh, Andhra Pradesh, Kerala, Tamil Nadu, Karnataka and Gujarat.

In addition, majority of the States have raised Teak plantations.

(b) to (d) The information is being collected and will be laid on the Table of the House.

irrigation Projects in Orissa

2622. SHRI GIRIDHAR GAMANG: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the reasons for cost and time overrun of Badanala Medium Irrigation Project in Rayagada District of Orissa:
- (b) the funds provided to the project so far, yearwise;
- (c) whether the Government of Orissa had taken any steps for safety of the project by providing technical and financial inputs including maintenance; and
- (d) the steps taken to stop leakage of water from the field channel dam and geological study for protection of main dam site thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) The construction of Badanala Irrigation Project was started in the year 1981 to provide irrigation facilities to 9874 hectare of Culturable Command Area (CCA) in Rayagada district of Orissa. As reported by the State Government, the reasons for delay in completion of the project are due to the delay in forest clearance, acquisition of private lands for the project works, prices escalation and financial constraints. The project got the financial assistance from World Bank during 1995 and was completed in 2004-05.

- (b) The year wise funds provided to the project from 1981 to 2005 is given in the statement enclosed.
- (c) and (d) As reported by the State Government of Orissa, the project has been provided technical support by putting a Sub-Division for the project to take up the day-to-day maintenance work. An amount of Rs.40.00 lakhs has been provided in the budget allotment for clearance of liability and maintenance of the project. There is also no leakage in the main dam. The State Government is providing rubber seals to the gates of the spillway where leakage has been observed.

Statement

(Rs. in lakh)

Year	Amount
1	2
1981-82	21.02
1982-83	117.12
1983-84	205.50
1984-85	189.25
1985-86	350.37
1986-87	450.01
1987-88	483.73
1988-89	638.17
1989-90	478.75
1990-91	540.79
1991-92	659.19
1992-93	724.93
1993-94	748.84
1994-95	106.62
1995-96	361.87
1996-97	544.73
1997-98	901.02

1	2	
1998-99	619.86	
1999-2000	567.35	
2000-2001	399.73	
2001-02	296.26	
2002-03	162.68	
2003-04	435.64	
2004-05	210.45	

[Translation]

83

Non-Payment of Interest Amount

2623. SHRI JASWANT SINGH BISHNOI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- the total amount of interest payable to Provident Fund subscribers whose claims have been settled during each of the last three years and thereafter alongwith the amount of interest yet to be paid to them as on date:
- whether the dispute regarding the rate of interest to be paid on deposits in the Provident Fund have not been settled till date as a result of which the subscribers whose claims are settled during the financial year are not paid any interest which causes heavy financial loss to them; and
- if so, the remedial steps taken by the (c) Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) to (c) The amount of interest paid in respect of settlement of claims during the last three years is given below:

(Rupees in lakh)

Year	Amount Paid
2003-04	40604.08
2004-05	19108.55
2005-06	32279.30

The rate of interest is declared by the Government in consultation with Central Board of Trustees. Employees' Provident Fund. No recommendations have so far been made by the Central Board of Trustees, Employees' Provident Fund on the rate of interest for the year 2006-

The members whose claims are settled pending declaration of rate of interest are entitled to up-to-date interest, hence there is no financial loss to them.

[English]

DECEMBER 11, 2006

Dues of FCI

2624. SHRI KISHANBHAI V. PATEL:

SHRI SUGRIB SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- whether the Food Corporation of India (FCI) has to recover pending transit shortage dues from Central Inland Water Transport Corporation (CIWT);
- if so, the details thereof indicating the amount thereof and the time since when it is pending; and
- the steps taken by the FCI to recover such pending claims from CIWT corporation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir.

- The amount recoverable from the Central Inland Water Transport Corporation (CIWT) stands at Rs.234.60 lakh on account of transit shortages, freight charges, weighment charges, cost of gunnies and cost of one machinery in connection with the riverine movement of foodgrains from West Bengal to North Eastern States. The above claims pertain to the period 1992-1997.
- The Zonal Management of Food Corporation of India (FCI) has held various meetings with CIWTC. However, no fruitful results towards recovery of the said pending claims from CIWTC could be materialized, as the financial condition of CIWTC is not sound. Against the claim of FCI, an amount of Rs. 28.16 lakh has been withheld towards various claims of CIWTC. Besides, Rs. 38.89 lakh (approx.) payable to CIWTC for services rendered, have not be paid by FCI.

[Translation]

Pollution Due to Wreckage of Oil Tanker

2625. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Japanese Oil tanker collided and got wrecked in Indian Ocean:
- (b) if so, the extent of damage caused to the environment as a consequence thereof; and
- (c) the steps being taken to prevent recurrence of such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) As per the information furnished by the Coast Guard Headquarters, Ministry of Defence, there was a collision between a Singaporean flag ship MT Bright Artemis, a Very Large Crude Carrier (VLCC) and the Indonesian Flag General cargo vessel MV Amar on 14th August, 2006, 290 nautical miles of West of Indira Point in Great Nicobar Island, outside Indian Exclusive Economic Zone (EEZ). The collision resulted in a spillage of approximately 4,500 tonnes of crude oil.

The oil spill is reported to have disintegrated with the prevailing rough sea conditions and wave actions. The owners of MT Bright Artemis M/s MOL Tank Ship Management, Singapore had engaged M/s East Asia Response Ltd., Singapore for assessment and containment of oil spill and for aerial spraying of oil spill dispersant. No damage is reported to the environment in the India Exclusive Economic Zone.

(c) The Indian Coast Guard (ICG) being the Central Coordination Authority (CCA) for combating oil spill in the maritime zones and the nodal agency for implementation of the National Oil Spill Disaster Contingency Plan (NOS-DCP), is taking all possible measures to protect our marine environment from any such incidents resulting in threat to our marine environment.

[English]

Ban on Shahtoosh

2626. SHRI MANORANJAN BHAKTA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the entrepreneurs of Shahtoosh shawls have been representing to the Union Government to lift the ban on its production; and
 - (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes, Sir. People from Jammu & Kashmir have represented to lift the ban on shahtoosh trade imposed by the Government of India and the State Government of Jammu & Kashmir. Shahtoosh is obtained from Tibetan antelope locally known as Chiru. This species is listed in Schedule-I of the Wildlife (Protection) Act, 1972 well as in the Jammu & Kashmir Wildlife (Protection) Act, 1978 providing maximum protection to the species and prohibiting any trade in shahtoosh. The commercial international trade in shahtoosh is also prohibited under the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES), to which India is a signatory.

Further, in pursuance to the representation, the Ministry of Textiles had set up an Expert Group in 2004 to look into the various aspects of shahtoosh trade. The Expert Group, after examining various issues, in its report submitted in 2006, has concluded that since the international trade in shatoosh is banned in around 163 Countries under the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES), lifting the ban by the Government of India would not be of any usefulness as this would not ipso facto make other countries lift the ban in their respective territories.

[Translation]

Encroachment of Forest Land

2627. SHRI V. K. THUMMAR:

DR. DHIRENDRA AGARWAL:

SHRI M. RAJA MOHAN REDDY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government conducts/ has conducted various drives to remove encroachments from forest land; and
- (b) if so, the details of forest land area cleared of encroachments during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) No, Sir. The State Governments are responsible for conducting drives to remove encroachments from forest lands as per the existing policy guidelines.

(b) Does not arise.

[English]

Adherence to Core Area Norms

2628. SHRI PRABODH PANDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether many tiger reserves do not achere to the norms for a core area or the protected zone of a sanctuary;
- (b) if so, the details of such reserves in the country;and
- (c) the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) Considering the general need for protection of tiger reserves, providing site specific habitat inputs and ecologically compatible land uses in the tiger reserves and areas linking one protected area or tiger reserve with another for addressing the livelihood concerns of local people, enabling provisions have been made in the Wildlife (Protection) Amendment Act, 2006, which has come into force with effect from 4th of September, 2006.

Diversion of Forest Land

2629. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether State Governments or other agencies diverting the forest land to other development works like dams or mining are supposed to compensate for the lost forest land by afforestation on non-forest land;
- (b) if so, whether States which have lost such forest lands have received any fund from the Union Government for compensatory plantation;
- (c) if so, the details of allocation/ utilisation as on date; and

(d) the compensatory plantation carried out so far. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

- (b) No, Sir. Compensatory Afforestation is carried out by the User Agency at the project cost to compensate for diversion of forest land for non-forestry purposes under the Forest (Conservation) Act, 1980.
 - (c) Does not arise.
- (d) According to the information received from the State/Union Territory Governments, the extent of Compensatory Afforestation carried out so far in the States/ Union Territories is enclosed as statement.

Statement

The extent of Compensatory Afforestation carried out so far in the States/Union Territories to compensate for diversion of forest lar. J for non-forestry purposes under the Forest (Conservation) Act, 1980

S. No	•	ctent of Compensatory Afforestation carried out (in hectares)
1	2	. 3
1.	Andaman and Nicobar Isla	nds 1,905.43
2.	Andhra Pradesh	20,393.73
3.	Arunachal Pradesh	5,474.21
4.	Assam	1,700.03
5.	Bihar	846.56
6.	Chandigarh	0.12
7.	Chhattisgarh	30,601.00
8.	Dadar and Nagar Haveli	479.30
9.	Goa	1,149.44
10.	Gujarat	44,287.52
11.	Haryana	3,343.51
12.	Himachal Pradesh	5,876.98

1	2	3
13.	Jammu and Kashmir	288.00
14.	Jharkhand	36.00
15.	Kamataka	35,631.18
16.	Kerala	50,210.81
17.	Madhya Pradesh	167,693.95
18.	Maharashtra	71,572.36
19.	Manipur	181.16
20.	Meghalaya	263.25
21.	Mizoram	5,558.81
22 .	Orissa	25,866.88
23.	Punjab	4,407.74
24.	Rajasthan	10,318.78
25.	Sikkim	2,030.75
26.	Tamil Nadu	1,927.93
27.	Tripura	2,649.75
28.	Uttar Pradesh	7,145.07
29.	Uttaranchal	14,891.53
30.	West Bengal	3,865.62

Plantation at India Gate

2630. SHRIMATI SUSHEELA BANGARU LAXMAN: SHRI REWATI RAMAN SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether most of the trees that were planted around India Gate lawns in New Delhi by NDMC have crooked trees:
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to address the situation?

THE MINISTER OF STATE IN THE MINISTRY OF

ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) The trees planted around India Gate lawns in New Delhi are growing well. However; some of these are damaged due to over crowd of visitors. The New Delhi Municipal Council (NDMC) is regularly growing same species at Purana Quila Road Nursery for replacement of damaged trees and also for new plantations. Further, the grown up trees as well as young saplings are being taken care by way of rejuvenation, manuring, trimming, stacking, spraying of insecticides/ pesticides/fungicides and micronutrients etc.

Jai Swaraj

2631. SHRI M. SREENIVASULU REDDY: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government proposes to spread green revolution based on the principle of Jal Swaraj;
- (b) if so, whether the Government proposes to take steps for better management of ground water resources; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) to (c) The report of National Commission of Farmers, Ministry of Agriculture (Second Report) has references about "Towards Jal Swaraj: Hydrological Balance and Water Security" which suggests that water harvesting structures, including roof-top water harvesting, and improvement and creation of lift irrigation schemes should be ensured by involving water user associations including Panchayati Raj Institutions, Non-Government Organisations and local communities.

Water being a State subject, several measures for development and management of water resources are undertaken by respective State Governments which include creation of storages, restoration of water bodies, rain water harvesting, artificial recharge to ground water and adoption of better management practices etc. The National Water Policy, 2002 has also laid due emphasis on all related issues including better management of ground water resources.

Employment Information Centres

2632. SHRI ANANDRAO VITHOBA ADSUL:
SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has issued instructions to the States to set up Employment Information Centres in each village where youth could get job related information:
 - (b) if so, the details thereof;
- (c) the names of the States where Employment Information Centres have been set up so far:
- (d) the steps taken by the Union Government to set up Bureau for Private Sector in the Employment Exchange of each district for providing job opportunities in the private sector; and
 - (e) the source of funding envisaged therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) Ministry of Labour & Employment has not issued any such instruction.

(b) Does not arise.

- (c) Does not arise.
- (d) Ministry of Labour & Employment has no such proposal of setting up Bureau for private sector.
 - (e) Does not arise.

Pending Environmental Projects

2633. SHRI MANJUNATH KUNNUR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of environmental projects pertaining to Karnataka under consideration of the Union Government for sanction; and
- (b) the time by which they are likely to be cleared by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) The details of environmental projects pertaining to Karnataka under consideration and their present status, is given in the statement enclosed.

Statement

S. No.	Title of Project	Present Status of Project
1	2	3
1.	A project proposal for preparation of environmental status report for Bangalore by environmental Management and Policy Research Institute (EMPRI) Bangalore has been received. The Study proposes to facilitate the city managers to develop cleaner city through various interventions and action plans. The proposal seeks financial assistance to the tune of Rs. 34.62. lakhs	The proposal is under consideration under the Indo- German GTZ-ASEM project.
2.	Bellakki tank, Shimoga for estimated cost 498.00 lakhs	Proposal does not conform to National Lake Conservation Plan Scheme guidelines.
3.	Tripuranthkeshwar lake, Bidar for estimated cost 496.00 lakhs	Expert Group has recommended the proposal subject to fulfiltment of certain requirements by the State Govt.
4.	Unkal lake, Hubli for estimated cost 835.00 lakhs.	Under the National Lake conservation Plan, proposals for new lakes are considered on the basis of their prioritization, pollution status and availability of funds under the plan.
5.	Amanikere lake, Tumkur for estimated cost 1005.00 lakhs	The State Government has been requested to reconsider the prioritization of these lakes based on their pollution status. Reply from the State Govt. is awaited.
6.	Doddakere tank, Sakaleshpur, Hasan for estimated cost 90.00 lakhs	

1	2	3
7.	Mogekere lake; Uttarhalli, Bangalore for estimated cost 81.00 lakhs	
8.	Gowaramma & Hombalamma tanks in Magadi town, Bangalore Rural Distt. for estimated cost 463.00 lakhs.	
9.	Management action plan for Kundanpur Mangroove site for a total cost of Rs. 80.80 lakhs for the year 2006-07.	The State Govt. is yet to respond to certain clarification sought by this Ministry.
10.	A proposal on Hidkal and Ghata Prabha wetland has been received from Govt. of Karnataka at the cost of Rs. 174.41 lakhs during Current Financial Year.	The proposal is under process and will be discussed in the forthcoming meeting of in-house experts committee.
11.	Vani Vilasa Sagar Nature Park Development Trust, Hiriyur, Karnataka	The Expert Group has considered the project on 26th July, 2006 and has recommended revision. The State Government has been informed. A decision will be taken after receipt of revised proposal from the State.
12.	Extension and Upgradation of Kalkere Arboratum Silviculturist Central Zone, Bangalore	-Do-
13.	Extension and Upgradation of Dodamannu gudda Pavithravanna, Silviculturist, Central Zone Bangalore	-Do-
14.	Lalbagh Botanical Garden, Bangalore Agriculture and Horticulture Deptt. Karnataka	-Do-
15.	Karnataka Biodiversity Board (Roerich State)	-Do-
16.	Peoples Botanical garden at Cholanaikana Hali in Bangalore Urban District from Karnataka Biodiversity Board	The project has been received and State Government has been requested to submit proposal as per guidelines.
17.	Urban Botanical Garden in Bangalore City by Karnataka State Biodiversity Board.	The project has been received and State Government has been requested to submit proposal as per guidelines.
	Symposium on Food and Nutrition	 (c) whether the Government is making efforts for capacity building in food and nutrition;

2634. SHRI G.V. HARSHA KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRI-BUTION be pleased to state:

- whether a three day international symposium on "Building leadership skills in food and nutrition essential for national development" was held recently;
 - if so, the details thereof; (b)

- - (d) if so, the details thereof;
- whether the Government proposes to make (e) significant changes in this area with a view to reducing hunger, poverty and malnutrition by 2015 under the Millennium Development Goal; and
- if so, the details thereof and the progress made therein so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) Yes, Sir. As per information received from the Council of Scientific & Industrial Research (CSIR), New Delhi, an International Symposium on "Building Leadership Skills in Food and Nutrition essential for National Development" was held at Central Food Technological Research Institute (CFTRI), Mysore during 23rd to 25th June, 2006. The symposium focused on capacity building in food and nutrition with the technical presentations by distinguished professionals, both international and national.

(c) and (d) The Government is providing financial assistance under Training, Research and Monitoring (TRM) Scheme for imparting training to the people involved in the functioning of the Targetted Public Distribution System (TPDS). The training course is intended for functionaries of various levels in the State Food and Civil Supplies Department, State Agencies, field offices, Members of Vigilance Committees, members of the Panchayat Raj Institutions (PRIs) and reputed NGOs.

As per information received from Food and Nutrition Board (FNB), Ministry of Women and Child Development, a number of Government departments, national Institutions and NGOs are making efforts for capacity building in food and nutrition. The Food and Nutrition Board undertake orientation training of programme managers and field functionaries of the concerned sectors in food and nutrition by organizing Training of Trainers Courses, Orientation Training Courses and Training in Home Scale Preservation of Fruits and Vegetables and Nutrition. The Master of Science degree in Food and Nutrition is imparted by various Home Science Colleges in the Country. Agricultural universities also have a programme of higher education in Food and Nutrition under which M.Sc degree in Food and Nutrition is awarded. There are more than 100 such colleges in the country.

The National Institute of Public Cooperation and Child Development (NIPCCD) under the aegis of the MWCD is an apex body for training different level functionaries under the Integrated Child Development Services scheme on various food, nutrition and health issues. The National Institute of Nutrition at Hyderabad under the aegis of Indian Council of Medical Research is undertaking both formal and non-formal courses for training in nutrition. The Nutrition Foundation of India (NFI) and Breast-feeding Promotion Network of India (BPNI) the established NGOs

are also organizing training programmes in various aspects of Food and Nutrition.

(e) and (f) "Capacity building for nutrition action" is one of the recommendations of the Working Group on Integrating Nutrition with Health for the XI Five Year Plan constituted by the Planning Commission under the chairpersonship of the Secretary (WCD), the report of which has been submitted to the Planning Commission on 1st November, 2006. However, with a view to reduce hunger, poverty and malnutrition, and maintaining food security in the country, the Government is already allocating subsidized foodgrains for Below Poverty Line, Antyodaya Anna Yojana and Above Poverty Line families under Targeted Public Distribution System and implementing many food based welfare schemes viz. Mid-day-Meal Scheme (MDMS), Wheat Based Nutritional Programme (WBNP), Nutritional Programme for Adolescent Girls (NPAG), National Food for Work Programme (NFWP), Sampoorna Gramin Rojgar Yojana (SGRY), Special Component of SGRY, Annapuma Scheme, Village Grain Bank Scheme etc.

[Translation]

DECEMBER 11, 2006

Promotion of Entertainment Industry

2635. SHRI M. ANJAN KUMAR YADAV: SHRI GIRIDHARI YADAV:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the measures adopted by the Government for promotion of entertainment industry; and
- (b) the schemes formulated/implemented by the Government for promoting local programmes in the entertainment industry?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) To promote entertainment industry of India, the Central Govt. has taken following measures —

- Institutional and bank financing are now accessible to the entertainment industry.
- 100% foreign direct investment through automatic route is permissible in the film sector.
- · Government has led participation in global markets,

viz. Cannes Film Market, American Film Market, Berlin Film Market, Film Bazaar, etc., with a view to enhancing visibility of our film industry.

- Film weeks and festivals are held in with various countries.
- An audio-visual co-production agreement has been sign with Republic of Italy and United Kingdom and similar proposals from other countries are being explored to expand avenues of finances and markets for the Indian Film Industry.
- The Committee for Development of Entertainment sector, a sub-Committee of the State Information Ministers' Conference (SIMCON) set up to suggest policy framework for the film industry, recommended for reduction of entertainment tax, steps to counter piracy in the film sector, to facilitate foreign film shooting in India, etc. Through our vigorous effort we have been able to reduce prevailing level of Entertainment Tax. We have simplified the procedure and reduced the period required for granting permission to shoot foreign feature films in India.
- The National Film Development Corporation, a public sector undertaking under this Ministry provides limited funding for films and oversees the integrated growth of the film industry in tune with the objectives of National Economic Policy.
- Five Core Groups have been constituted to look into the various aspects of the film industry and suggest measures to promote the film industry.
- Local/Regional Kendras of Doordarshan promote local artists in the field of Drama & Music by providing them opportunities to participate in various Inhouse productions meant for the entertainment of viewers. Such entertainment programmes are also got produced/ procured under different schemes like Commissioned Programmes, Self-Finance Commissioned, Acquisition of Programmes, Royalty etc. In the area of local programming, All India Radio through 82 local radio stations caters to the needs of the local people radio stations caters to the needs of the local people even in remote areas taking into consideration the oral, folk and traditional forms of entertainment. All India Radio maintains archives of folk music.

Sindri Fertilizer Plant

2636. SHRI TEK LAL MAHTO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- whether thousands of workers have become unemployed due to closure of Sindri Fertilizer plant:
- if so, the losses incurred by the plant during the last three years, year-wise:
- (c) the action taken by the Government to make this plant operational and the reasons for the delay; and
- the time by which this unit is likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) Sindri Fertilizer Plant, a unit of Fertilizer Corporation of India Ltd., was closed vide Government decision taken in 2002. About 2067 employees have been relieved under Voluntary Separation Scheme (VSS) as a result of closure of Sindri Fertilizer Plant. These employees have been given the financial benefit as per rules under VSS.

(b) Government has not directly incurred any loss. However, cash loss incurred by the Sindri Unit during the last three years is as under:-

Years	(Rs. in crores)
2003-04	1.12
2004-05	3.78
2005-06	0.21

(c) and (d) Revival of FCIL including its Sindri unit is under consideration of the Government. It is not possible to indicate any definite time-frame for revival of the Sindri Unit at this stage.

[English]

AGRAHAYANA 20, 1928 (SAKA)

ILO Convention on Fishing Sector

2637. SHRI SURESH KURUP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the Government has received ILO (a) questionnaire with regard to the agenda item concerning fishing convention to be adopted at the 96th Session of ILO:
- if so, the details thereof and the response of the Government thereto;

- (c) whether views of the most representative organisation of workers and employers were taken into account before responding to the same;
- (d) if so, the details thereof and if not, the reasons therefor:
- (e) whether the Government proposes to reconsider its earlier stand taken in the matter; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) Yes, Sir.

- (b) In order to draw up a final report on proposed Convention on work in the fishing sector for discussion in the 96th (June 2007) Session of the International Labour Conference, the ILO has sought reply of the member States on a short questionnaire that focuses on the provisions (i.e. medical examination, minimum hours of rest and fishing vessel accommodation) of the proposed Convention that seemed to pose particularly difficult problem during the discussions in the 93rd Session (June 2005) of the International Labour Conference.
- (c) and (d) To frame a consolidated reply to the questionnaire, a copy of questionnaire was circulated among all Central Organisations of Employers and Workers. We have received detailed reply from Hind Mazdoor Sabha. Bhartiya Mazdoor Sangh has also sent their views on the matter. The reply to the questionnaire will be sent to the ILO shortly after due consultations.
- (e) and (f) This issue is one of the agenda items of the Standing Labour Conference scheduled to be held on 20th December 2006. A decision regarding the stand on the matter or need for reconsideration, if any, will be taken after such consultations.

Employees Pension Scheme, 1995

2638. SHRI SUNIL KHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of employees covered under Employees Pension Scheme (EPS), 1995 as on date;
- (b) whether many employees of sick companies separated under VRS have neither got back the Employees Provident Fund (EPF) amount nor have deposited their

Employer's contribution in the EPS particularly after the judgment of the Hon'ble Supreme Court;

- (c) if so, the number of employees affected due to such mandatory clause in the EPS, 1995 for non-withdrawal of Family Pension Fund;
- (d) the amount of such Family Pension Fund and the number of unclaimed Family Pension Fund claimants who had deposited their contributions in the EPS, 1995 fund:
- (e) whether the Government is contemplating to link Dearness Allowance with EPS, 1995 to compensate the inflationary market price for the benefit of the pensioner;
 - (f) if so, the details thereof; and
- (g) the other steps which the Government proposes to take to compensate the sufferers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) As on 31.03.2006 there were 323.89 lakh members under Employees' Pension Scheme, 1995.

- (b) and (c) The employees, who were not contributing as per the provisions of the Employees' Pension Scheme, 1995 and have taken VRS are entitled to get benefits under the scheme subject to remitting the relevant contribution or by diverting the same from the amount standing to their credit. Requests made by such employees are attended to by the Employees' Provident Fund Organization.
- (d) Does not arise as no individual account is maintained in respect of Employees' Family Pension Scheme, 1971.
- (e) to (g) The Employees' Pension Scheme, 1995 is a defined benefit scheme. Any increase in the amount of pensionary benefit depends on the position of the Pension Fund. At present there is no such proposal under consideration of the Government, as the actuarial valuation does not permit any increase.

ILO Convention 176

2639. SHRI P. KARUNAKARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has adopted the International Labour Organisation (ILO) Convention 176 in 1995 with regard to safety in Mines;

AGRAHAYANA 20, 1928 (SAKA)

- (b) if so, the details thereof:
- if not, the reasons therefor; and (c)
- the steps taken by the Directorate General of (d) Mines Safety (DGMS) to ensure safety in Mines?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) The Government had voted in favour during the adoption of International Labour Organisation Convention 176 with regard to Safety and Health in mines.

- Provisions of many of the articles under the (b) Convention have already been included in the existing statute with regard to Safety and Health in mines. With regard to the rights and duties of workers and their representatives under article 14, provisions have already been made in the Mines Act, 1952 to constitute Safety Committee and appoint Workman's Inspector with the rights and duties of the workers representatives in the management of Safety and Health in the mines. The provisions under different articles have already been incorporated in the Mines Act, 1952 and the rules and regulations made thereunder to comply with the requirements of Safety and Health in mines as prescribed in the articles 4, 5, 7, 8, 9, 10, 11, 14, 15 & 16 of the International Labour Organisation Convention 176.
- A few of the provisions like extending the scope of application of the safety and health statute, introduction of the concept of risk assessment etc. have not been adopted so far in totality because of the following reasons:-

The scope of the Convention, if ratified, extends the purview of the Mines Act, 1952 to many new areas that are presently excluded. With the existing strength of enforcement machinery, it may not be possible to extend the jurisdiction of Directorate General of Mines Safety further to include the new areas as suggested in the convention.

To ensure safety in mines detailed provisions (d) as precautionary measures have already been laid down in the Mines Act, 1952 and the rules and regulations framed thereunder. It is the responsibility of the mine management to comply with the mine safety provisions.

[Translation]

Procurement of Paddy

2640. SHRIMATI BHAVANA PUNDALIKRAO GAWALI:

> SHRI SANJAY DHOTRE: SHRI BAPU HARI CHAURE:

PROF. MAHADEORAO SHIWANKARI SHRI M. RAJA MOHAN REDDY: SHRI SHISHUPAL PATLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- whether the Government has made proper arrangement for procurement of paddy in all States of the country during the ensuing Kharif season:
- (b) if so, the details thereof indicating the number of procurement centres opened, State-wise; and
- the names of States where procurement of paddy has been initiated alongwith the quantum procured therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir.

- The details indicating the number of procure-(b) ment centres opened, State-wise, as informed by Food Corporation of India, is given in statement-I enclosed.
- The details of States where procurement of paddy has taken place alongwith the quantum procured there of is given in the statement-II enclosed.

The List of Procurement Centres operated by FCI/State Agencies during Kharif Marketing Season 2006-07

Statement-I

State	FCI	Jointly	State Agency	Total
1	2	3	4	5
Punjab	95	118	1296	1509
Haryana	05	28	139	172
Uttar Pradesh	-	-	1694	1694
Rajasthan	12	-	-	12
Madhya Pradesh	229	•	206	435
Delhi	4	-	-	4
Bihar	119	-	NA	119
Himachal Pradesh	5	-	-	5
Uttaranchal	-	•	55	55

1	2	3	4	5
Jharkhand	17	-	327	344
Jammu and Kashmir	02	-	-	02
Andhra Pradesh	175	-	522	697
West Bengal	-	-	1300	1300
Karnataka	•	-	11	11
Tamil Nadu	-	-	667	667
Orissa	420	-	1752	2172
Maharashtra	-	•	765	765
Chhattisgarh	-	-	1459	1459
Kerala	-	-	130	130
Total	1083	146	10323	11552

Statement-li

Procurement of Paddy during Kharif Marketing Season 2006-07 (As on 7, 12,2006)

(in lakh tonnes)

DECEMBER 11, 2006

SI. No	. State/UTs	Paddy Procured
1.	Andhra Pradesh	0.52
2.	Chandigarh	0.15
3.	Chhattisgarh	8.18
4.	Haryana	20.45
5.	Kerala	0.70
6.	Madhya Pradesh	0.12
7.	Maharashtra	0.32
8.	Orissa	1.60
9.	Punjab	105.61
10.	Tamil Nadu	3.08
11.	Uttar Pradesh	1.58
12.	Uttaranchal	0.06
	Total	142.37

Wheat Procurement by States

2641. SHRI AJIT JOGI: Will the Minister of CON-SUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- whether some of the States have sent (a) proposals to the Union Government for procuring wheat on its behalf:
 - (b) if so, the details thereof; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) States Agencies of Puniab, Harvana, Madhya Pradesh, Rajasthan, Uttaranchal & Uttar Pradesh are already procuring wheat on behalf of the Central Government. In Rabi Marketing Season (RMS) 2006-07 these State Agencies procured 78.86 lakh tonnes of wheat for the Central Pool compared to 13.39 lakh tonnes procured by Food Corporation of India (PFI).

Floods in States

2642. SHRI HEMLAL MURMU: SHRI RAJEN GOHAIN:

Will the Minister of WATER RESOURCES be pleased to state:

- whether the Union Government have formed (a) any working group to get the information through newspapers and media about the States in the grip of flood, rain and other natural calamities;
 - if so, the details thereof: (b)
- whether the Government are aware that due to obstruction in communication service, they are unable to get the information about various undeveloped and far flung States especially the tribal States;
- if so, the effective steps taken by the Union Government to deal with such a situation;
- whether the rail lines/roads in various States (e) of the country especially in Jharkhand have been affected due to floods and rain in September-October, 2006 but Central and State Governments have not provided assistance to these natural calamity affected States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No Sir.

(b) Does not arise.

(c) to (f) As informed by the Ministry of Home Affairs, the State Governments are primarily responsible for undertaking relief and rehabilitation measures in the areas affected by the natural calamities viz. cyclone, drought, earthquake, fire, floods, hailstorm, avalanches, cloud burst, landslides and pest attack as per the existing Scheme of Financing Relief Expenditure. The Government of India supplements the efforts of the State Governments by providing financial and logistic support, wherever necessary. The assistance for relief and rehabilitation in the wake of natural calamities is given to the States under the two schemes viz. Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF) which are operated by the Ministry of Home Affairs.

A CRF has been constituted for each State, which is contributed by the Government of India and the State Governments in the ratio of 3(Central):1(State). The State Governments are required to meet the expenditure on relief and rehabilitation out of the corpus of the CRF which is readily available with the State Governments. In case, the calamity is of a severe nature and funds available in the States's CRF account are not sufficient, additional assistance is provided to the States out of the NCCF.

During 2006-07, a central assistance amounting to Rs. 2606.94 crore under CRF and Rs.1962.06 crore under NCCF has been released by the Ministry of Home affairs to the State Governments; which includes the central assistance of Rs.48.64 crore under CRF released to the State Government of Jharkhand.

Compensation to Displaced Villagers

2643. SHRI KRISHNA MURARI MOGHE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government had granted funds to Madhya Pradesh for rehabilitation of displaced villagers who inhabited around Kunopalpur sanctuary;
- (b) if so, the details of allocation/utilization of funds so far:

- (c) whether the Government of Madhya Pradesh has sent another proposal for revalidation of funds in this regard;
 - (d) if so, the details thereof; and
- (e) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes Sir. The Ministry, under the Centrally Sponsored schemes of 'Beneficiary Oriented Tribal Development' and 'Development of National Parks and Sanctuaries' have so far released Rs. 1236.32 lakhs to the State of Madhya Pradesh for the rehabilitation of displaced villagers of Kunopalpur Sanctuary. Of which an amount of Rs.1168.32 lakhs have been utilized by the State Government upto the financial year ending March, 2006.

(c) to (e) The State Government had requested for revalidation of unspent balance of Rs.68.00 lakhs. The amount has already been revalidated vide Government Order No. 13 00 2012/WL dated 7-11-2006.

Sale of Sugar in Excess of Quota

2644. SHRI MITRASEN YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the sugar mills in Uttar Pradesh are selling more sugar than the 'free sale quota' fixed for them:
 - (b) if so, the details of such sugar mills;
- (c) quantum of sugar in excess of fixed quota sold by the said mills;
- (d) whether the said sugar mills have got permission from appropriate authority to sell sugar in excess of their quota; and
- (e) if not, the action being taken by the Government against the said sugar mills?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (e) The sugar factories are required to sell and despatch the specified quantity of sugar as allowed in the Monthly Release Orders of the Government. Some sugar mills have also obtained orders from the Courts to sell sugar over and above the quantity allowed in the Release Orders. In order to ascertain the position, the Central Government decided to make random check on sugar factories in Uttar

Pradesh. So far, 30 sugar factories belongings to different sugar companies have been inspected in two rounds - 12 in the first round and 18 in the second round in the months of October and November, 2006, respectively. On the basis of the inspection reports of the first round, show cause notices have been issued to four sugar factories. The reports of the second round of inspection are vet to be examined. Appropriate action shall be taken against the sugar factories found violating the Release Orders of the Government.

Poultry Farming in Punjab

2645. SHRI AVINASH RAI KHANNA: Will the Minister of AGRICULTURE be pleased to state:

- whether the Government is promoting poultry farming in the country;
- (b) if so, the details thereof and the steps taken thereon:
- the funds provided for the purpose during the (c) last three years and the current financial year, State-wise;
- whether poultry production has decreased in Punjab during the last one year;
 - (e) if so, the reasons therefor;
- whether the Government has provided any special assistance to the State in this regard;
 - if so, the details thereof; and (a)
 - (h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (c) The Departments of Animal Husbandry, Dairying & Fisheries is engaged in promoting poultry farming through following schemes:-

Centrally Sponsored Scheme, "Assistance to State Poultry/Duck Farms" under which one-time assistance

- is provided to strengthen State farms in terms of hatching, brooding and rearing of birds.
- Central Sector Scheme "Dairy/Poultry Venture Capital Fund", which provides for assistance to entrepreneurs to establish poultry breeding farms with low input technology birds and for other related activities through bankable projects. The scheme has been implemented through the National Bank for Agriculture and Rural Development (NABARD).
- Central Sector Scheme, "Central Poultry Development Organisations", which make available necessary inputs and services like low-input technology chicks. farmers' training and feed sample analysis etc. in their respective regions.

The funds provided. State-wise, in respect of schemes at (i) and (ii) above are given in the statements I & II. No funds are provided to States under scheme at (iii) above.

(d) and (e) The following information shows that poultry production in Puniab in 2005-06 was lower than that in the previous year due to impact of the bird flu in certain parts of the country:

(numbers in crores)

item	2004-05	2005-06
Eggs	368.00	352.00
Broiler	4.33	3.27

(f) to (h): The Government has implemented a tinancial relief package to help the poultry farmers in Punjab and other parts of the country. The package provides for moratorium on repayment of existing loans and interest due, conversion of working capital into term loans, reschedulement of term loans and grant of onetime interest subvention of 4% for a period of one year. Puniab has also been allocated 7890 metric tones of maize at a subsidized rate for distribution to its poultry farmers.

Statement-I

DECEMBER 11, 2006

State-wise financial assistance released under Centrally Sponsored Scheme: "Assistance to State Poultry/Duck Farms"

(Rs. in lakhs)

S.No. State		ate 2003-04		2005-06	2006-07 (so far)
1	2	3	4	5	6
1.	Andaman and Nicobar	-	•	50.00	•
2.	Andhra Pradesh	-	47.92	-	-

109	Written Answers	AGRAHAYAI	NA 20, 1928 (SAKA)	to	to Questions			
1	2	2 3		5	6			
3.	Arunachal Pradesh	74.50	132.50	135.60	-			
4.	Bihar	-	-	160.00	-			
5.	Chhattisgarh	-	-	148.00	•			
6.	Goa	-	68.00	-	-			
7 .	Gujarat	22.38	90.37	136.00	136.00			
8.	Haryana	•	-	40.00	-			
9.	Himachal Pradesh	27.40	25.00	117.56	-			
10.	Jammu and Kashmir	42.50	204.00	47.00	25.50			
11.	Karnataka	-	55.00	-	80.00			
12.	Kerala	Kerala -		191.68	-			
13.	Lakshadweep	-	-	25.00	-			
14.	Madhya Pradesh	48.93	64.00	-	124.88			
15.	Maharashtra	-	150.00	-	•			
16.	Manipur	-	-	42.50				
17.	Meghalaya	-	40.00	85.00				
18.	Mizoram	57.00	128.00	240.00	207.50			
19.	Nagaland	42.50	252.50	300.00	170.00			
20.	Orissa	15.00	-	-	272.00			
21.	Punjab	•	-	40.00	•			
22.	Sikkim	42.50	-	42.50	-			
23.	Tamil Nadu	•	99.756	-	-			
24.	Tripura	82.50	•	- .	-			
25.	Uttar Pradesh	17.09	-	342.06	136.00			
26.	Uttaranchal	-	•	54.70				
27.	West Bengal	33.20	80.00	120.00	134.40			
	Total	505.50	1437.05	2317.60	1286.28			

Statement-II

Financial assistance given under Central Sector Scheme: "Dairy/Poultry Venture Capital Fund" since inception of the scheme in 2005-06 and up to 31.10.2006.

S.No.	Name of the States	Number of Poultry Units	Amount released by NABARD
1.	Andhra Pradesh	13	74.41
2.	Assam	10	2.18
3.	Goa	2	15.60
4.	Jammu and Kashmir	2	14.10
5.	Jharkhand	1	7.50
6.	Karnataka	3	20.82
7.	Kerala	1	2.92
8.	Maharashtra	3	20.86
9.	Manipur	2	15.53
10.	Mizoram	3	6.50
11.	Punjab and Haryana	8	74.11
12.	Rajasthan	1	9.98
13.	Tamil Nadu	3	17.29
14.	Uttaranchal	24	30.65
15.	West Bengal	2	20.50
	Total	78	332.95

[English]

Inclusion of Electronic Media in **Working Journalist Act**

2646. SHRI SURAVARAM SUDHAKAR REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether there is any proposal to include electronic media in the Working Journalists Act, 1955 and also in the jurisdiction of Press Council of India;
 - if so, the details thereof; (b)

- whether there is any representations to (c) change the name of Press Council of India into Media Council of India: and
- if so, the details thereof and the steps taken in (d) this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) The Working Journalists Act, 1955 is administered by Ministry of Labour & Employment, who have sought comments of the Ministry of I&B on the issue of inclusion of electronic media under the Act. Ministry of I&B does not have any proposal to include electronic media in the jurisdiction of Press Council of India.

(c) and (d) The proposal of PCI regarding change of name of PCI into Media Council of India, was considered. but not agreed to.

[Translation]

DECEMBER 11, 2006

Recommendation of Working Group on Minimum Wages

2647. DR. DHIRENDRA AGARWAL:

SHRI V.K. THUMMAR:

SHRI G.M. SIDDESWARA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the Government has received a large number of recommendations from the Working Group on Minimum Wages:
- if so, the details of recommendations made by the Working Group;
- whether the minimum wages recommended by the Working Groups are not being paid by the State Governments:
 - if so, the details and the reasons therefor; and (d)
- (e) the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) Yes, Sir.

> (b) The Working Group set up by the Central

Advisory Board in 2002 had made following major recommendations:-

- Norms for fixation of minimum wages would be as under:
 - The norms of 3 consumption units i.e. 2 adults plus 2 children for one earner.
 - Minimum food requirement of 2700 calories per average Indian adult.
 - The clothing requirement in terms of per capita expenditure as estimated by NSSO Consumer Expenditure Survey.
 - d) The expenditure on fuel, lighting and miscellaneous as per ILC norms and expenditure on children's education, medical requirement etc. as per Supreme Court Judgment should also be determined by the results of Consumer Expenditure Survey conducted by NSSO.
- ii) Periodical review and revision of wage structure be undertaken after every five years coinciding with the quinquennial Household Expenditure Survey conducted by National Sample Survey Organisation.
- iii) Regional level committees set up for fixation/ revision and implementation of minimum wages should meet frequently and at least once in a year.
- (c) to (e) The compliance of the notified minimum wages is ensured by the respective Central and State machinery who are also authorized to take legal action in case there are violation or complaints.

Corruption in EPFO

2648. SHRI KASHIRAM RANA:

SHRI HARISINH CHAVDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of complaints received regarding corruption and mismanagement in the Employees Provident Fund Organisation (EPFO) offices during the last three years and thereafter;
 - (b) if so, the findings thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The details of complaints received during the last three years are given below:

Year	Number of complaints
2003-04	175
2004-05	151
2005-06	113
2006-07 (upto October, 2006	081

(b) and (c) Enquiries are conducted in respect of registered complaints and appropriate action such as initiation of departmental disciplinary proceedings/lodging of complaints with the appropriate authority etc. are taken.

[English]

Gross Agricultural Production

2649. SHRI SUGRIB SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) the annual income earned by the Government from agricultural sector during the last three years;
- (b) the percentage out of the above spent on the research and development work in the agricultural sector during each of last three years;
- (c) whether the various committees on Agricultural Reforms have recommended allocation of one per cent of Gross Domestic Product in Agricultural Sector and Research & Development; and
- (d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) The annual income originating from agriculture sector including forestry, logging and fishing, measured in terms of India's Gross Domestic Product (GDP) at current prices, during the last three years is given below:

Year	GDP at current prices (Rs. in crore)
2003-04	5,34,689
2004-05	5,56,146
2005-06	6,08,681

Written Answers

- The information available from Indian Council (b) of Agricultural Research (ICAR) shows that the expenditure incurred on research and development in the agricultural sector as a percentage of agricultural GDP during the last three years are as follows: 0.28 percent in 2003-04, 0.31 percent in 2004-05 and 0.33 percent in 2005-06.
- The National Commission on Farmers recommended allocation of 1% of agricultural GDP for research and development. The Tenth Plan Working Group of Department of Agriculture Research and Education (DARE)/ Indian Council of Agricultural Research (ICAR) had recommended an amount of Rs.25000 crore, which constitutes approximately 1% of GDP of agriculture and allied sectors.
- An outlay of Rs.5,368 crore has been (d) allocated to DARE/ICAR that includes Rs.500 crore for new Krishi Vigyan Kendras (KVKs) in the country.

[Translation]

Revival of Sick Sugar Mills

2650, SHRI D.P. SAROJ: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- whether the Ministry has held any meeting with the officials of Uttar Pradesh to revive sick sugar industry in the State;
 - (b) if so, the details and the outcome thereof; and
 - (c) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No. Sir. There has been no meeting held by the Ministry with the officials of Uttar Pradesh in the recent past to revive sick sugar factories in the State.

(b) and (c) Do not arise.

Medical Benefits for Workers of Unorganised Sector

2651. SHRI BRAJESH PATHAK:

SHRI VARKALA RADHAKRISHNAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the Government has any plan to (a) introduced medical insurance and medical benefits to the workers of unorganised sector and migrant labourers;
 - if so, the details thereof; (b)
- the steps taken by the Government in this (c) regard: and
- the number of workers of the unorganised and migrant sector likely to be benefited annually as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) to (d) The Government is considering enactment of a legislation and formulation of Social Security Scheme for workers in the unorganized sector in consultation with all concerned Ministries/Departments and National Commission for Enterprises in the Unorganised Sector (NCEUS) which may include health insurance. In order to regulate employment and conditions of service of migrant labour, the Government have enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act. 1979 which is applicable to every establishment where five or more inter-state migrant workmen are employed. Inter-State migrant workmen covered under the Act are entitled for certain benefits including medical benefits. As per survey conducted by the National Sample Survey Organisation (NSSO) in 1999-2000, the total number of workers in the unorganised sector was 36.9 crores. As per Census 2001, 2.99 crores persons migrated from their native place in the country for reasons of employment.

[Enalish]

Price of Copra

2652. SHRI M. SHIVANNA: Will the Minister of AGRICULTURE be pleased to state:

- whether the price of "Copra" has suddenly declined in the country especially in Tiptur, Tumkur, Arasikere in Karnataka;
 - if so, the details thereof; and (b)

(c) the steps taken by the Union Government to give remunerative prices to Copra growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) Copra of different varieties are grown mainly in Kerala. Tamil Nadu, Karnataka and Andhra Pradesh. Their prices tend to vary depending on varieties, quality inter-alia. An important variety of Copra is the "Ball" variety. The price of 'Ball' variety of Copra in Kerala (Kozhikode) stood at Rs.4800.00 per quintal in January, 2006 compared to Rs.3700.00 per quintal in November, 2006. The price of 'Ball' variety at Arasikere market in Karnataka stood at Rs.7210.00 and Rs.4000.00 per quintal during the said months. However, the price of local variety of Copra at Mangalore market stood at Rs.2700.00 and Rs.3100.00 per quintal at the said months.

(c) In order to give remunerative prices to growers of Copra (viz. Milling Copra and Ball Copra), Government fixes Minimum Support Price (MSP) on the basis of recommendations of Commission for Agricultural Costs and Prices (CACP). The CACP takes into account the costs of production of Copra and other relevant factors. On 6.1.2006, the Government fixed MSP of Rs.3590.00 per quintal for Fair Average Quality (FAQ) variety of Milling Copra and Rs.3840 per quintal for FAQ variety Ball Copra for 2006 marketing year. Prices of FAQ Ball Copra in Karnataka marketing centres during the recent months had been ruling above MSP.

Failure to Lift PDS Quota

2653. SHRI JUAL ORAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether some States were unable to lift their allotted quotas of foodgrains and Kerosene under Public Distribution System (PDS), Targeted Public Distribution System (TPDS) and Antyodaya Anna Yojana (AAY) during last three years;
- (b) if so, the details thereof during last three years; and
 - (c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) Foodgrains — The allocation and offtake of foodgrains under Targeted Public Distribution System (TPDS) during the last three years viz. 2003-04, 2004-05 and 2005-06 are given in statement-I to III enclosed.

Kerosene – The allocation and, upliftment of Public Distribution System (PDS) kerosene during 2003-04, 2004-05, and 2005-06 is given in the enclosed statement-IV enclosed.

(c) The off take of foodgrains depends upon various factors like local availability of foodgrains, prevalent market prices, food preferences of local people, low resources with State Governments, non-availability of rakes etc.

As regards kerosene, allocation is made by the Govt. of India to different States/UTs on a quarterly basis for distribution under PDS. Upliftment and further distribution within the State/UT through their PDS network is the responsibility of concern States/UTs.

Statement-I

Allocation and offtake of Rice & Wheat for the year 2003-2004 (P) under TPDS

(In 000' Tonnes)

SI.	States/	ates/ Allotment					Offtake				% Offtake		
	UTs	BPL	APL	AAY	Total	BPL	APL	AAY	Total	BPL	APL	AAY	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1,368.43	2,266.74	337,946	3973.116	1319.231	434.289	330.659	2084.179	96.405	19.159	97.844	52.48
2	Arunachal	35.148	64.206	6.348	105.702	33.897	55.5	6.231	95.628	96.441	86.441	98.157	90.47
	Pradesh												

													
1	2	3	4	5	6	7	8	9	10	11	12	13	14
3	Assam	682.284	735.14	118.236	1535.66	628.166	343.616	112.266	1084.048	92.068	46.742	94.951	70.59
4	Bihar	2,219.18	2,291.52	420	4930.704	627 .119	7.1	380.872	1015.091	28.259	0.31	90.684	20.59
5	Chhattisgarh	566.226	1,045.80	155.967	1767.993	509.173	23.2	147.141	679.514	89.924	2.218	94.341	38.43
6	Delhi	158.34	996.516	13.44	1168.296	165.223	346.739	12.989	524.951	104.347	34.795	96.644	44.93
7	Goa	12.888	118.296	3.072	134.256	6.959	4.963	2.408	14.33	53.996	4.195	78.385	10.67
8	Gujarat	753.948	2,787.56	136.5	3678.012	473.951	41.453	55.286	570.69	62.863	1.487	40.503	15.52
9	Haryana	274.004	1,014.20	47.664	1335.872	228.889	98.524	45.804	373.217	83.535	9.714	96.098	27.94
10	Himachal Pradesh	195.872	348.9	33.06	577.832	177.198	68.968	33.099	279.265	90.466	19.767	100.118	48.33
11	Jammu and Kashmir	261.66	443.94	47.424	753.024	253.097	257.78	47.368	558.245	96.727	58.066	99.882	74.13
12	Jharkhand	839.268	216.3	153.936	1209.504	297.369	11.285	139.541	448.195	35.432	5.217	90.649	37.06
13	Karnataka	1,096.00	2,070.60	218.28	3384.876	1048.154	839.788	196.471	2084.413	95.635	40.558	90.009	61.58
14	Kerala	534.551	1,808.94	118.057	2461.548	440.186	137.125	117.405	694.716	82.347	7.58	99.448	28.22
15	Madhya Pradesh	1,225.34	2,535.37	330.605	4091.32	1049,194	30.369	318.297	1397.86	85.625	1.198	96.277	34.17
16	Maharashtra	2,293.20	4,700.88	451.1	7445.184	1580.159	28.524	391.325	2000.008	68.906	0.607	86.749	26.86
17	Manipur	43.884	47.46	10.716	102.06	44.356	18.05	11.094	73.5	101.076	38.032	103.527	72.02
18	Meghalaya	65.052	45.024	11.808	121.884	69.503	18.992	12.567	101.062	106.842	42.182	106.428	82.92
19	Mizoram	23.19	54.564	5.49	83.244	23.727	51.043	4.953	79.723	102.316	93.547	90.219	95.77
20	Nagaland	42.12	86.688	9.96	138.768	43.228	66.079	9.304	118.611	102.631	76.226	93.414	85.47
21	Oriesa	1,484.38	1,155.56	212.316	2852.258	632.892	148.92	209.274	991.086	42.637	12.887	98.567	34.75
22	Punjab	166.416	1,473.24	30.12	1669.776	120.195	16.057	16.824	153.076	72.226	1.09	55.857	9.17
23	Rajasthan	778.608	2,763.76	181.852	3724.216	619.442	111.073	170.297	900.812	79.558	4.019	93.646	24.19
24	Silddim	14.636	25.812	3.604	44.052	14.676	13.272	3.49	31.438	100.273	51.418	96.837	71.37
25	Tamii Nadu	1,742.35	3,787.98	300.024	5830.356	1782.975	228.641	311.361	2322.977	102.332	6.036	103.779	39.84
26	Tripura	104.904	179.232	18.996	303.132	102.15	34.109	18.922	155.181	97.375	19.031	99.61	51.19
27	Uttar Pradesh	3,654.30	6,494,46	830.885	10979.64	2121.809	10.669	806.835	2939.313	58.063	0.164	97.105	26.77
28	Uttaranchal	177.12	333.552	32.052	542.724	148.288	19.412	27.175	194.875	83.722	5.82	84.784	35.91
29	West Benga	1,702.75	4,089.18	307.788	6099.72	1215.756	477.595	218.558	1911.909	71.399	11.679	71.009	31.34
30	Andaman and Nicobar Islands	7.434	36.36	1.806	45.8	4.67	14.151	2.306	21.127	62.819	38.919	127.685	46.33

Nritten Answers	AGRAHAYANA 20, 1928 (SAKA)	to Questions

1	2	3	4	5	6	7	8	9	10	11	12	13	14
31	Chandigarh	8.748	75.518	0.888	85.152	0.785	NA	0.733	1.518	8.973	NA	82.545	1.78
32	Dadra and Nagar Haveli	5.544	7.14	1.176	13.86	3.044	0.899	0.83	4.773	54.906	12.591	70.578	34.44
33	Daman and D	iu 1.428	9.42	0.252	11.1	0.792	0.195	0.149	1.136	55.462	2.07	59.127	10.23
34	Lakshadweej	0.372	3.708	0.168	4.248	NA	2.85	NA	2.85	NA	76.861	NA	67.09
35	Pondicherry	30.736	13.2	4.376	48.312	17.687	0.549	3.413	21.629	57.48	4.159	77.994	44.77
	Total 2	2,570.31	44,126.77	4,555.91	71,253.00	15,803.92	3,961.78	4,165.25	23,930,95	70.021	8.978	91.425	33.586

Statement-II

Allocation and offtake of Rice & Wheat for the year 2004-2005 (P) under TPDS

(In 000' Tonnes)

122

SI.	States/		A	liotment			Office	ke			% Offtal	(0	
No.	Uīs	BPL	APL	AAY	Total	BPL	APL	AAY	Total	BPL	APL	AAY	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	1,230.13	2,266.74	476.248	3973.116	1261.816	1137.642	458.115	2855.573	102.576	50.188	95.773	71.87
2	Arunachai Pradesh	31.68	76.68	9.816	118.176	31.61	54.709	8.661	94.98	99.779	71.347	88.233	80.37
3	Assam	650.434	885.14	150.086	1685.66	623.762	521.126	139.178	1284.066	95.899	58.875	92.732	76.18
4	Bihar	2,219.18	2,291.52	420	4930.704	809.91	10.312	382.079	1202.301	36.496	0.45	90.971	24.38
5	Chhattisgarh	586.635	1,045.80	200.997	1833.432	556.72	42.368	180.399	779.487	94.901	4.051	89.752	42.52
6	Delhi	155.27	996.516	16.51	1168.296	148.735	410.117	13.984	572.836	95.791	41.155	84.7	49.03
7	Goa	11.848	118.296	4.112	134.256	NA	NA	5.04	5.04	NA	NA	122.568	3.75
8	Gujarat	716.567	2,787.56	167,081	3671.212	556.091	93.809	114.301	764.201	77.605	3.365	68.411	20.82
9	Haryana	257.04	1,014.20	71.532	1342.776	217.587	154.641	65.097	437.325	84.651	15.248	91.004	32.57
10	Himachal Pradesh	134.816	348.9	44.116	527.832	118.553	152.004	41.755	312.312	87.937	43.567	94.648	59.17
11	Jammu and Kashmir	243.008	447.72	66.076	756.804	235.598	292.756	43.508	571.862	96.951	65.388	65.845	75.56
12	Jharkhand	801.112	216.3	204.38	1221.792	365.914	20.607	167.666	554.187	45.876	9.527	82.036	45.36
13	Karnataka	987.813	2,070.60	326.463	3384.876	972.701	848.631	300.882	2122.214	98.47	40.985	92.164	62.7
14	Kerala	487.048	1,808.94	165.56	2461.548	493.64	264.047	156.714	914.401	101.353	14.597	94.657	37.15
13	Madhya Pradesh	1,326.22	2,535.37	406.254	4267.848	1225.005	22.732	380.325	1628.062	92.368	0.897	93.618	38.15

1	2	3	4	5	6	7	8	9	10	11	12	13	14
16	Maharashtra	2,069.84	4,700.88	674.467	7445.184	1773.019	67.391	598.26	2438.67	85.66	1.434	88.701	32.75
17	Manipur	44.084	47.46	11.93	103.474	29.035	18.305	8.631	55.971	65.863	38.569	72.347	54.09
18	Meghalaya	60.152	45.024	16.708	121.884	60.389	21.808	16.119	98.316	100.394	48.436	96.475	80.66
19	Mizoram	21.241	93.84	7.439	122.52	21.644	70.007	7.098	98.749	101.897	74.603	95.416	80.6
20	Nagaland	39.529	122.04	12.551	174.12	42.787	108.915	11.922	163.624	108.242	89.245	94.988	93.97
21	Orissa	1,436.09	1,155.56	260.604	2852.256	1141.878	132.305	240.04	1514.223	79.513	11.449	92.109	53.09
22	Punjab	166.416	1,473.24	30.12	. 1669.776	110.983	25.348	22.766	159.097	66.69	1.721	75.584	9.53
23	Rajasthan	708.868	2,763.76	251.672	3724.296	651.375	301.545	230.951	1183.871	91.889	10.911	91.767	31.79
24	Silkkim	14.076	25.812	4.164	44.052	14.022	18.532	4.058	36.612	99.616	71.796	97.454	83.11
25	Tamil Nadu	1,608.37	3,787.98	434.011	5830.356	1665.081	630.638	424.791	2720.51	103.526	16.648	97.876	46.66
26	Tripura	100.929	179.232	22.971	303.132	104.67	60.168	21.376	186.214	103.707	33.57	93.056	61.43
27	Uttar Pradesh	3,316.04	6,494.46	1,169.14	10979.64	2777.114	7.763	1126.056	3910.933	83.748	0.12	96.315	35.62
28	Uttaranchal	177.12	333.552	32.052	542.724	178.697	16.772	41.62	237.089	100.89	5.028	129.851	43.69
29	West Benga	1,618.95	4,089.18	391.595	6099.72	1259.8	924.827	260.473	2445.1	77.816	22.616	66.516	40.09
30	Andaman and Nicobar Islands	7.43	36.36	1.8	45.59	0.887	2.023	NA	2.91	11.938	5.564	NA	6.98
31	Chandigarh	8.748	75.516	0.888	85.152	0.17	NA	0.191	0.361	1.943	NA	21.509	0.42
32	Dadra and Nagar Have	5.544 li	7.14	1.176	13.86	NA	NĄ	NA	NA	NA	NA	NA	NA
33	Daman and	Diu 1.428	9.42	0.252	11.1	NÀ	NA	NA	NA	NA	NA	NA	NA
34	Lakshadwe	ep 0.372	3.708	0.168	4.248	NA	NA	NA	NA	NA	NA	· NA	*NA
35	Pondicherry	28.238	13.2	6.874	48.312	2.62	0.085	1.235	3.94	9.278	0.644	17.966	8.16
	Total	21,272.26	44,367.66	6,059.81	71,699.72	17,451.81	6,431.93	5,471.29	29,355.04	82.04	14.497	90.288	40.942

Statement-III

Allocation and offtake of Rice & Wheat for the year 2005-2006 (P) under TPDS

(In 000' Tonnes)

Si.	States/		А	Hotment			Offtake				% Offtak		
No.	UTs	BPL	APL	AAY	Total	BPL	APL	AAY	Total	BPL	APL	AAY	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	1,086.13	2,266.74	620.247	3973.116	1101.87	1507.07	608.56	3217.5	101.449	66.486	98.116	80.98
2	Arunachai Pradesh	28.56	69.75	12.936	111.246	25.52	43.25	12.4	81.17	89.356	62.007	95.857	72.96

1	2	3	4	5	6	7	8	9	10	11	12	13	14
3	Assam	625.416	955.14	175.104	1755.66	595.48	444.58	181.09	1221.15	95.213	46.546	103.419	69.56
4	Bihar	2,166.65	2,291.52	472.533	4930.704	672.01	25.55	421.06	1118.62	31.016	1.115	89.107	22.69
5	Chhattisgarh	532.812	1,045.80	254.82	1833.432	436.803	52.25	229.189	818.242	100.749	4.996	89.942	44.63
6	Delhi	148.464	996.516	23.316	1168.296	145.19	302.61	22.15	469.95	97.795	30.367	94.999	40.23
7	Goa	10.221	118.296	5.739	134.256	3.804	6.103	2.447	12.354	37.217	5.159	42.638	9.2
8	Gujarat	618.063	2.787.56	258.785	3664.412	471.11	178.29	192.34	841.74	76.224	6.396	74.324	22.97
9	Haryana	242.516	1,014.20	86.056	1342.776	195.25	18.07	76.89	290.21	80.51	1.782	89.349	21.61
10	Himachal Pradesh	116.648	348.9	62.284	527.832	95.56	179.07	55.6	330.23	81.922	51.324	89.269	62.56
11	Jammu and Kashmir	220.335	447.72	88.749	756.804	225.77	346.96	73.09	645.82	102.467	77.495	82.356	85.34
12	Jharkhand	700.224	216.3	305.268	1221.792	380.91	21.16	282.63	684.7	54.398	9.783	92.584	58.04
13	Karnataka	876.317	2,035.01	407.752	3319.083	875.69	877.57	378.35	2131.61	99.928	43.124	92.789	64.22
14	Kerala	445.56	1,808.94	207.088	2461.588	436.973	323.932	200.722	961.627	98.073	17.907	96.926	39.07
15	Madhya Pradesh	1,195.32	2,535.37	534.141	4264.828	1217.046	153.02	509.58	1879.646	101.818	6.035	95.402	44.07
16	Maharashtra	1,914.47	4,700.88	829.836	7445.184	1647.21	127.48	736.41	2511.1	86.04	2.712	88.742	33.73
17	Manipur	36.566	47.46	23.078	107.104	33.93	14.89	13.96	62.78	92.791	31.374	60.491	58.62
18	Meghalaya	53.568	45.024	23.292	121.884	54.7	22.61	22.72	100.03	102.113	50.218	97.544	82.07
19	Mizoram	18.279	72.02	10.401	100.7	17.65	55.89	10.01	83.55	96.559	77.603	96.241	82.97
20	Nagaland	35.817	102.4	16.263	154.48	35.61	94.66	16.44	146.71	99.422	92.441	101.088	94.97
21	Orissa	1,261.91	1,155.58	434.785	2852. 256	797.408	109.77	450.493	1357.671	63.191	9.499 1	103.613	47.6
22	Punjab	164.067	1,473.24	32.469	1669.776	71.11	8.84	18.24	98.19	43.342	0.6	56.177	5.88
23	Rajasthan	593.382	2,763.76	340.018	3697.156	469.57	204.17	300.57	974.31	79.135	7.387	88.398	26.35
24	Sikkim	14.076	25.812	4.164	44.052	14.05	24.04	4.32	42.41	99.815	93.135 1	03.746	96.27
25	Tamil Nadu	1,397.70	3,787.98	644.679	5830.356	1391.6	1663.797	657.63	3713.027	99.564	43.923 1	02.009	63.68
26	Tripura	95.364	179.232	28.536	303.132	92.77	66.96	28.53	188.26	97.28	37.359	99.979	62.1
27	Uttar Pradesh	2,945.11	6,494.46	1,539.69	10979.25	2560.263	40.166	1438.289	4038.718	86.933	0.618	93.414	36.79
28	Uttaranchal	162.413	333.552	46.759	542.724	166.282	53.316	34.615	254.213	102.382	15.984	74.029	46.84
29	West Bengal	1,447.97	4,089.18	562.571	6099.72	1294.459	1029.41	454.3	2778.169	89.398	25.174	80.754	45. 5 5
30	Andaman and Nicobar Island		36. 3 6	1.8	45.588	1.81	15.79	0.53	18.13	24.367	43.427	29.444	39.77

1	2	3	4	5	6	7	8	9	10	11 /	12	13	14
31	Chandigarh	8.748	75.516	0.888	85.152	NA	NA	NA	NA	NA	NA	NA	NA
32	Dadra and Nagar Haveli	5.192	7.14	1.528	13.86	1.67	0.89	0.72	3.28	32.165	12.465	47.12	23.67
33	Daman and D	iu 1.236	9.42	0.444	11.1	044	0.15	0.22	0.81	35.599	1.592	49.55	7.3
34	Lakshadweep	0.372	3.36	0.168	3.9	0.47	2.98	0.33	3.78	126.344	88.69	196.429	96.92
35	Pondicherry	22.862	13.2	12.25	48.312	12.53	5.2	7.91	25.64	54.807	39.394	64.571	53.07
	Total 1	9,199.75	44,353.33	8,068.43	71,621.51	15,642.52	8,020.49	7,442.34	31,105.35	81.473	18.083	92.24	43.43

State-wise PDS Kerosene Allocation Vs Uplittment during 2003-04 to 2005-06

(Fig. in MT)

State/UT		2003-04			2004-05			2005-06	
	Allocation	Upliftment	+/-	Allocation	Upliftment	+/-	Allocation	Upliftment	+/-
1	2	3	4	5	· 6	7	8	9	10
Andaman and Nicot	par 5907	5932	25	6749	5945	-804	6469	6582	113
Andhra Pradesh	523022	521268	-1754	524940	502012	-22928	518014	509495	-8519
Arunachal Pradesh	9447	9068	-379	10424	9801	-623	9257	9102	-155
Assam	258128	258457	329	262007	262953	946	258396	257174	-1222
Bihar	637221	636661	-560	648208	639270	-8938	647430	647190	-240
Chandigarh	13229	10850	-2379	13067	11721	-1346	13067	11619	-1448
Chhattisgarh	145042	144728	-314	146938	146815	-123	146938	145850	-1088
Dadar and Nagar Haveli	2853	2421	-432	2782	2151	-631	2782	2646	-136
Daman and Diu	2194	1575	-619	2118	1534	-584	2118	1928	-190
Delhi	178756	178351	-405	168484	168521	37	168484	157365	-11119
Goa	20469	20439	-30	19601	19589	-12	19212	19179	-33
Gujarat	760542	760704	162	743 953	745318	1365	744382	744499	117
Haryana	146857	146664	-193	145656	145206	-450	145619	144513	-1106
Himachal Pradesh	53134	47841	-5293	50537	45792	-4745	50537	47904	-2633
Jammu and Kashm	ir 81 62 6	79455	-2171	78702	74192	-4510	79078	71315	-7763
Jharkhand	213399	213226	-173	211175	210318	-857	211175	211960	78

1	2	3	4	5	6	7	8	9	10
Karnataka	480157	479845	-312	461478	461308	-170	462256	461576	-68
Kerala	224243	223667	-576	221755	221990	235	216308	215615	-69:
Lakshadweep	874	737	-137	795	523	-272	795	532	-26
Madhya Pradesh	487397	487450	53	488609	486440	-2169	489017	484609	-440
Maharashtra	1300780	1297871	-2909	1276876	1269676	-7200	1287461	1272009	-1545
Manipur	20233	20182	-51	19907	20507	600	19907	19729	-178
Meghalaya	20597	20632	35	20690	21442	752	204011	20265	-136
Mizoram	6457	6317	-140	6217	6058	-159	6217	6206	-11
Nagaland	13140	12955	-185	13412	13341	-71	13312	132981	-14
Orissa	318947	312592	-6355	315755	313431	-2324	314977	312171	-2806
Pondicherry	12856	12680	-176	12568	10638	-1930	12296	12344	48
Punjab	250329	247748	-2581	237192	235466	-1726	237192	235267	-1925
Rajasthan	406152	404598	-1554	398913	396765	-2148	398913	392790	-6123
Sikkim	5881	5882	1	5854	6344	490	5582	5559	-23
Tamil Nadu	562283	561634	-649	566711	563597	-3114	581929	568456	-13473
Tripura	30621	29327	-1294	30832	29841	-991	30832	30514	-318
Jttar Pradesh	1232633	1228593	-4040	1263173	1255090	-8083	1243826	1241148	-2678
Jttaranchal	98459	92700	-5759	89849	91320	147	89985	86009	-3976
West Bengal	763727	762701	-1026	756383	753341	-3042	752103	748342	-3761
VII India	9287590	9245751	-41839	9222308	9148256	-74052	9206266	9114760	-91506

^{1.} Allocation includes Additional/Adhoc/Carry Forward Allocations/Approvals.

Labour Related Issues

2654. SHRI RATILAL KALIDAS VARMA: SHRI VIKRAMBHAI ARJANBHAI MADAM: SHRI JASHUBHAI DHANABHAI BARAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

whether any State has suggested that the labour related issues should be withdrawn from the Concurrent List and moved to the State List; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) and (b) The Ministry of Labour and Employment has neither any proposal of its own nor have received any proposal from the State Governments/Union Territories for transfer of subject relating to labour from Concurrent List to State List.

MNCs in Pharma Sector

2655. CH. MUNAWAR HASSAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

^{2.} Upliftment Figures as per IPR.

- (a) the details of the Multi National Companies (MNCs) who got 100 percent subsidiaries and the year since they are operating in the country;
- (b) whether these MNCs are manufacturing their products or they only importing the finished drug;
- (c) if so, the details thereof along with products range and the profit margins; and
- (d) the steps being taken by the Government to prevent the fraudulent transfer pricing?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (d) According to information made available by Department of Industrial Policy & Promotion 100% Foreign Equity was approved in Drugs & Pharmaceutical Sector from 1.1.2003 to 30.9.2006 for 27 Companies. These Companies are mainly engaged in the manufacturing of Bulk Drugs, Research and Development, buying/selling etc. Statutory framework has been provided under Section 92 to Section 92F of the Income Tax Act, 1961 to prevent manipulations in transfer pricing.

Integrated Action Plan for Cashew Industry

2656. SHRIMATI ARCHANA NAYAK: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government proposes to take up any integrated action plan for resolving problems affecting cash crops in the country especially in Kerala;
 - (b) if so, the details thereof;
- (c) whether the Union Government has any plan for cashew industry in Kerala; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) Yes, an Integrated Action Plan for replantation/ rejuvenation programme for pepper, cardmom and cashew for XIth Plan is being formulated by Ministry of Commerce with the National Horticulture Mission to boost production and productivity of these crops in the country including Kerala State.

(c) and (d) Area expansion under cashew and replantation of senile areas of cashew over an area of 75, 000 ha and 1,00,000 ha respectively, is proposed to be covered under Integrated Action Plan during a period of five years in all cashew growing States including Kerala to boost production and productivity of cashew in the country and also to sustain the cashew industry.

[Translation]

DECEMBER 11, 2006

Review of Work Done under Animal Husbandry

2657. SHRI KAILASH NATH SINGH YADAV: PROF. MAHADEORAO SHIWANKAR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has been reviewed or is being reviewed works done under Animal Husbandry,
 Dairying and Fisheries during the Tenth Five Year Plan;
 - (b) if so, the details and outcome, thereof; and
- (c) the total expenditure incurred thereon in percentage so far during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (c) The schemes relating to Animal Husbandry, Dairying & Fisheries taken up during the Tenth Five Year Plan are reviewed on a regular basis. The position of allocation, expenditure and releases made to various States upto September 2006 during the Tenth Five Year Plan is given in the statement-I and II enclosed.

Statement-I

(Rs. in crore)

Year	Funds allocated (RE)	Utilised	% Utilisation
1 .	2	3	4
2002-03			
Animal Husband	ry 122.48	125.36	102.35
Dairy Developme	ent 31.02	34.99	112.80
Fisheries	82.00	75.98	92.66

1	2	3	4	1	2	3	4
2003-04				Dairy Development	74.12	63.66	85.89
Animal Husbandry	181.79	181.20	99.68	Fisheries	148.96	150.51	101.04
Dairy Development	19.97	19.61	98.20	2005-06			
Fisheries	70.24	68.72	97.84	Animal Husbandry	337.50	330.01	97.78
2004-05				Dairy Development	91.58	91.57	99.99
Animal Husbandry	348.91	348.73	99.95	Fisheries	166.11	167.79	101.01

AGRAHAYANA 20, 1928 (SAKA)

133

Written Answers

Statement-II
State-wise Releases made during Tenth Plan

(Rs. in lakh)

to Questions

134

						(Hs. in lakh)
S. No.	State	2002-03	2003-04	2004-05	2005-06	2006-07 (till September 2006)
1	2	3	4	5	6	7
1	Andhra Pradesh	1312.09	1850.08	2472.95	1333.03	654.99
2	Arunachal Pradesh	54.46	192.37	906.59	498.93	136.46
3	Assam	471.69	370.87	785.71	211.96	32.50
4	Bihar	116.40	489.99	721.12	612.36	204.17
5	Chhattisgarh	257.96	459.37	602.07	987.24	543.71
6	Goa	98.36	105.71	331.53	416.11	190.31
7	Gujarat	156.72	834.83	2623.14	2747.47	1233.59
8	Haryana	186.59	536.59	1509.76	1381.36	342.95
9	Himachal Pradesh	502.44	342.59	809.82	1156.33	944.80
10	Jharkhand	254.30	447.29	536.74	676.16	392.50
11	Jammu and Kashmir	148.10	233.83	1075.72	712.22	332.28
12	Karnataka	727.99	958.94	3126.60	<i>2</i> 949.20	1634.94
13	Kerala	1293.04	1007.69	1719.47	3096.99	971.53
14	Madhya Pradesh	901.50	664.82	2032.91	1473.99	990.69
15	Maharashtra	641.94	1474.08	3811.73	2628.00	1856.16
16	Manipur	43.86	118.22	317. 9 0	213.58	26.00

1	2	3	4	5	6	7
17	Meghalaya	102.29	255.46	263.75	409.19	152.26
18	Mizoram	376.86	356.75	758.55	1045.93	433.53
19 1	Nagaland	242.48	62.03	1316.61	1524.78	567.33
20 (Orissa	1254.87	702.35	2120.76	2194.69	735.71
21	Punjab	354.48	296.25	1033.37	1204.13	404.61
22	Rajasthan	249.72	344.35	1171.77	1632.03	373.42
23	Sikkim	119.59	431.86	220.69	805.82	267.10
24	Tamil Nadu	2080.40	1248.32	3007.99	4035.76	1869.04
25	Tripura	497.16	537.76	461.36	424.40	232.26
26	Uttar Pradesh	2147.21	1801.57	4706.14	4012.67	2220.69
27	Uttaranchal	663.65	831.86	948.60	997.25	477.71
28	West Bengal	720.18	638.91	2940.13	3342.59	1793.03
	Andaman and Nicobar Islands	231.54	154.7	39.71	224.65	106.27
30	Chandigarh	136.97	18.5	22.40	14.80	9.30
31	Dadra and Nagar Haveli	2.70	9.7	33.44	4.05	3.00
32	Daman and Diu	1.50	9.03	133.35	72.36	70.71
33	Delhi	29.45	154.96	94.61	91.13	83.63
34	Lakshadweep	13.00	19.01	46.65	49.56	21.01
35	Pondicherry	162.90	152.92	351.11	670.23	394.73
	Total	16554.39	18671.83	43054.73	43846.94	20702.92

[English]

135

New Food and Public Distribution Policy

2658. SHRI G. KARUNAKARA REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has formulated a new Food and Public Distribution Policy;
 - (b) if so, the details thereof; and
- (c) the time by which this new policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No, Sir

(b) and (c) Does not arise.

Shortage of Fodder

2659. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been a acute shortage of

fodder due to recent flood and drought situation in various parts of the country;

- (b) if so, the quantity of fodder provided to various States during the current year, State-wise;
- (c) whether the Government proposes to set up fodder banks and provide fodder seed to each State;
 - (d) if so, the details thereof; and
- (e) the steps taken to deal with the problem of shortages of fodder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Yes, Sir. There is an overall shortage in availability of fodder in the country. This shortage is aggravated during the flood and drought situation.

(b) to (d) There is no scheme for providing fodder to

the States and also for setting up fodder banks. However, fodder seed minikits are provided to sates for adoption of high yielding varieties of fodder crops and enhancement of fodder production. A statement showing distribution of fodder seed minikits to the States is enclosed.

- (e) For supplementing the efforts of the State Governments for fodder development and enhancement of fodder production, the following schemes are implemented by the Government:
 - (1) Centrally Sponsored Fodder Development Scheme for setting up Fodder Block making Units, Grassland Development including Grass Reserves, Production and distribution of fodder seeds and Biotechnology Research Projects on fodder.
 - (2) Central Fodder Development Organization comprising of Regional Stations for Forage Production & Demonstration, Central Fodder Seed Production Farm and Central Minikit Testing Programme.

Statement Allottment of Fodder Minikits (In Nos)

S.No.	State	2004-05	2005-06	2006-07		
				Kharif	*Rabi	Total
1	2	3	4	5	6	7
1	Andhra Pradesh	27300	18658	9100	26000	35100
2	Arunachal Pradesh	4300	1500	3000	9000	12000
3	Assam	3000	1500	3000	9000	12000
4	Bihar	17500	20000	6000		6000
5	Chhattisgarh	16800	12000	2700	32500	35200
6	Goa	2300	1000	2000	18000	20000
7	Gujarat	40651	19000	7562	22573	30135
8	Haryana	21500	12000	9200	v	9200
9	Himachal Pradesh	8600	12000	9700	35725	45425
10	Jammu and Kashmir	26692	18163	11000	23225	34225
11	Jharkhand	4500	4000	5000	32500	37500

1	2	3	4	5	6	7
12	Karnataka	43000	34000	12000	21500	33500
3	Kerala	10100	7060	7000	6800	13800
4	Madhya Pradesh	35686	25000	13000	35000	48000
5	Maharashtra	50500	40000	17000	47600	64600
6	Manipur	3300	1500	3000	8700	11700
7	Meghalaya	2900	1500	3000		3000
8	Mizoram	-	-	3000	8800	11800
9	Nagaland	2000	1500	3000		3000
: 0	Orissa	23600	19500	9000	20000	29000
21	Punjab	14908	9000	8000		8000
2	Rajasthan	20453	15000	15000	31768	46768
:3	Sikkim	1150	1500	3000		3000
24	Tamil Nadu	10900	8622	11000	21400	32400
25	Tripura	5775	1500	3000		3000
26	Uttar Pradesh	51238	41000	16301		16301
27	Uttaranchal	16162	12741	5666	25000	30666
28	West Bengal	18500	12000	6000	9000	15000
29	Andaman and Nicobar	5200	3000	1833	25000	26833
10	Dadra and Nagar Haveli	-	-			
11	Delhi	-	-	-		
12	Lakshadweep	-	-	-		
13	Pondicherry	25	-	-	5000	5000
	Total	490120	354244	208062	474091	682153

^{*} Provisional

UNDP HDR Report

2660. SHRIMATI MANORAMA MADHAVRAJ: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Human Development Report (HDR) 2006 released recently by the United Nation Development Project has highlighted the disparities in distribution of water over regions and between social groups in India;

- (b) if so, the details thereof indicating the number of families deprived of the quantum of water mandated by UNDP. HDR 2006;
- (c) whether the Government proposes to introduce a differential user charges for water where per unit tariff goes up with the level for consumption; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) and (b) The issue of disparities of water over region and between social groups has been discussed in the first chapter of the recently released UNDP Human Development Report 2006 (HDR 2006). In this regard. example from India has been quoted. The Report interalia states that in India caste rules that govern access to water have weakened. The HDR 2006 further states that some 1.1 billion people in the developing world do not have access to a minimal amount of clean water. Coverage rates are stated to be the lowest in Sub-Saharan Africa. but most people without clean water live in Asia and deprivation of sanitation is even more widespread. Specific numbers of deprived families in India is not indicated in the Report.

(c) and (d) The rates for user charges for water services are fixed by the respective State Governments. The Ministry of Water Resources has no proposal to introduce differential user charges.

[Translation]

Insurance Against Loss Caused by Wild Incursions

2661. SHRI VIJOY KRISHNA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there is any proposal to provide insurance cover for the loss caused by the wild animals is under consideration of the Government;
- (b) if so, the date since when the said proposal is under consideration:
- (c) whether the said proposal is likely to be implemented in the entire country; and
- (d) if so, the details of the progress made to implement the insurance scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) There is no proposal under consideration of the Ministry to provide Insurance cover for the damage caused by wild animals.

(b) to (d) Does not arise.

[English]

Projects awaiting Environmental Clearance

2662. SHRI RAYAPATI SAMBASIVA RAO: SHRI SURAVARAM SUDHAKAR REDDY: SHRI G. NIZAMUDDIN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of pending projects of Andhra Pradesh awaiting environmental clearance;
- (b) whether the Government proposes to relax the environmental rules to speed up clearance of pending projects of the States; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARIAN MEENA): (a) There are 64 projects awaiting environmental clearance in various development sectors for the State of Andhra Pradesh.

- (b) The Environment Impact Assessment Notification has been issued on 14th September 2000 vide Gazette No. S.O. 1533 (E) to make the EIA process more efficient, decentralized and transparent.
 - (c) The salient features of the Notification include:
 - (i) NOC (No Objection Certificate) is not required for the purpose of Environment Clearance.
 - (ii) The developmental projects have been categorized according to their environmental impact potential instead of the earlier investment criteria.
 - (iii) Environmental Clearance process has been decentralized.
 - (iv) The developmental projects have been categorized into two Categories viz. Category 'A' and Category 'B'. All Category 'A' projects require environmental clearance from the Central Government level while all Category 'B' projects require clearance from the State/UT Level Environment Impact Assessment Authority (SEAC).
 - (v) Qualification and experience has been

clearly prescribed for the Expert and Members for Expert Appraisal Committee (EAC), State Level Expert Appraisal Committee (SEAC) and the State Level Environmental Impact Assessment Authority (SEAC)

- (vi) The environmental process comprises of four stages; namely Screening, Scoping, Public Consultation and Environmental Appraisal of the project proposals.
- (vii) Public Consultation has been structured and made more transparent.
- (viii) Time Limits have been prescribed for each stage of environmental clearance process.
- (ix) Over all, the Environmental Clearance process has been made more transparent, as most of the documents will be displayed on the Web sites of respective Authorities.

Fate of Prasar Bharati

2663. SHRI RAVI PRAKASH VERMA: SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether the Group of Ministers (GoM) set up to study Prasar Bharati to decide its fate has submitted its report to the Government;
- (b) if so, the details of the recommendations made by the said group;
 - (c) if not, the reasons for delay; and
- (d) the steps taken by the Government to decide the fate of Prasar Bharati?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) No, Sir.

- (b) Does not arise.
- (c) The Group of Ministers has already held three meetings. The nature of issues being deliberated require detailed examination by Ministries which requires time.
- (d) Does not arise in view of the fact that GoM is considering the issues relating to Prasar Bharati.

Delhi Milk Scheme

2664. SHRI LALMANI PRASAD: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Central Vigilance Commission has directed to issue chargesheet to Delhi Milk Scheme officers who are involved in LDPE and LLDPE processing malpractices of about Rs.15 lakh;
- (b) if so, the details thereof and the time by which charge sheet is likely to be issued;
- (c) whether complaint of Rs.10 lakh in respect of procurement of non-pigmented FCM poly film has been received during the year 2000 and 2002; and
- (d) if so, the action taken against the officers who are found involved in this scam?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (d) Yes, Sir. The Central Vigilance Commission (CVC), sent a complaint in 1999 for investigation for mixing of LDPE and LLDPE to manufacture of Poly Pack Film. The Central Vigilance Commission advised the Department to initiate major penalty proceeding against one officer of DMS on the basis of investigation report. A similar complaint was also received from the CVC in 2002. The chargesheet to the officer will be issued shortly.

Unclassed Forests

2665. SHRI MANI CHARENAMEI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there is any category of unclassed forests in the country;
- (b) if so, whether some State Governments in the North-East particularly in Manipur have proposed working plans for unclassed forests in their respective States;
 - (c) if so, the current status thereof; and
- (d) the steps proposed/taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) Yes. Sir. There is a category of unclassed forests in the country. The status of Working Plans/ Working Schemes for unclassed forests received from the North Eastern States including Manipur is given in the statement enclosed.

Statement

SI. No.	State	No. of Working Plans/Working Schemes	Status
1	Assam	3 Nos. Working Plans	Approved
2	Meghalaya	3 Nos of Working Schemes	Approved
3	Nagaland	33 Nos. of Working Schemes	Approved
4	Mizoram	3 Nos. of Working Schemes	Approved
5	Tripura	2 Nos. of Working Plans	Approved
6	Arunachal Pradesh	2 Nos. of Working Plans	Approved
7	Manipur	2 Nos. of Working Plans in respect of Tengnoupal Forest Division (Chandel District) and Eastern Forest Division (Ukhrul District)	Approved
		5 Nos. of Working Plans includes un-classed forests These forest divisions are Jiribam, Kangpokpi, Western Forest Division, Southern Division (Churachandpur) and a combined Working Plan for Central Division, Thoubal & Bishnupur.	Under preparation with the state government

Pull Chintala Project

2666. SHRI G. NIZAMUDDIN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the stage at which the "Puli Chintala Project" in Andhra Pradesh stands at present;
 - (b) the funds spent thereon so far; and
 - (c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) to (c) Puli Chintala Irrigation Project is an unapproved major irrigation project across the Krishna river in Andhra Pradesh benefiting 575 thousand ha in Guntur, Krishna, Prakasham and West Godavari Districts. It was received in Central Water Commission for appraisal in July, 1993. The project was accepted by the TAC of Ministry of Water Resources in its meeting held on 3rd April, 1996 for Rs.506.20 crore (1995-96 SOR) subject to clearance from Ministry of Environment & Forest (MOEF) and Ministry of Tribal Affairs and compliance to outstanding comments on concrete and masonry dam design aspects.

Environmental aspects have been cleared by the MOEF in July, 2005. But forest clearance and compliance to other observations is to be provided by State Government. The clearance to the project by the Central Appraising Agencies depends upon the promptness with which the State Government replies to the observations of the Central Appraising Agencies.

The latest estimated cost of the project reported by the State Government is Rs.607.25 crore. The likely expenditure up to end of 10th plan is Rs.391.80 crore. The project is proposed to be completed by 2008-09 by the State Government.

Amount in Employees Pension Fund

2667. DR. K.S. MANOJ: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the amount lying in the Employees Pensions Fund as on date;
- (b) the details of the amount spent for Employees Pensions Scheme, 1995 during the last three years, yearwise alongwith the surplus fund identified during the last three years; and

(c) the details of the last annual valuation of Employees Pension undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The corpus under Employees' Pension Fund lying invested as on 31.10.2006 is Rs. 74,491.26 crore (with the securities taken at their face value).

(b) and (c) The details of amount paid to outgoing members/beneficiaries are as under:

(Rupees in lakh)

DECEMBER 11, 2006

Year	Amount paid to outgoing members/beneficiaries
2003-04	235,494.29
2004-05	262,704.07
2005-06	298,050.64

The last annual valuation (8th) has disclosed actuarial deficit of Rs. 22,021 crore as on 31.03.2004. Accordingly, corrective measures have been suggested by the Actuary.

Fall in price of Sugarcane

2668. SHRI B. MAHTAB: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether reports of the distress sale of sugarcane in some States has been received by the Government recently;
- (b) if so, the reasons for the fall in prices and distress sale of sugarcane; and
- (c) the steps taken to protect the interest of sugarcane growers in these States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Funds to Check Poaching of Tigers

2669. SHRIMATI NIVEDITA MANE:

SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to grant/ has granted funds to various States to effectively control the poaching of wild animals;
 - (b) if so, the details thereof, State-wise;
- (c) whether some States have approached the Union Government for sanction of more funds for this purpose:
 - (d) if so, the details thereof, State-wise; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Funding support to control poaching of wild animals including tiger is provided to States under existing provisions for the same, in various Centrally Sponsored Schemes of this Ministry. Details on funding support, (inclusive of funds allocated to check poaching) provided to States during the last two years are given in the statement enclosed.

(c) to (e) Funding support is provided to States based on proposals received, as per the normative guidelines of various Centrally Sponsored Schemes and availability of funds in such schemes.

Statement

Development of National Parks & Sanctuaries

(Rs. in Lakhs)

S.No.	Name of the State/UTs	2004-05	2005-06
1	2	3	4
1.	Andaman and Nicobar Islands	69.40	63.55
2.	Andhra Pradesh	71.70	104.245
3.	Arunachal Pradesh	111.086	144.845
4.	Assam	213.45	193.205
5.	Bihar	•	-
6.	Chandigarh	•	•
7.	Chhattisgarh	227.29	359.817

1	2	3	4
8.	Dadra and Nagar Ha	veli 20.00	20.00
9.	Goa	37.50	14.40
10	Gujarat	223.93	275.93
11.	Haryana	45.10	24.20
12.	Himachal Pradesh	343.52	283.83806
13.	Jammu and Kashmir	63.20	113.50
14.	Jharkhand	77.50	124.90
15.	Karnataka	546.24	474.9931
16.	Kerala	238.78879	284.5412
17.	Madhya Pradesh	268.455	613.553
18.	Maharashtra	108.05	241.68
19.	Manipur	110.588	101.03
20.	Me ghalaya	84.82	59.30
21.	Mizoram	315.0412	221.28
22.	Nagaland	32.32	1.50
23.	Orissa	370.27	325.649
24.	Punjab	-	-
25.	Rajasthan	246.62	192.62
26.	Sikkim	74.40	118.84
27.	Tamil Nadu	158.75	197.20
28.	Tripura	49.125	-
29.	Uttar Pradesh	287.53	345.63
30.	Uttaranchal	69.20	85.65
31.	West Bengal	317.24	313.9437
32.	Delhi	•	19.50
	Total	4780.22449	5319.34

Project Tiger

AGRAHAYANA 20, 1928 (SAKA)

			(Rs. in lakhs)
SI. No.	Name of the State/UTs	2004-05	2005-06
1	Andhra Pradesh	15.00	68.7926
2	Arunachal Pradesh	35.00	172.418
3	Assam	-	86.4896
4	Bihar	85.00	6.4918
5	Chhattisgarh	27.75	24.3343
6	Jharkhand	72.5005	453.2246
7	Karnataka	486.292	116.1708
8	Kerala	105.75	164.1784
9	Madhya Pradesh	609.93	777.2676
10	Maharashtra	255.953	334.19
11	Mizoram	94.34	65.156
12	Orissa	116.4395	107.0024
13	Rajasthan	79.00	281.2458
14	Tamil Nadu	80.00	136.9528
15	Tripura	•	0.50
16	Uttar Pradesh	175.215	159.9212
17	Uttaranchal	200.12	162.8782
18	West Bengal	325.49	228.29358
	Total	2763.78	3345.50768*

^{*} Includes release to States for all India estimation of tiger, copredator and prey base and habitat monitoring.

Project Elephant

			(Rs. in lakhs)
SI. No.	Name of the State/UTs	2004-05	2005-06
1	2	3	4
1.	Andhra Pradesh	48.00	60.00
2	Arunachal Pradesh	59.00	71.50

1	2	3	4
3	Assam	130.00	40.00
4	Jharkhand	105.96	75.00
5	Karnataka	186.22	168.00
6	Kerala	167.40	170.00
7	Meghalaya	70.00	30.00
8	Mizoram	•	-
9	Nagaland	29.00	48.00
10	Orissa	137.96	114.00
11	Tamil Nadu	84.00	112.00
12	Tripura	17.00	-
13	Uttaranchal	138.90	82.00
14	West Bengal	148.54	181.00
	Total	1333.98	1151.50

Encroachment of Ridge Area

2670. SHRI RAGHUNATH JHA:

SHRI PRABHUNATH SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 657 and 4512 dated November 28,2005 and June 22, 2006 regarding Encroachment on Ridge Areas and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof and the action taken thereon;
- (c) the details of encroachments removed from Southern ridge area during the last three years; and
- (d) the details of the encroachments still required to be removed from Southern ridge area, New Delhi and the time by which the same will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) The information is being collected and will be laid on the Table of the House.

National Water Convention

DECEMBER 11, 2006

2671. SHRI ASADUDDIN OWAISI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the recommendations made at the 10th National Water Convention held in the year 2003 were forwarded to the States for necessary follow up action:
- (b) if so, the number of States which have implemented the recommendations of the Convention fully and those which are yet to implement them;
- (c) whether the Government has again instructed the State Governments to implement and said recommendations in view of the acute water shortage in the country:
 - (d) if so, the details thereof;
- (e) the total grant provided by Union Government to the States for conservation, equal distribution and use of modern technique in this regard during the tast three years;
- (f) whether the Government has chalked out a special plan for the 11th plan period for conservation and equal distribution of water in the country; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) The 10th National Water Convention was held at Bhubaneshwar in the year 2003. The recommendations drawn during this Convention were circulated by Ministry of Water Resources to all the States for information and necessary action.

- (b) The States have not sent any report to the Ministry of Water Resources in this regard.
 - (c) No Sir.
 - (d) Does not arise.
- (e) As per information furnished by Ministry of Agriculture, Ministry of Agriculture has provided Rs.416.23 crore for treatment of an area of 5.75 lakh ha. in the last 3 years in different states of India in Watershed Development Programme.
 - (f) No such plan has been prepared.
 - (g) Does not arise.

E.P.F. Funds in Different Sectors

2672. SHRI G.M. SIDDESWARA: SHRI S.K. KHARVENTHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the interest earned by the Employees Provident Fund Organisation (EPFO) on investment made out of the corpus during the last three years and thereafter;
- (b) whether the Government proposes to divert a portion of the funds for granting pension to the contributors and for undertaking cortain social welfare activities, like setting up of technical institutions, hospitals, labour intensive commercial activities, etc.; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The details of interest earned on the investment of Employees' Provident Fund corpus are given below:

(Rupees in crore)

Year	Interest earning
2003-04	6026.20
2004-05	6329.85
2005-06	6695.99

(b) and (c) Out of contribution payable by the employer, a part of contribution representing 8.33% of basic wages and dearness allowance is remitted to Employees' Pension Fund and the same is utilized for delivering benefits under the Employees' Pension Scheme, 1995 only. There is no proposal to utilize this amount for any other activity.

Mechanism for Agricultural Produce

2673. SHRI NAVEEN JINDAL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has evolved any mechanism to assess losses to farmers on account of price fluctuations of agricultural produce;
 - (b) if so, the details thereof;

- (c) whether the existing mechanism has proved to be foolproof; and
- (d) if not, the changes being considered to improve the mechanism?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (d) The Farm Income Insurance Scheme (FIIS) was conceived to provide income protection to the farmers by integrating the mechanism of insuring production as well as market risks. The scheme was introduced on pilot basis during Rabi 2003-04 for wheat and paddy and continued during Kharif 2004 season also. Based on the assessment of the scheme and its review it has since been discontinued.

The National Agricultural Insurance Scheme (NAIS) is being implemented as a part of risk management in agriculture with the intension of providing financial support to the farmers in the event of failure of crops as a result of natural calamities, pests and diseases. Since Rabi 1999-2000 to Kharif 2005, 7.51 crore farmers have been covered.

Environmental Clearance for Golf Course

- 2674. SHRI SURESH PRABHAKAR PRABHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the states of the environmental clearance given for the construction of a golf course and three hundred bungalows in Malad Creek in Mumbai which has resulted in the destruction of hundreds of acres of mangroves; and
- (b) the action proposed/taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The Ministry of Environment and Forests has recently accorded environmental clearance for construction of residential complex, "Satellite Gardens" at CTS No.620-A/1-A/4-A/2/1 to 11 of village Malad at General A.K. Vaidya Marg, Goregaon (East) and construction of residential cum shopping complex at CTS No.480 and 480/1 of village Malad (East) at Ranisati Marg, Malad (E), Mumbai, under Environmental Impact Assessment Notification, 1994 and 2006 subject to terms and conditions including statutory clearance under Coastal Regulation Zone Notification as applicable.

Further, Ministry had accorded clearance under Coastal Regulation Zone Notification, 1991 for developing a golf course in CTS No.1, Sy. No.161 of village Pahadi, Goregaon, Mumbai by M/s Usha Madhu Housing Development Corporation Limited along Malad Creek in Mumbai, 4th July, 1996. Subsequently, the Ministry received representations from the NGOs indicating destruction of mangroves by the developer of the said golf course.

(b) After taking into consideration the representations of the NGOs, a site inspection of the golf course site was undertaken by the Ministry and the clearance was suspended on 27th September, 2002. This suspension order has been challenged by the developer vide Writ Petition No.1470 of 2003 in the High Court of Bombay. The matter is presently subjudice.

Murari Committee

2675. SHRI S.K. KHARVENTHAN: SHRI K.C. PALLANI SHAMY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the fishermen are facing problems due to inadequate supply of diesel and its mounting cost;

- (b) if so, the action taken by the Government thereon:
- (c) whether the Murari Committee has submitted its report; and
- (d) if so, the details of recommendations and the status of implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) and (b) The fishermen are not facing any problem due to inadequate supply of diesel. Under the Centrally Sponsored Scheme for Development of Marine Fisheries a component of Fishermen Development Rebate on HSD Oil is being implemented to defray a part of the central excise duty on diesel used by fishing vessels below 20m length. Under the scheme the Government is providing a rebate @Rs.1.50 per litre of HSD oil used by mechanized boats instead of subsidy of Rs.0.35 per litre of HSD given during the Ninth Plan.

(c) and (d) The Murari Committee has submitted its report in 1996. The details of its recommendations and the status of implementation are furnished in the statement enclosed.

Statement

DECEMBER 11, 2006

Recommendations and Action Taken Report on the Review Committee on Deep Sea Fishing Policy, 1991

S.No.	Recommendations	Action taken report
1	2	3
1	All permits issued for fishing by joint venture/charter/ lease/test fishing should immediately be cancelled subject to legal processes as may be required.	The Murari Committee was appointed in February, 1995 for reviewing the deep Sea Fishing Policies as several objections were raised against the Policies by traditional fishermen. The Committee made 21 recommendations, which were accepted by the Government with minor modifications except for recommendation No.1 and 7. With regard to Recommendation No.1, the decision of the Cabinet Committee of Economic Affairs (CCEA) was that currently valid permits/permissions may be examined individually in the light of the provision of the Maritime Zones Act, 1981 for any violation of the provisions of the Act or any rule or order made thereunder and/or the conditions stipulated in the approvals granted and action for cancellation or otherwise for such approvals be decided in individual cases in consultation with the Ministry of Law. This decision was accordingly implemented.
2	No renewal, extension or new licence/permits be issued in future for fishing to joint venture/charter/ lease/test fishing vessels.	The Deep Sea Fishing Policy, 1991 has been rescinded by the Government. No new permits/extension or renewal of permits/permission under Joint Venture, leasing, test Fishing and Charter have been issued since November, 1996.

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3 All licences/permits for fishing may be made public documents and copy thereof made available for inspection in the office of the registered authority.

2

- The area already being exploited or which may be exploited in the medium term by fishermen operating traditional craft or mechanised vessels below 20m size should not be permitted for exploitation by any vessels below 20m length except currently operated Indian vessels which may operate in the current area for only 3 years subject to the recommendations 1 & 7.
- 5. 6 Since the Indian mechanised boats
- below 20m size have the capacity to 27 fish in depth upto about 70-90m, on the west coast, the distance from the shore represented by 150m depth line should be out of bounds for all vessels of more than 20m length except vessels mentioned at Para 4. Where the 150m distance upto 100 nautical miles should be reserved for Indian vessels less than 20m length. On the east coast, starting from Kanyakumari, Indian vessels below 20m size would have exclusive access upto 100m depth or 50 nautical miles from the shore whichever is farther except relaxation in Para 4. The depth zone would also be defined by coordinates indicating distance from the shore. Distance will be determined by National Hydrographic office/Coast Guard/Fishery Survey of India.

In regard to Andaman & Nicobar and the Lakshadweep groups of islands, a distance of 50 nautical miles from the shore would be reserved exclusively for Indian vessels below 20m length with proviso at Para 4. Further, if so required, the limit would be defined taking into account the need to keep waters between islands reserved exclusively for Indian vessels, even if some portions fall beyond the limit to 50 nautical miles.

Fishery Survey of India (FSI), Mumbai has been designated as the custodian of all valid permits/permissions under Joint Venture, Leasing and Chartering/test fishing, etc., which are classified as public documents. The copies of permits/ permissions were

3

provided to FSI for the same purpose.

State Governments, through respective Marine Fishing Regulation Acts have implemented this recommendation.

The issues raised in these recommendations pertains to delimitation of fishing operations in relation to various classifications of fishing vessels. An Expert group was constituted in December, 1999 by this Ministry to examine these recommendations for drafting a Comprehensive Marine Fishing Policy and on the basis of the report, a policy has been announced in this regard with the approval of Cabinet Committee on Economic Affairs (CCEA) in November, 2004

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3

DECEMBER 11, 2006

In the area open to the vessels above 20m length, resource specific vessels for tuna and tune like fishes, squids and cuttle fish, deep-sea fin-fishes in mid-water or pelagic regions and oceanic tuna may be allowed for exploitation by tuna long lining, tuna purse seining, squid jigging and mid-water trawling, provided these are defacto Indian owned registered vessels. The Indian owners should account for at least 51% debt as well as equity.

- The fleet size for different fishing grounds may be fixed taking into account of the maximum sustainable yield and the need for conservation of resources.
- A National Level review Committee was constituted by the Ministry of Agriculture in September, 1996 to assess the area-wise requirements of different categories of fishing vessels below 20m and conservation of fishery resources etc. The Committee has completed its deliberations and its report has been received by the Government. As per recommendations of the committee, a new scheme for intermediate type of fishing vessels (18mt) during 10th Plan has been included.
- In order to conserve fishery resources in our waters, to protect fishermen and to reduce conflicts in the sea, deep-sea fishing regulations should be enacted by the Parliament after consulting the fishing community.
- Govt of India have issued an executive order in November, 2002 to fix up guidelines for fishing operations in Indian EEZ. The guidelines provide for fishing by Indian owned/registered deep sea fishing vessels only in the areas beyond the areas of operation of traditional and small fishing boats. These guidelines have been amended in September, 2004.
- 10 For preventing conflicts between the traditional, small mechanised, larger deep-sea vessels strict vigilance to be exercised by the Coast Guard. To attain this objective the Coast Guard should be strengthened, expanded. upgraded technically with the Stateof-the-art system of navigation, surveillance and weaponry and properly tasked to prevent poaching by foreign vessels and observance of zone restricted by indigenous vessels In case Coast Guard is not able to perform the task then by some other agency State or Central, would be identified to ensure that those vessels excluded from specific areas do not violate prohibitions.
- The Coast Guard was assisted to procure communication equipments for monitoring operation of fishing vessels in the Indian EEZ. Financial assistance of about Rs.5.00 crores was provided to the Coast Guard for this purpose. Besides, the Ministry was implementing a centrally Sponsored Scheme for assisting the maritime States/UTs to effectively implement their Marine Fishing Regulation Acts through acquisition of patrol boats, etc.

11 & The Government should take active
12 steps as well as make finances
available for upgradation of
technological skills and equipment
used by the traditional fishermen,
for mechanised boats and the Indian

The Ministry of Agriculture has been implementing scheme for motorisation of traditional craft by providing subsidy towards the cost of engines and reimbursement of central excise duty on HSD oil to mechanised boats below 20m length.

3

deep-sea fishing fleet so that each can effectively fish in the areas concessional finance should be made available for both navigational as well as fishing equipment aimed at competence upgradation to the State-of-the-art level to all the three categories with priority to the traditional sector.

Traditional and small mechanised sector would be assisted by adequate regular supply of fuel and by providing HSD and kerosene and by providing subsidy taking into account the benefits given to deep sea fishing vessels.

All types of marine fisheries should come under one Ministry. The Government should also consider setting up a Fishery Authority of India to function in the manner in which such authorities set up in other countries function and to be responsible for formulation of policies as well as implementation.

The subject of marine fisheries including deep sea fishing and processing has been transferred to the Ministry of Agriculture Department of Animal Husbandry & Dairying.

14 The Fishery Survey of India should also be technically upgraded by induction of the modern technology and equipment so that it can identify and map the location of all types of fish, study impact of different technologies and ecological changes.

There should be proper coordination and co-operation between the National Remote Sensing Agencies and the Fishery Survey of India for this purpose.

Two mono-filament long-liners have been constructed in China for handing over to Fishery Survey of India for fishery survey purpose.

15 The Government should given priority to the creation of the infrastructure needed for preventing wastage of fishery resources, which is occurring through throwing away by-catch. This may be achieved by providing a chain of cold storages, ice factories, fish processing facilities, fish meal and feed manufacturing units for value addition to the products of fishermen and their co-operatives.

The Deptt. of Food Processing Industries is implementing a number of schemes for creation of infrastructure for cold chains and processing of fish in addition to Research and Development in fish Processing.

16 Infrastructure facilities such as fishing harbours for the existing and modern upgraded craft along east and west coasts as well as in island groups of Lakshadweep and Andaman & Nicobar Islands may be created on priority basis.

The Ministry of Agriculture has been implementing a Centrally Sponsored Scheme for construction of fishing harbours and fish landing centres. Under the scheme six major fishing harbours. 54 minor fishing harbours and 188 fish landing centres have been sanctioned. Out of these, six major fishing harbours, 38 minor fishing harbours and 142 fish landing centres have been completed. The programme for development of fishing harbours and fish landing centres is continued during the 10th Five Year Plan period (2002-07).

DECEMBER 11, 2006

- 17 Fishermen, fisherwomen and their cooperatives may be provided with financial assistance for upgradation and acquisition of larger vessels for marketing and other related activities.
- The State Governments are implementing various schemes with the assistance of National Cooperative Development Corporation (NCDC). National Federation of Fishermen's Cooperative Limited (FISHCOPFED), etc.
- 18 The Government should give priority to training fishermen/fisherwomen in handling new equipments, larger vessels and new fishing technologies besides fish handling and processing aspects.
- The Ministry of Agriculture has been implementing a Central Sector Scheme for providing training to fishers for skill upgradation. The Department of Food Processing Industries has also formulated a scheme for training of fisher folk in processing, etc. and for strengthening of traditional fish processing technologies and in marketing.
- 19 Government should take effective steps to tackle the menace of pollutants/ effluents/sewage let out by industries. which affects marine like adversely.
- The Ministry of Environment & Forests has been assigned the task for combating the impact of pollution on marine life with the assistance of Coast Guard.
- 20 & Government should take a decision on 21 the recommendations of the committee within a period of six months.

The deep sea fishing policy should be revised periodically say every 3-5 years.

The recommendations of the Murari Committee accepted by the Government are being enforced and implemented Regarding deep sea fishing policy, the Ministry had established an Expert Group, which was mandated with the task of evolving a Comprehensive policy for Marine Fisheries. With the approval of Cabinet Committee on Economic Affairs (CCEA), Comprehensive Marine Fishing Policy has been announced in November 2004.

[Translation]

Re-Inventing EPF India Scheme

2676. SHRI JASWANT SINGH BISHNOI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of Re-inventing EPF India scheme;
- the date when the said scheme was launched alongwith the head-wise details of expenditure incurred so far:
- the details of contracts signed with each (c) agency/organisation for implementation of the said scheme; and
- (d) the status of achievement of the fixed targets as on date?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) The modernization project "Re-inventing EPF, India" launched by Employees' Provident Fund Organization seeks to achieve the following objectives:

> Establish a turn around time of 2-3 days between receipt of a claim from and issue of cheque.

- (ii) 'Any Time Any Where' access for a member to service for settlement of claim or for information relating to account balance.
- (iii) Create a compelling environment for compliance and promote voluntary compliance.
- (iv) Create a facilitating environment and capacity for growth in membership.
- (v) Establish a nationally unique Social Security Number.
- (b) The project was launched in June 2001.

An amount of approximately Rs. 40.84 crore has been incurred in relation to the "Re-inventing EPF, India" Project under budget head "Computerization".

- The major contracts signed in relation to the (c) project are as under:
 - (i) M/s. Siemens Information System Ltd. engaged as consultants to the Project and for software development.

(ii) M/s. C.S. Software Enterprises Ltd. – for data collection of Social Security Number.

AGRAHAYANA 20, 1928 (SAKA)

(iii) M/s. Unit Trust of India Technology Services Ltd. — for outsourcing technology procurement, facilities management and SSN Card printing.

Apart from the above, supply, installation and maintenance contracts have been entered with software and hardware vendors.

(d) The trial run of the project has been launched at six pilot locations of EPFO viz. Hyderabad, Indore, Patna, Mangalore, Kota and Karnal on 7th December 2006.

[English]

Monitoring of Prices of Drugs

2677. SHRI ADHIR CHOWDHURY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the policy decision for altering the norms of value ceiling for monitoring the prices of drugs in the country;
- (b) the details of drugs that have a total sale of Rs.1 crore per year in controlled and decontrolled category;
- (c) whether Organisational Research Group (ORG) does not monitor sales of generic drugs;
 - (d) if so, the details thereof; and
- (e) the criteria laid down in monitoring of exfactory clearance price, wholesale price and maximum retail price of drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (e) As part of its price monitoring activity, National Pharmaceutical Pricing Authority (NPPA) regularly examines the movement in prices of all formulations. The procedures, systems and guidelines for monitoring of prices of formulations are uniformly followed for monitoring the whole Pharma market as per monthly Retail Audit Reports of ORG-IMS Research Pvt. Ltd.

Wherever unreasonable price increase is noticed, letters are sent to the manufacturers of such formulations

to clarify the reasons for such price increase. Those companies are short listed where there is an increase in price of a non- Scheduled medicine by more than 20% in a year and the annual turnover (MAT) of the medicine is more than Rs. 1 crore. Further, the share of the medicine (Pack) in that segment of the formulation is required to be at least 20% of the group or the formulation/ medicine is among the first 3 top medicines of that group.

The monthly Retail Store Audit Reports of ORG-IMS Research Pvt Ltd. covers about. 48,900 formulations packs, which include both generic as well as branded drugs manufactured by the major companies in the country. Generic products marketed by small manufacturers, especially in the unorganized sector and sales through the hospitals, institutions and doctors are not covered in the monthly Retail Store Audit Report of ORG-IMS Research Private Ltd.

According to ORG-IMS data of September, 2006, about 43,324 packs have less than Rs. 1 crore MAT values per year and MAT value of these 43,324 packs is approximately Rs. 5300 crore.

Outstanding Dues on OTTO Ltd.

2678. SHRI KISHANBHAI V. PATEL:

SHRI SUGRIB SINGH:

Will the Minister of STEEL be pleased to state:

- (a) whether Bharat Refractories Limited (BRL) has supplied refractory to M/s. OTTO India Limited;
- (b) if so, whether a huge amount is still outstanding for a long time against supply of such refractory;
 - (c) if so, the details thereof;
- (d) the reasons for non recovery of such outstanding dues by BRL; and
- (e) the action taken/proposed to be taken for recovery of such outstanding dues from OTTO India Limited?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) Yes, Sir.

(b) and (c) Against supplies of Rs.170.05 lakhs during 2001-02 and 2002-03 to Ws.OTTO India Limited, Bharat Refractories Limited (BRL) has received only Rs.47.45 lakhs. As such an amount of Rs.122.60 lakh is still outstanding against Ws. Otto India Ltd.

- BRL had repeatedly taken up the matter with M/s.OTTO India Limited. However, the Company has changed address and ownership.
- The Company had approached the Hon'ble Jharkhand High Court for recovery of the outstanding amount from M/s. OTTO India Ltd. The Hon'ble Jharkhand High Court had appointed an Arbitrator. The Hon'ble Arbitrator vide its judgment dated 27.07.2006 has passed an order in favour of the company directing Ws.OTTO India Ltd. to pay the outstanding dues alongwith 9% interest with effect from 01.04.2001 till the date of payment. The matter is being pursued by BRL as per legal procedure.

[Translation]

Cases filed by Pollution Control Board

2679. SHRIMATI SANGEETA KUMARI SINGH DEO: SHRI HARIKEWAL PRASAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether more than half of the cases in regard (a) to air and water pollution filed by the National Pollution Control Board have been decided against the Board;
 - (b) if so, the reasons therefore;
- whether the Government has conducted any (c) study/review in this regard;
 - (d) if so, the details thereof; and
 - if not, the reasons therefor? (e)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Books in Indian Languages

2680. SHRI SUNIL KUMAR MAHATO: SHRI HARISINH CHAVDA:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

whether the Publications Division has (a) published books in Indian languages including Hindi, Marathi, English, Urdu etc. during the last three years, till date:

if so, the number of books published and the separate titles of these books:

DECEMBER 11, 2006

- the amount spent thereon during the said period language-wise; and
- the efforts made/being made by the Government to publish more books in Indian languages?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Yes Sir.

- The details of the number of books, published and the separate titles of these books are in Statement-I enclosed.
- The amount spent during the said period (c) language-wise is given in Statement-II enclosed.
- The efforts being made by the Government to publish more books in Indian languages are as follows:
- Strengthening and modernization of Regional Offices of Publications Division during the 11th Five Year Plan.
- Sourcing more original manuscripts in Indian languages.
- Increasing the number of titles and copies published in Indian languages.

Statement-I

Details of Titles Year of Publication: 2003-2004

SI No.	Title
1	2
	ENGLISH (NEW TITLES)
1.	A Handbook of Jobs and Careers
2.	On The Tunnel Track
3.	Assam - The Land of Charm And Glory
4	Beyond Data: Science and Technology Communication
5 .	Our Mountains
6	States of Our Union - Gujarat
7.	President K.R Naravanan: Selected Speeches

(Vol. 1)

1	2	1	2
8	President K.R Narayanan: Selected Speeches	13.	Nupur Nakshatra
	(Vol.II)	14.	Nikolai Rorik
€.	India — 2004	15.	Cloning
10.	Kalpana Chawla	16.	Dr. Ranjendra Prasad Vyakhanmala (1996-98)
11.	Timely Gift and Other Stories	17.	Dr. Ranjendra Prasad Vyakhanmala (2000-02)
12.	Earthquakes		C.W.M.G (Revised 36-100)
13.	Mass Media In India	83.	Aadivasi Garh Chhattisgarh
14.	Towards A New World - Defining Moments		•
15.	Towards A Developed Economy - Defining	84.	.Naye Vishwa Ki Aur Nirnayak Daur
	Moments	85.	Viksit Arthvyavastha Ki Aur
16.	Folk Tales Form Nepal	86.	Kartabi Jaanwar
17.	Gazetteer of India (Vol.II)	87.	Kheer Ki Gudiya
18.	A Handbook of Jobs and Careers	88.	Bodh Kathayein
19.	Mosques of India	89.	Guru Ram Singh Aur Kuka Vidroh
20.	Our Bravest Warriors	90.	Jagat Ka Nyay
21.	Sachchindananda Sinha (BMD)	91.	Haadi Rani
22.	Gandhi: His Life and Thought	92.	Uttar Pradesh Ki Lok Kathayein
23.	Forts of India	93.	Nobel Puraskar Vijeta
24.	Indian Costumes	94.	Chetak Aur Pratap
25.	Stories of Vikramaditya	95.	Gyani Chuha
	HINDI (NEW TITLES)	96.	Rani Lakshmibai
1.	Bharat Ke Prachin Shastrastra	97.	Vishwa Ki Shreshtha Lok Kathayein
'. 2.	Saras Kahaniyan	98.	Betaal Kathayein
3.	Ustad Allauddin Khan	99.	Bharat Ke Nari Ratan
4.	Jhanki Hindustan Ki	100.	Anjaane Mein Huye Aavishkar
5 .	Chhoti Aankhon Ka Bada Sapna	101.	Barf Ka Dulha
6.	Anokhi Shaadi		Netaji Subhas Chandra Bose
7.	Dr. Ram Manohar Lohia (BMI)	102.	•
8.	UTI Aranchal Rajya	103.	Bharat Ki Veer Gaathayein
9.	Cchheet Swami	104.	Saral Panchtantra
10.	Akshar Katha (Revised)	105.	Amar Shahid Ram Prasad Bismil
11.	Bharat-2004	106.	Ej Dub Ja Nehmaan
12.	Jankathakar Shailesh Matiyani	107.	Paheliyan

1	2	···	Details of Titles
108.	Swaran Hans Tatha Anya Jatak Katha	ayein	Year of Publication: 2004–2005
109.	Hamare Paramveer		ENGLISH
110.	San 57 Ke Bhule Bisre Shahid	S.No	Title
111.	Satkhandi Haveli Ka Maalik	1	2
112.	Mahapurushon Ke Prerak Prasang	1.	India's Foreign Policy (Rep)
113.	Dr. Keshav Baliram Hedgewar (BMI)	2.	India-2004 A Reference Annual (Rep.)
114.	Bhartiya Janjatiyan	3.	Mother Teresa
115.	Hamare Vriksha	4.	Press In India 2002-2003 (Vol I & II)
116.	Birsa Munda (BMI)	5.	Report of The Radio Broadcast Policy
117.	Aallah Udai		Committee
118.	Bharat Ke Lok Gatha Geet	6.	India's Struggle For Freedom (Rep.)
	REGIONAL LANGUAGES	7.	Mahatma Gandhi By Romain Rolland (Rep.)
	NEW TITLES	8.	The Blessing And Other Stories
1.	Bhartiya Sanskriti Ki Jhanki (Punjabi)	9.	Culture & Religious Traditions In Temples of Goa
2.	Faraz Di Pahchan (Punjabi)	10.	Hide And Seek (Rep.)
3.	Selected Speeches of Subhas Chand	dra Bose 11.	The Talking Drum and Other Stories
	(Assamese)	12.	Mother Teresa - Inspiring Incidents (Rep.)
4.	Indian Tribes Through The Ages (Mar	rathi) 13.	Sardar Vallabh Bhai Patel (BMI) Rep.
5.	Dr. K.B. Hedgewar (BMI) (Marathi)	14.	Pt. Deendayal Upadhyay (BMI)
6.	India in Orbit (Kannada)	15.	Art and Culture of Orissa
7 .	Great Men Great Deeds (Tamil)	16.	India-2005
8.	Two Friends (Tamil)	17.	Annual Report MIO I&B 2003-04 Vol. I
9.	Dr. K.B. Hedgewar (BMI) (Malayalam)		Annual Report MIO I&B 2003-04 Vol. II
10.	An Outline History of The Indian Peop		The Bhuj Story – After The Ouake
	Total Number of Titles Released From		Gandhi – A Pictorial Biography (Rep.) Delx.
	April 2003 To March 2004	21.	The Message of Mahatma Gandhi (Rep.) Delx
	English 25		A Rope of Sand & Other Stories
	Hindi 118		The World of Ezra Mir
	Urdu 00		Homage To The Mahatma (Rep)
	Languages 10	25 .	The North East Saga (Delx)
	Total 153	26.	Mass Media In India – 2004

DECEMBER 11, 2006

1	2	1	2
27.	MIO I&B Annual Report 2004-05 (Vol. I)	24.	Rochak Aitihasik Kahaniyan (Part II) (Rep)
28.	Annual Report MIO I&B 2004-05 (Vol. II)	25.	Nobel Puruskar Vijeta Mahilayein (Rep.)
29.	Jawaharlal Nehru - A Pictorial Biography (Rep.)	26.	Chetak Aur Pratap (Rep)
	(Dix.)	27.	Swami Sahajanand Saraswati
30.	Performance Budget 2005-06	28.	Pt. Deendayal Upadhyay (BMI)(Rep.)
31.	Indian Heritage (DIx)	29.	Hamare Aaj Ke Cricket Sitare (Rep.)
32.	Media Ethics	30.	Safar Ke Sathi (Rep)
	HINDI	31.	Report of The Radio Broadcast Policy
1.	Annual Report MIO I&B 2003-04 Vol.II	32.	Chupam Chupai
2.	Annual Report MIO I&B 2003-04 Vol. I	33.	Desh Bhakti Ke Natak
3.	Jan Kavi Nagarjun	34.	Lo Gubbare (Rep)
4.	Kavita Aajkal	35.	Viklangta Karan, Bachav Va Nidan
5.	Bharat-2004 (Rep)	36.	Kahani Aajkal (Vol.II)
6.	Yugpurush Ambedkar (Rep)/BMI	37.	Samay Ka Safar
7.	Bhim Rao Ambedkar (Rep) BMI	38.	Hamare Bahadur Bachhe (Rep)
8.	Vishva Ki Shrestha Lik Kathain (Part-I) Rep	39.	Jawahar Lai Nehru (Rep) BMI
9.	Sanskritik Ekta Ka Guldasta (Rep)	40.	Vedgaatha
10.	Netaji Subhas Chandra Bose (Rep)	41.	Taraon Bhara Aakash
11.	Antriksh Mein Bharat (Revised)	42.	Bharat Ke Samachar Patra 2002-2003 (Part-I)
12.	Pauranik. Bal Kathaein (Rep)	43.	C. Subramanya Bharti (BMI)
13.	Ekta Ki Bolti Tasvirein (Rep)	44 .	San Sattawan Ke Bhule Bisre Shaheed (Part-
14.	Sukumaliya Ka Tyag (Rep)		(Rep)
15.	Videshi Yatriyon Ki Nazar Mein Bharat (Rep)	45.	Andhra Kesri T. Prakasham (BMI)
16.	Lakshadweep Ki Samudri Kathaein (Rep.)	46.	Bharat Ke Pracheen Smarak (Rep)
17.	Lakshgrah (Rep)	47.	Umar Ke Is Daur Mein
18.	Bal Bodh Katahein (Rep)	48.	Bharat-2005
19.	Bagwani Kaise Karein (Rep)	49.	Bharat Ke Samachar Patra 2002-03 (Part-II)
20.	Apni Hindi Sudharein (Rep)	50.	Hamari Jheelay Aur Nadiyan (Rep)
21.	Kheer Ki Gudiya (Rep)	51.	Gandhi-Sachitra Jeevan Gatha (Rep) Delx.
22.	Ek Desh Ek Hriday (Rep.)	52.	Bal Shiksha Aur Bal Swasthya
23.	Kabutar un Gaye (Rep)	53 .	Saral Panchtantra (Rep.)

175	Written Answers	ECEMBER 11, 2006		to Questions	176
1	2	1	2		
54.	Choti Ankhon Ka Bada Sapna (Rep.)	6.	Scientists (Telugu)		
55.	Lai Phoolwala Ped (Rep)	7.	Poets, Dramatists an	d Storytellers (Telugu)	
56.	Qurbani Anjan Shahidon Ki (Rep)	8.	Tribal Dances of Guj	arat (Gujarati)	
57.	Sanskratik Ekta Ka Guldasta (Rep)	9.	Devotional Poets and	d Mystics (Part I) (Teluç	ju)
58.	Videshi Yatriyon Ki Guldasta (Rep)	10.	Devotional Poets and	d Mystics (Part II) (Telu	gu)
59.	Aallaha-Udal (Rep)	11.	Freedom Movement (Telugu)	in Andhra Pradesh (Re	ф)
60 .	Haveli (Rep)	12.	Glory of Vijaynagar f	Prabhavam (Rep) (Telu	ıgu)
61.	Aadika Vi Maharsid Valmiki (Rep)	12.	Composers (Telugu)	(Rep)	
62.	Saras Kahaniyan (Rep)	14.	Glory of Kakatiyas (T	elugu) (Rep)	
63 .	Gujarat Ki Lok Kathain (Rep)	15.	AP Geography and F	Resources (Telugu) (Re	∌p)
64.	Sardar Vallabh Bhai Patel (BMI) Delx	16.	Great Men Great Dec	eds (Marathi)	
65.	V K. Krishnamenon (BMI) Delx	17.	Hare Krishna Mehtat	o (BMI) (Oriya) (Dix)	
	,	18.	Lal Bahadur Shastri	(Gujarati) (Dlx)	
66.	Bharat Ki Sanskratik Ekta	19.	Lal Bahadur Shastri	(Marathi) (Dlx)	
67.	Annual Report MIO I&B (2004-05) Vol-I		URD	U	
68.	Annual Report MIO I&B (2004-05) Vol-II	1.	Afsana Aajkal (Urdu))	
69 .	Performance Budget 2005-06	2.	Hum Ek Rain (Urdu)		
70.	Mahadev Govind Ranade (BMI) (Dlx)		Total No. of Titles April-2004 to i		
71.	Jawaharlal Nehru Sachitra Jeevani (Rp)	(Dlx)	English	32	
72.	Hare Krishna Mehtab (BMI) (Dix.)		Hindi	7 7	
73 .	C. N. Annadurai (BMI) (Dlx)		Urdu	02	
74.	Nagaland Ke Rang Birange Utsav		Other Regional		
75 .	Curu Nanak Se Guru Granth Saheb		Languages	1	
	Tak (Del.)			9	

76.

77.

1.

2.

3.

4. 5. Chintan Ajkal (Dlx)

P S. Shivswami Aiyer (BMI) (Dlx)

Dr. K.B. Hedgewar (Sanskrit)

Dr. K.B. Hedgewar (Telugu)

Seers and Thinkers (Gujarati)

REGIONAL LANGUAGE

Poets, Dramatists and Storytellers (Gujarati)

An Outline History of Indian People (Kannada)

Details of Titles

130

Total

Year of Publication: 2005-2006

ENGLISH (NEW TITLES)

SI. No.	Title
1	2
1.	Citizen Charter
2.	Indian Railways Florio Us 150

1	2	1	2
3.	Ubdab Ckassucs Gujarati	30.	History of The Freedom Movement (Rep) (Vol.I)
4.	Press Freedom	31.	India - A Reference Annual-2006 (30000+5000)
5.	Press In India 2003-04	32.	K. Kamraj (BMI) (Dx)
6.	Selected Speeches of Dr. Manmohan Singh (Vol.I)	33 .	History of The Freedom Movement in India (Rep) (Dx) (Vol.IV)
7 .	Catalogue Bilingual	34.	Growing Fruits and Vegetables (Dx)
8.	History of The Freedom Movement In India (Vol.III) (Rep)	35.	Common Flowers of India (Dx)
9.	Kalpana Chawla (Rep)	36.	The Gita Govinda of Shri Jayadev
10.	Outcome Budget 2005-06 M/o Finance	37.	Birsa M⊍nda (BMI) (Dx)
	Department of Expenditure	38.	A Thought For The Day (Rep) (Dx)
11.	Mahatma Gandhi – A Great Life in Brief (Rep)	39.	Indian Calendric System (Rep) (Dx)
12.	Sardar Patel Memorial Lectures (Combined 1995-02)	40.	The Story of Sardar Patel
10	Bhartiya Vigyan Manjusha	41.	Annual Report 2005-06 (Vol.I)
13.	Common Birds of India	42 .	Annual Report 2005-06 (Vol.II)
14.	Let us Know Gandhiji	43.	District Administration Theory & Practice (Dx)
15.	Mahatma Gandhi and One World	44.	Folk Tales of Rajasthan (Rep)
16. 17.	Lal Bahadur Shastri (BMI) (Rep)	45.	Performance Budget 2006-07
	History of The Freedom Movement In India	46.	Outcome Budget 2006-07
18.	(Vol.II) (Rep)	47.	Folk Legend Bhagban Sahu (Dx)
٠ ٦	Gandhiji A Patriot in South Africa (Rep) (Dx)	48.	Delhi History & Places of Interests (Rep.) (Dx)
20.	Epigrams From Gandhi (Rep) (Dx)	49.	The Gospel of Buddha (Re) (Dx)
21.	Significance of Gandhi as a Man and Thinker	50.	Men Who Built Computers (Dx)
	(Rep)	51.	Sikh Shrines In India (Rep) (Dx)
22.	Quotes of Sardar Patel (Dx)	52.	Great Men Great Deeds (Rep) (Dx)
23.	Gandhi – His Life and Thoughts (BMI) (Rep) (Dx)		HINDI
24.	Mahatma Gandhi as Student (Rep)	1.	Nagrik Charter
25.	Gandhi in Champaran (Rep) (Dx)	2.	Deshbhakti Ki Kavitaaein (Rep)
26.	Gandhi - The Man and His Thoughts (Rep)	3.	Kathah Samrat Premchand (Dx)
27.	All are Equal in the Eyes of God (Dx)	4.	Sakshatkar Ajkal (Dx)
28.	Culture and Folklore of Mizoram	€.	Vishwakavividhyapati (Dx)
29.	Conscience of The Race - India's Offbeat	6.	Aaiye Avishkarak Bane

1	2	1	2
7.	Kalpana Chawla	36.	Uttaranchal Ke Lok Gatha Geet (Dx)
8.	Uttaranchal Ke Aadiwasi	37 .	Thirakte Pankh
9.	Bharat Ke Samachar Patra 2003-04	38.	Dalit Devo Bhave (Dx)
10.	Lal Bahadur Shastri (Dx)	39.	Gandhiji Ek Mahatma Ki Sankshipt Jeevani (Dx)
11.	Devyani	40.	Hey Vasudha (Dx)
12.	Safar Vapsi Ka Avam Anya Kahaniyan	41.	Sardar Patel Ki Anmol Vaani
13.	Bunty Ka Computer	42.	Phir Se Hanso Dharti Maa
14.	Pradhan Mantri Manmohan Singh Ke Chune	43.	Jungle Ke Rang
	Hue Bhashan (Dx)	44.	Vidhyapati Krut Purush Pariksha (Dx)
15.	Hamare Tyohar (Rep)	45.	Annual Report 2005-06 Vol. I
16.	Dilli Ki Khoj (Dx)	46.	Annual Report 2005-06 Vol. II
17.	Parinam Budget: 2005-06 Viti Mantralaya (Vyaya Vibhag)	47.	Surendranath Banerjee (BMI)
18.	Soochna Bharti	48.	Performance Budget 2006-07 (Nishpadan Budget)
19.	Bapu Ki Aitihasik Yatra (Dx)	49.	Outcome Budget 2006-07 Vol.II
20.	Aryabhatt (Dx)	5 0.	Kranti Jyoti Savitri Bai Phule
21.	Prakash Bharti	51.	Bas Panch Minute
22 .	Aise Theiy Bapu	52 .	Koyle Ki Kahani (Dx)
23.	Lal Bahadur Shastri (BMI) (Dx)	53.	Bhartiya Dak Ticketon Ka Itihaas
24.	Lok Natya Swang (Rep) (Dx)	54.	1857 Ka Swatantrata Sangram (Dx)
25.	Grah Nakshatron Ki Atma Kathah (Rep) (Dx)	55.	Mahatma Gandhi Ka Sandesh (Dx)
26.	Athharah Sau Saitavan (Rep) (Dx)	56.	Mohan Das Karam Chand Gandhi (Dx)
27.	Nanhe Bahadur	57.	Khel Niyam Aur Prashikshan
28.	Bharat Ka Swadhinta Sangram		REGIONAL LANGUAGE
29.	Bapu Ke Saath	1.	Lai Bahadur Shastri (Oriya) (Dx)
30 .	C. V. Raman (Dx)	2.	Lai Bahadur Shastri (Tamil) (Dx)
31.	Police Jaanch Mein Vigyaan	3.	Sardar Vallabh Bhai Patel (Gujarati) (Bmi) (Dx)
32.	Manav Fax Machine	4.	Geet Ramayana (Marathi) (Rep)
33.	Bal Adhikar Aur Bal Sangathan (Dx)	5.	Jawahar Lal Nehru – A Pictorial Biography
34.	Bharat 2006 (16000+5500+3000)		(Marathi)
35.	Sooksham Poshak Tatva Avam Hamara	6.	Gandhi - A Pictorial Biography (Tamil)
	Swasthya (Dx)	7.	Mother Teresa (Malayalam) (Dx)

to Questions

1	2	1		2		
8.	Quotable Quotes of Sardar Patel (Gujarati) (Dx)	38.	CI	nildren's History of	f India (Telugu)
9.	Selected Speeches of Sardar Patel (Gujarati) (Dx)	39.	Gı	eat Men Great De	eds	
10		40.	Su	ılabh Panchtantra	(Marathi) (Par	t.II)
10.	Lal Bahadur Shastri (Telugu) (Dx)	41.		e Mighty and Mys	tical Rivers of	India
11.	Saral Panchatantra (Part I) (Oriya)		(Т	elugu) (Dx)		
12.	Subhash Chandra Bose (Bangla) (BMI) (Dx)	42.	Те	lo De Mascarenha	as (BMI) (Mara	ithi) (Dx)
13.	Nobel Puraskar Vijeta Mahilayen (Telugu) (Dx)	43.	N.	G.Ranga (BMI) (To	elugu) (Dx)	
14.	Saral Panchatantra (Part II) (Oriya)	44.	C.	Rajagopalachari	(BMI) (Tamil) (Dx)
15.	Subhash Chandra Bose (Oriya) (BMI) (Dx)	45.	Ot	ır Birds (Oriya)		
16.	Hide and Seek (Oriya)	46.	Ou	ır Trees (Oriya)		
17.	Children's History of India (Oriya)	47.	Bh	ukamp (Marathi)		
18.	Freedom Movement in Andhra Pradesh	48.	Bh	arat Ke Pakshi (P	unjabi)	
	(Telugu)			URD	υ	
19.	Glory of Vijayanagar (Telugu)	1.	Ga	ndhi A Pictorial	Biography (Ur	du)
20.	Panna Dadi (Telugu)	2.	Dr	. Zakir Hussain (U	rdu) BMI, (Dx)	
21.	Haadi Rani (Telugu)		Total Nun	nber of Titles Rela	eased Durina	2005-2006
22.	Yugpurush Ambedkar (Telugu)			glish	52	
23.	Children's Panchatantra (Telugu)			ndi	57	
24.	Raani Durgawati (Telugu)				02	
25 .	Ganit Ka Jaadugar (Telugu)		Ur		U2	
26.	Scientists (Telugu)			her Regional		
27.	Bapuke Saath (Telugu)		La	nguages	4	
28.	Ankahin Shorya Gaathaein (Telugu)				8	
29.	Glory of Kakatiyas (Telugu)		Gr	and Total	159	·
30.	Vishwa Ki Shareshtha Lok Kathaen (Telugu)			Stateme	ent-II	
31.	Begum Hazrat Mahal (Telugu)		•	of expenditure inc	•	_
32.	A.P. Geography and Resources (Telugu)	b	ooks durii	ng the years 2003	-04, 2004-05 8	and 2005-06
33.	Riddles (Telugu)					(in Rs.)
34.	Freedom Struggle (Telugu)			2003-04	2004-05	2005-06
35.	Our National Flag (Telugu)	1		2	3	4
36.	Shaheedon Ke Khat (Telugu)	1.	English	25,78,658/-	37,13,094/-	56,00,000/-
37.	R.N. Tagore Ki Bal Kahaniyan (Telugu)	2.	Hindi	80,57,261/-	49,86,271/-	37,59,000/-

1		2	3	4
3.	Urdu	•	60,000/-	53,000/-
4.	Punjabi	58,800/-	-	50,000/-
5.	Assamese	51,600/-		
6.	Marathi	3,86,000/-	49,000/-	2,15,000/-
7.	Kannada	60 ,000 /-	30,000/-	-
8.	Tamil	54,600/-	-	1,07,000/-
9.	Malayalam	33,300/-	-	56,000/-
10.	Oriya	25,000/-	26,000/-	2 16,000/-
11.	Sanskrit	-	33,000/-	-
12.	Gujarati	-	87,000/-	84,000/-
13.	Telugu	-	1,98,000/-	7,08,000/-
14.	Bengali	-	-	26,000/-

Unseasonal Vegetables

2681. SHRIMATI NEETA PATERIYA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether unseasonal vegetables are injurious to health as they contain more than 10 PPM pesticides; and
 - (b) if so, the measures being taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) There is no reliable evidence to suggest that unseasonal vegetables contain more than the permissible level of pesticides.

(b) The Registration Committee constituted under Section 5 of the Insecticides Act, 1968 registers pesticides only after satisfying itself regarding their efficacy and safety. Toxicity and residue data generated under supervised trials is analysed and used to fix Maximum Residue Limits (MRLs) by the Ministry of Health & Family Welfare under the Prevention of Food Adulteration Act, 1954 and Rules framed thereunder. Pesticides used as per label claims approved under the Insecticides Act do not leave residues above the maximum tolerance limits.

Scheme for Development of Godavari River

2682. SHRI CHANDRAKANT KHAIRE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any scheme has been formulated for the development of the Godavari river having through Pathan near Aurangabad;
 - (b) if so, the details thereof; and
- (c) the schemes formulated by the Government for the development of the river in a phased manner and the funds provided for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) to (c) The Godavari Water Dispute Tribunal (GWDT) constituted by the Government of India in 1969 for adjudicating the water dispute regarding the interstate river Godavari and river valley thereof has allocated share of water amongst the party states of Maharashtra, Andhra Pradesh and Karnataka and State Governments are to plan, execute and fund the project depending on their own priorities and in accordance with the decision of the GWDT as the irrigation is a State subject.

The Government of India provides central assistance for the ongoing irrigation projects for their expeditious completion provided the project is eligible for central assistance as per prevailing AIBP guidelines and projects are posed by the state Government for central assistance under AIBP.

[English]

DECEMBER 11, 2006

Cost of Packaging

2683. SHRI JOACHIM BAXLA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the food processing and other agro based industries have been facing a grave disadvantage vis-a-vis international competitors but for the high cost of packaging;
- (b) if so, the details thereof indicating the share of packaging in the total cost of products:
- (c) whether it compares favourably with the international standards and costs; and

(d) if not, the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) and (b) Packaging type, form, shape, quality etc., will vary for each product. Its cost will, therefore, vary from product to product and also with consumer requirements, logistics supply chain and other factors. The cost of packaging material and packaging technology may form a substantial component of the cost of packaged food. However, cost alone is not a criteria for competition. In fact, companies also use packaging as a value addition device at times.

(c) and (d) The country produces many types of packaging which is competitive as compared to international standards. The Ministry of Food Processing Industries is operating a plan scheme for establishing packaging centers with financial assistance to the implementing agencies. The Indian Institute of Packaging is also providing consultancy to the industry on maintenance of quality and optimization of costs.

[Translation]

Cleaning of Yamuna

2684. SHRI AVTAR SINGH BHADANA: SHRI RAGHUNATH JHA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a high powered Task Force has been constituted to accelerate the cleaning of river Yamuna in Delhi;
 - (b) if so, the details thereof; and
- (c) the quantum of funds allocated for the same and the expenditure incurred so far on the cleaning of river Yamuna?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) No, Sir. However, in pursuance to the directions of the Hon'ble Supreme Court a three tier monitoring mechanism has been constituted. This includes an Apex Committee under the Ministry of Urban Development.

(c) For the abatement of pollution of river Yamuna,

the Ministry of Environment & Forests under the National River Conservation Directorate has launched Yamuna Action Plan (YAP)-I and YAP-II at a total cost of Rs. 1339 crore. So far an expenditure of Rs. 686 crore has been incurred under YAP-I and YAP-II. In addition the Governments of NCT of Delhi, Haryana and U.P. have also taken up large scale sewerage, non-sewerage and sewage treatment works out of their own plan funds.

[English]

One Family One Employment

2685. SHRI DALPAT SINGH PARSTE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has introduced a scheme, one family one employment;
 - (b) if so, the details thereof;
- (c) the number of persons employed in the country under the scheme during each of the last three years, state-wise; and
- (d) the steps taken by the Government to provide job to one person from each family under the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (d) Central Government has not introduced any scheme called 'One family, one employment'. However, National Rural Employment Guarantee Scheme has been launched by Government of India in 200 districts of the country to provide at least 100 days of guaranteed wage employment in every financial year to every household in the rural areas whose adult members volunteer to do unskilled manual work. About 1.5 crore persons have benefited from the scheme up to October, 2006. As regards State Governments, as per the information available with the Ministry of Labour and Employment, no State except Haryana had introduced 'one family, one employment' scheme.

[Translation]

Transfer of Subject

2686. DR. CHINTA MOHAN: SHRI RAJIV RANJAN SINGH "LALAN": PROF. M. RAMADASS:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any recommendations regarding transfer of subject of water from State list to Union List and creating single Administrative Machinery for water has been received from the Planning Commission;
- if so, the details thereof and reaction of the Government thereto: and
- (c) the time by which the said change are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) Planning Commission has not made any recommendation regarding transfer of subject of water from State List to Union List. Specific reference about creation of "Single Administrative Machinery" for water has not been received from Planning Commission. However, in the Tenth Plan Document, the need for proper coordination was duly emphasized and a suggestion was made for single administrative Ministry for water and to begin with, setting up of a National Water Resources Programme Coordination Committee under the chairmanship of Member (Agriculture and Water Resources), Planning Commission, was indicated. This has since been reviewed by the Planning Commission. Keeping in view the responsibilities already vested with the Ministry of Water Resources and inter-Ministerial coordination machineries already in position, the Planning Commission is of the view that the existing administrative arrangements in regard to the water sector need not be disturbed for the present.

(b) and (c) Do not arise.

[English]

Flexible Labour Policy

2687. SHRI P.S. GADHAVI: SHRI RATILAL KALIDAS VARMA: SHRI VIKRAMBHAI ARJANBHAI MADAM: SHRI JASHUBHAI DHANABHAI BARAD: SHRIMATI JAYABEN B. THAKKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether the Government of Guiarat has sent (a) a revised proposal on Industrial Park Ordinance with flexible labour policy:
 - if so, the details thereof; and (b)

(c) the response of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) The State Government of Gujarat had sent draft proposal of Guiarat Industrial Park Ordinance, 2003 in the year 2003 for obtaining the approval of the Central Government. The State Government of Gujarat has been advised to submit a revised proposal after due consultation with the Central Trade Unions. Revised proposal in this regard has not yet been received.

(b) and (c) Question do not arise, in view of (a) above.

[Translation]

sector:

DECEMBER 11, 2006

Closure of Non-profitable Units of SAIL

2688. SHRI RAGHURAJ SINGH SHAKYA: SHRIMATI KIRAN MAHESHWARI: Will the Minister of STEEL be pleased to state:

- the name of sick steel companies in the public (a)
- whether Industrial Development Bank of India (b) (IDBI) has recommended closure of sick/non-profitable units of Steel Authority of India Limited (SAIL):
 - (c) if so, the details thereof, unit-wise;
- whether the SAIL has approached the Government for carrying out financial restructuring of these units; and
 - (e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) There is no Sick Steel Company in the Central Public Sector at this moment.

(b) and (c) The IDBI has not recommended closure of any unit of SAIL. IISCO was declared as a sick industrial company by BIFR in 1994. Government of India in June' 02, had approved revival plan of IISCO. Based on the Government's approval, a rehabilitation proposal was submitted in April, 2003 by IDBI, the operating agency, to BIFR. However, keeping in view SAIL's financial and managerial capabilities and availability of potential of IISCO, GOI approved proposal of merger of IISCO with SAIL. Subsequently, IISCO has been merged with SAIL in 2005-06.

(d) and (e) In February 2000, Govt. of India had approved a financial and business restructuring package for SAIL to improve its cost competitiveness. However, considering the turnaround achieved by SAIL and future plan for expansion of capacities the process for foreclosure of divestment process of ASP, SSP, VISL, RFP & Bhilai Oxygen Plant has been initiated.

[Enalish]

189

Payment of VSS Compensation

2689. SHRI SUNIL KHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- whether payment of ex-gratia compensation (a) under Voluntary Separation Scheme (VSS) to the employees of Hindustan Fertilizer Corporation Limited (HFC) and Fertilizer Corporation of India (FCI) and Pyrites, Phosphates and Chemicals Limited (PPCL) who have rendered thirty years or more service for the purpose of gratuity and ex-gratia have finally been agreed by the Government:
- (b) if so, whether the funds have been released for making the payment; and
- if not the time by which the payment is likely to be made to the affected ex-employees?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B. K. HANDIQUE): (a) Yes, Sir.

(b) and (c) Owing to non-availability of funds. Government decision has not been implemented so far. The Department is seeking budgetary support enabling them to release the compensation as per entitlement.

Safe Drinking Water

2690. SHRI UDAY SINGH:

SHRI ADHIR CHOWDHURY:

SHRI BALASHOWRY VALLABHANENI:

SHRI SHAILENDRA KUMAR:

Will the Minister of WATER RESOURCES be pleased to state:

whether the contamination of the drinking (a)

water is increasing and State Governments are unable to provide the same due to lack latest technologies:

- (b) if so, whether the Union Government has proposed to give financial assistance to the States to update the old age water purification technology with the best global practices;
 - (c) if so, the details thereof;

AGRAHAYANA 20, 1928 (SAKA)

- whether the Union Government has sought (d) technological/financial help from external agencies/ sources: and
 - (e) if so, the details thereof as on date?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) The Ministry of Rural Development, Department of Drinking Water Supply (DDWS) have informed that the number of water quality affected habitations as reported by the State Governments compiled as on 1.4.2005 is 2,16,968 and on 1.4.2006 is 1,95,813. As per DDWS, lack of latest technologies is not the reason for inability of State Governments for providing safe drinking water.

- (b) and (c) The Ministry of Rural Development. Department of Drinking Water Supply have reported that the technical and financial assistance under Accelerated Rural Water Supply Programme (ARWSP) is being provided to States as Rural Water Supply is a State subject. Choice of technology for tackling water quality problems is the prerogative of the State Government.
- (d) and (e) The Ministry of Rural Development, Department of Drinking Water Supply have also reported that the concept papers in respect of external funding for providing safe drinking water as received from Maharashtra, Madhya Pradesh, Andhra Pradesh, Rajasthan and Karnataka have been forwarded to Department of Economic Affairs.

[Translation]

Shifting of Dams

2691. SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI BAPU HARI CHAURE:

Will the Minister of WATER RESOURCES be pleased to state:

whether some States have raised the demand (a)

for shifting dams located within their boundaries to other areas;

DECEMBER 11, 2006

- (b) if so, the details thereof; and
- (c) the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No, Sir.

(b) and (c) Does not arise.

Development of Forests in Rajasthan

2692. SHRI JASWANT SINGH BISHNOI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of proposals submitted by the Government of Rajasthan for the development of forests and environment;
 - (b) whether all the proposals have been approved;
- (c) if so, the date on which the proposals have been approved; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) 33 Nos. of proposals to be implemented through Forest Development Agencies (FDA's) were submitted by the Government of Rajasthan for the Development of Forests & Environment and all the proposals have been approved. Details of the approved proposals during the last 6 years are given in the statement enclosed.

Statement

SI. No.	Forest Development Agencies (FDA's)	Date of approval
1	2	3
1.	Udaipur C	25.07.2001
2.	Jaipur (c)	17.09.2002
3.	Pratapgarh	01.10.2002

1	2	3
4.	Dungarpur	20.11.2002
5.	Jhalawar	18.11.2002
6.	Kota	26.12.2002
7.	Baran	09.01.2003
8.	Krouli	07.07.2003
9.	Bundi	17.10.2003
10.	Banswara	29.03.2003
11.	Sikar	30.10.2003
12.	Pali	19.11.2003
13.	Dholpur	24.02.2004
14.	Jhunjhunu	03.03.2005
15.	Bharatpur	31.03.2005
16.	Hanumangarh	31.03.2005
17.	Sirohi	17.08.2005
18.	Sri Ganganagar	09.11.2005
19.	Sawai Madhopur	11.11.2005
20.	Jalore	07.12.2005
21.	Jaisalmer	07.12.2005
22.	Jodhpur	09.12.2005
23.	Bhilwara	09.12.2005
24.	Churu	20.12.2005
25.	Rajsamand	20.12.2005
26.	Ajmer	20.12.2005
27.	Chittorgarh	20.12.2005
28.	Nagaur	20.12.2005
29.	Tonk	20.12.2005
30.	Chhatargarh	29.12.2005
31.	Barmer	22.2.2006
32.	Dausa	07.3.2006
33.	Alwar	20.3.2006

Pench Project

2693. SHRI KRISHNA MURARI MOGHE: SHRI ASHOK ARGAL:

Will the Minister of WATER RESOURCES be pleased to state:

- whether the Pench Project has been approved (a) by the Government;
- if so, whether the said project has been (b) receiving assistance from the externally financed organization Indo-German Bilateral Development Corporation: and
 - if so, the details thereof? (c)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) Yes, Sir. The Planning Commission vide its letter dated the 10th April, 2006 has accepted the Pench Diversion Project for investment in the State Plan.

- (b) No, Sir.
- (c) Does not arise.

Programmes for Farmers

2694. DR. DHIRENDRA AGARWAL: SHRI GIRIDHARI YADAV:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- whether any programme for farmers is being telecast by Doordarshan and Akashvani currently;
 - (b) if so, the details thereof; and
- the efforts being made to ensure that retail prices of agricultural produce is being provided in these telecast?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Prasar Bharati have informed that programmes on Agriculture are being telecast over Doordarshan National Channel six days a week from Monday to Saturday at 6.30 a.m. for duration of 30 minutes. In addition, in 18 States, specific agriculture programmes are being telecast for a duration of 30 minutes five days a week from Monday to Friday and over 36 clusters across the country area specific agricultural programmes are being telecast on 'Narrowcast mode'. As regards Akashvani, almost all stations of All India Radio are broadcasting programmes for farmers daily in the morning, noon and evening. The average duration of agriculture based programmes is 60 to 100 minutes per day. An exclusive project titled 'Kisan Vani' has been launched in association with the Ministry of Agriculture.

Prasar Bharati have informed that the prices of agricultural products in different 'Mandis' are being telecast five days a week (Monday to Friday) through "Mandi Bhay Bulletins" on the National Channel of Doordarshan and through 18 Regional Channels covering 18 States and also on narrowcasting clusters in respect of these States. In addition, Minimum Support Price (MSP) of agricultural commodities are also being telecast repeatedly on National Channel and Regional Channels and all narrowcasting clusters. On Akaswani, the retail prices of agricultural produce are being broadcast and they are also included in News bulletins.

[Enalish]

AGRAPAYANA 20, 1928 (SAKA)

Tuna Fish

2695. SHRI L. RAJAGOPAL: Will the Minister of AGRICULTURE be pleased to state:

- whether the Fishery Survey of India (FSI) is carrying out survey on the coast of Andhra Pradesh to find out the presence of Tuna fish;
 - if so, the details and findings thereof; (b)
- whether the Ministry is coordinating with Ministry of Commerce with regard to export of Tuna fish to Japan and other countries; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) Yes, Sir.

Two vessels namely Matsya Drushti and Mechanised Fishing Vessel Blue Marlin are carrying out survey operations on the coast of Andhra Pradesh for Tuna resources using monofilament long line and multifilament long line gears respectively. The survey results indicated occurrence of Yellow fin Tuna as pre dominant species in the area.

(c) and (d) Yes, Sir. Ministry of Agriculture interacts with Ministry of Commerce (Marine Product Export Development Authority) periodically or as and when required to promote export of fish and fish products including Tuna fish to Japan and other countries.

DECEMBER 11, 2006

[Translation]

Decline in Productivity of Sugarcane

2696. SHRI D.P. SAROJ: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether average productivity of sugar from sugarcane in the country has decreased in comparison to other countries during the last decade due to lack of proper training and research facilities;
- (b) if so, whether the Government proposes to introduce advanced technology and research practices for increasing the productivity of sugar; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) As per information available in the Directorate of Sugar, the average sugar yield per hectare in India during the years 1995 to 2004 has increased by 27.13% over the years 1985 to 1994. The performance of India is better as compared to some countries like Australia (5.45%), Mexico (12.75%), South Africa (2.49%) and Thailand (9.32%), whereas performance of some other countries like Argentina (40.39%) and Brazil (57.2%) is better than India.

Diversion of Funds

2697. SHRI BRAJESH PATHAK: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether some States have diverted funds allocated to them for construction of irrigation projects by the Union Government:
 - (b) if so, the details of such States; and
 - (c) the reaction of the Union Government thereto?

 THE MINISTER OF STATE IN THE MINISTRY OF

WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) to (c) The report of the Comptroller and Auditor General of India for the year ended March. 2003 has mentioned that some States have diverted funds to activities not connected with the Accelerated Irrigation Benefits Programme. State-wise details are given in the statement enclosed. The administrative action in this regard rests with the concerned State Governments. As per AIBP norms, Central Loan Assistance is released only after utilization certificate is received from the State Governments for the previous installment provided. The loan assistance provided to the States under the programme is recovered with interest by Government of India in installments as provided in the norms of the programme.

Statement

SI. N o.	State	Amount (Rs. in crore)
1.	Andhra Pradesh	1.87
2.	Bihar	30.55
3.	Chhattisgarh	1.60
4.	Gujarat	8.23
5.	Haryana	44.74
6.	Jammu and Kashmir	29.15
7.	Kamataka	22.08
8.	Kerala	0.36
9.	Madhya Pradesh	195.37
10.	Maharashtra	366.97
11.	Orissa	3.94
12.	Punjab	0.50
13.	Rajasthan	27.19
14.	Uttar Pradesh	7.54
15.	West Bengal	1.25
•	Total	741.34

Declining Water Level in Delhi

2698. SHRI SHAILENDRA KUMAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Central Ground Water Board has come up with a proposal to add 30 MGD to Delhi's water supply without straining the city's depleting ground water reserve:
- (b) if so, the details of this plan and its impact on water supply in Delhi;
- (c) whether some other major cities in various parts of the country are also acute water shortage;
 - (d) if so, the details thereof;
- (e) whether the Central Ground Water Board has finalised a similar proposal to provide sufficient water to these cities also; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) and (b) Central Ground Water Board (CGWB) has submitted a proposal to the Delhi Government for augmentation of water supply by 30 MGD (Million Gallons/Day) to the city through construction of 100 tubewells in the Yamuna flood plain area. The details of the proposal are given below:-

Location	No. of tubewells proposed to be drilled	Estimated production of water
Palla Well Field, North West District	25	10 MGD
Akshardham Temple Region, Eas District	t 25	06 MGD
South of NH-24 in the Mayur Vihar Area, East District	25	06 MGD
Jaitpur Flood plain area, South District	25	08 MGD
Total	100	300 MGD

The proposed plan, if implemented will augment Delhi's water supply will help in reducing the deficit by 18%. Installing tubewells in flood plain areas will have no adverse impact on the ground water regime as aquifers in these areas get easily recharged during the subsequent monsoon period.

(c) and (d) As per information available with CGWB, Chennai and Hyderabad are facing acute water shortage. The details of water supply in some of the other major cities are given below:-

(MGD)

Name of the city	Demand	Supply	Deficit
Chennai	380	230	150
Kolkata	400	390	10
Mumbai	770	740	30
Bangalore	280	235	45
Hyderabad	490	310	180

(e) and (f) So far there is no proposal by CGWB for augmentation of water Supply in these cities. However, as and when required, CGWB provides technical assistance in identification of ground water worthy areas. Under its exploration programme, the CGWB constructs exploratory wells in order to delineate potential aquifers which hold promising prospects for development of ground water. The scientific data thus generated is utilized by the concerned State agencies for planning development of ground water.

Exploitation of Child Labour

2699. SHRI RAMDAS ATHAWALE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour are being exploited on a large scale in the country by violating labour laws;
 - (b) if so, the reaction of the Government thereto;
- (c) whether International Labour Organisation has also drawn the attention of the Union Government in this regard;
 - (d) if so, the details thereof;
- (e) the number of complaints received regarding the exploitation of child labour and violation of labour laws during the last three years alongwith the action taken by the Government thereon; and
- (f) the stringent action proposed to be taken by the Government to save the child labourers from exploitation and against the persons violation the labour laws?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) and (b) The Government is vigilant on the issue of the exploitation of child labour in the country and all out efforts are being made to withdraw such children from work for their rehabilitation and to prosecute the erring employers.

- (c) No. Sir.
- (d) Does not arise.
- Complaints for employing children in hazardous occupations/processes can be filed under the Child Labour (Prohibition & Regulation) Act, 1986. The State Government are the appropriate Government for the implementation of the Act. The figures relating to prosecution of employers for violation of labour laws in respect of child labour during 2002-03, 2003-04 and 2004-05 are as under:

Year	No. of Prosecution launched
2002-03	8390
2003-04	2650
2004-05	8246°

*Provisional

Sufficient deterrent provisions have already been made in the Child Labour (Prohibition & Regulation) Act. 1986 for persons violating the provisions of the Act. The Act provides that any persons who employs any child in contravention of the provisions of the Act, is liable for punishment with imprisonment for a term which shall not be less than three months but which may extend to one year or with fine which shall not be less than Rs. 10,000 but which may extend to Rs. 20,000 or both. Instructions are issued, from time to time, to the State Governments for the strict enforcement of the same.

[English]

Rain Water Harvesting

2700. SHRI ANANDRAO VITHOBA ADSUL: SHRI RAVI PRAKASH VERMA:

Will the Minister of WATER RESOURCES be pleased to state:

whether India participated in international (a) conference of Rain Water Harvesting at Kandy, Sri Lanka;

(b) if so, the details thereof:

DECEMBER 11, 2006

- (c) whether any consensus has been reached among the signatory countries on preservation of ground water resources:
 - (d) if so, the details thereof; and
- (e) the steps taken by India at international level to evolve collective steps and a pragmatic policy to improve, utilise, augment and preserve the precious ground water resources?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) and (b) Yes, Sir, An International Workshop on Rain Water Harvesting was held at Kandy. Sri Lanka during 27-29 September, 2006 by the Rain Water Harvesting Secretariat of the Ministry of Urban Development & Water Supply, Government of Sri Lanka. The objectives of the Workshop were:

- Promotion of Rain Water Harvesting in South Asian Region.
- (ii) Establishment and appropriate networking arrangement to facilitate an effective exchange of knowledge and experiences to enhance the adoption of Rain Water Harvesting.
- (iii) Promotion of the establishment of policy and practice for sustainable Rain Water Harvesting.
- (c) to (e) The Ministers from India, Bhutan, Maldives. Nepal and Sri Lanka who attended the Workshop have made a declaration to exchange their experiences, knowledge & know-how and to embark on joint action of making use of every possible method for rain water harvesting, in order to make a considerable contribution in solving poverty and water needs of human kind, other living beings and the environment.

[Translation]

Diminishing Medicinal Plants

2701. SHRI RASHEED MASOOD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the medicinal plants are facing (a) extinction due to declining forest areas;
- if so, the measures being taken to protect the forest areas: and

(c) the steps being taken to promote medicinal plants in forest areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) No reports have been received regarding the medicinal plant species facing extinction due to declining of forest areas. Moreover, the last three State of Forest Reports published by Forest Survey of India (FSI) reveal an increasing trend in forest areas in the country.

(in sq. km)

SFR (1999)	SFR (2001)	SFR (2003)
765,253	768,436	774,740

Moreover the various measures being taken to protect the forest areas are as under:

- (i) Strict enforcement of Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, Forest (Conservation) Act, 19...... and Environment (Protection) Act, 1986, National Biodiversity Act, 2002 and the rules and guidelines made thereunder.
- (ii) Management measures like working of forests according to approved Working Plans, Forest Development Agencies and Joint Forest Management activities.
- (iii) Financial measures like providing assistance to the States/Union Territories under Centrally Sponsored Schemes and externally aided projects.
- (c) Ministry has taken the following steps to promote medicinal plants in forest areas:-
- (i) To identify endangered medicinal plants in the Schedules of Wildlife (Protection) Act, 1972 to accord them legal protection.
- (ii) To support a number of projects on conservation of some specific medicinal plants as well as Medicinal Plants Conservation Trees (MPCAs) that are primarily in forest areas.
- (iii) To encourage cultivation of medicinal plants in degraded forest lands under National Afforestation Eco-Development Board (NAEB).
- (iv) Implementation of promotional, commercial and

contractual farming schemes for conservation and cultivation of medicinal plants through National Medicinal Plants Board (NMPB).

[English]

Growth in Jatropha Plantation

2702. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any assessment has been made regarding the growth of Jatropha plantation in the country during the next three years;
- (b) if so, the details thereof indicating the area proposed to be brought under the Jatropha cultivation during the said period;
- (c) whether there is any proposal for providing subsidy for cultivation of Jatropha on non-forest wasteland; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIÅ): (a) and (b) Plantation of Jatropha and Karanj in 3 lakh ha. of waste, degraded and marginal lands belonging to public agencies (forest land, department land including road, rail and canal bunds, common lands owned by panchayats etc.) as well as marginal individual private lands, field bunds etc. has been envisaged under the proposed demonstration Phase of "National Bio-diesel Mission" during 2006-2012. Further, model plantation of Jatropha and Karanj on 10,000 ha. area has already been undertaken by the National Oilseeds & Vegetable Oils Development (NOVOD) Board.

(c) and (d) Department of Agriculture & Cooperation through NOVOD Board provides 30% back-ended credit linked subsidy to the farmers/individuals for undertaking commercial plantation of Jatropha on non-forest wasteland.

Assistance for Wetland Conservation

2703. SHRI M. SHIVANNA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Karnataka has sought financial assistance for conservation of wetland in the State;

- (b) if so, the details thereof; and
- (c) the time by which assistance is likely to be granted?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes Sir. The State Govt. of Karnataka have sought financial assistance for four wetlands, namely, Magadhi, Gudavi, Bonal and Hidkal-Ghataprabha.

The Central Govt, has sanctioned and released assistance as admissible under the prescribed guidelines for wetlands, viz., Magadhi, Gudavi and Bonal. The proposals received from the State Govt, are examined as per the prescribed norms & budgetary allocation under the given scheme. It is not possible to indicate the precise time frame by which the fourth proposal will be sanctioned.

Universal Scheme for Informal and **Unorganised Sector**

2704. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Planning Commission has recommended for introduction of a universal scheme for providing social security cover to all workers engaged in the informal and unorganised sectors;
 - (b) if so, the facts and details thereof; and
 - the action taken in that direction so far? (c)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FER-NANDES): (a) to (c) No, Sir. However, the Government is considering enactment of legislation and formulation of Social Security Scheme for workers in the unorganized sector in consultation with all concerned Ministries/ Departments and National Commission for Enterprises in the Unorganised Sector (NCEUS).

[Translation]

DECEMBER 11, 2006

Foodgrains for Drought and Flood

2705. SHRI VLIOY KRISHNA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether some States have requested the Union Government to release foodgrains from Central pool as per the total requirement under Public Distribution System (PDS) in view of the drought and flood situation prevailing in the said States;
- if so, the details thereof indicating the quantum (b) demanded by each State; and
- the steps taken by the Government in this (c) regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) Allocation for flood and drought relief does not constitute a part of the requirement of the States under Public Distribution System. But, in view of the recommendation of the Ministry of Home Affairs, the nodal Ministry for disaster management and requests received from the State Government(s), from time to time, the Department of Food and Public Distribution has made ADDITIONAL allocation of food grains. The details of the additional allocation made to the States for drought and flood relief during the last three years is enclosed as statement.

Statement

Year	Name of the State	Purpose	Rice (in Tonnes)	Wheat (in Tonnes)	Coarse Grains (in Tonnes)
1	2	3	4	5	6
2004-05	Karnataka	Drought	15841	-	•
	Bihar	Flood	50000	50000	-
2005-06	Gujarat	Flood	910	•	-
	Maharashtra	Flood	10000	10000	-

1	2	3	4	5	6
Andhra Pra Karnataka Rajasthan	Gujarat	Flood	4000	2000	500
	Maharashtra	Flood	2500	-	5000
	Andhra Pradesh	Flood	5000	•	•
	Karnataka	Flood	2500	2500	•
	Rajasthan	Flood	2000	-	-
	Madhya Pradesh	Flood	2000	-	-

[English]

205

Written Answers

Maintenance of Lake and Ponds

2706. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there is any proposal to maintain ponds as water bodies to tackle the acute drinking water problem during summer;
 - (b) if so, the details therefor; and
 - (c) the funds earmarked therefor, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No, Sir. Provision of drinking water supply is a State subject and schemes for providing drinking water supply facilities are implemented by the State Governments from their own resources. The Government of India only supplements efforts of the State Governments by providing financial assistance under the Accelerated Rural Water Supply Programme of the department of Drinking Water Supply, Ministry of Rural Development.

(b) and (c) Do not arise.

Labour Productivity

2707. SHRI SWADESH CHAKRABORTTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the percentage of valuation of labour productivity in various sectors including agricultural per person employed per hour against the value of overall productivity in India and other developing countries, country-wise;
- (b) whether labour productivity in our country is lower then the productivity of developed countries;

(c) if so, the details thereof and the reasons therefor; and

206

(d) the remedial measures taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The labour productivity measured in terms of Gross Domestic Product (purchasing power parity) per person per hour (in US\$) during the year 2003 for India and other countries in the world was as under:

Country	Purchasing power (in US\$)
India	3.05
China	4.39
Indonesia	3.64
Philippines	4.80
Malaysia	11.58
Korea	16.56
Singapore	24.21
Taiwan	25.02
Hongkong	24.38

(b) Yes Sir.

(c) and (d) Variation in labour productivity is mostly due to technology, skill education and factors relating to the level of economic development of countries concerned. The overall economic development in India is brought about through various macro economic and sector specific measures, which have a bearing on productivity. The basic thrust for enhancing labour productivity is through education and skill development of the labour force.

Promotion of Organic Farming

2708. SHRI ASADUDDIN OWAISI: Will the Minister of AGRICULTURE be pleased to state:

- if so, the total area under organic farming at present in the country and the extent of its increase or decrease during the last three years;
- whether to promote organic farming in the country the Government has increased the allocation for this purpose:
 - (d) if so, the details thereof; and
- the other initiative taken by the Government (e) and Agricultural and Processed Food Products Export Development Authority (APEDA) for the encouragement of organic farming in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) Foodgrains produced through organic farming is considered as healthy food and commands higher prices in market.

- The total certified area under organic farming at present in the country is 1.73.682.5 ha while the same in 2003 & 2004 were 37,000 ha and 76,000 ha respectively.
- (c) and (d) At present the "National Project on Organic farming" is being implemented within the original allocation of Rs.57.05 crore during Xth Plan period.
- The Agricultural & Processed Food Products Export Development Authority (APEDA), Ministry of Commerce & Industry is implementing National Programme for Organic Production (NPOP) which includes:-
- Farming the National Standards for Organic (i) Production and Certificate Scheme
- (ii) Laying down procedures for export of certified organic products
- (iii) Accreditation of certifying agencies
- (iv) Updation of NPOP document
- (v) Introduction of Group Certification, awareness programme through training.

Environmental Clearance to Mid-Vaitarna Project

DECEMBER 11, 2006

2709. SHRI SURESH PRABHAKAR PRABHU: WIII the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- the status of the environmental clearance for the mid-vaitama project; and
- the number of trees proposed to be cut for this project as per the Forest Department report?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The Environmental Clearance (EC) of Midvaitama project was accorded on 16th October, 2006.

About 2.50 lakh trees are to be felled for the (b) above project.

Wholesale Price Index

2710. SHRI KISHANBHAI V. PATEL: SHRI SUGRIB SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- the commodities included for monitoring of Wholesale Price Index and the year in which the commodities were last included in the index:
- whether there has been a liquidation in the Whole sale Price Index during the last few months:
 - (c) if so, the details thereof;
- the extent of decrease registered during each (d) of the last six months till March, 2006; and
- the steps taken/proposed to be taken to improve the method of calculating of Wholesale Price Index?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) The list of items included in the commodity basket of the current series of Wholesale Price Index (WPI) with base year 1993-94 is given in statement enclosed.

(b) to (d) The behaviour of Wholesale Price Index is as under:-

to Questions

Wholesale Price Index (WPI) for 'All Commodities' (Base:1993-94=100)

•	
Months	WPI for All Commodities
October, 05	197.8
November, 05	198.2
December, 05	197.2
January, 06	196.3
February, 06	196.4
March, 06	196.8
April, 06	199.0
May, 06	201.3
June, 06	203.1
July, 06	204.0
August, 06	205.3
September, 06	206.7
October, 06	208.2

Note: The Wholesale Price Indices for the Months of September, 2006 and October, 2006 are provisional

(e) The Government had set up a Working Group in December 2003 under the chairmanship of Prof. Abhijit Sen, to look into various issues relating to Wholesale Price Index (WPI), including method of compilation.

Statement

A list of Items included in the Commodity Basket of the Current Series of WPI (Base: 1993-94=100)

Commodities

All Commodities

- L Primary Articles
- (A) Food Articles
- a. Food Grains (Cereals+Pulses)
- a1. Cereals
- a2. Pulses
- b. Fruits & Vegetables

- b1. Vegetat les
- b2. Fruit
- c. Milk
- d. Egg, Meat & Fish
- e. Condiments & Spices
- Other food articles
- (B) Non-food Articles
- a. Fibers
- b. Oilseeds
- c. Other Non-food Articles
- (C) Minerals
- a. Metallic Minerals
- b. Other Minerals
- II. Fuel, Power, Light & Lubricants
- A. Coal Mining
- B. Mineral Oils
- C. Electricity
- III. Manufactured Products
- (A) Food Products
- a. Dairy Products
- b. Canning, Preserving and Processing of Fish
- c. Grain Mill Products
- d. Bakery Products
- e. Sugar, Khandsari & Gur
- f. Manufacture of common Salt
- g. Cocoa, Chocolate, Sugar & Confectionery
- h. Edible Oils
- i. Oil Cakes
- j. Tea and Coffee Processing
- k. Other Food Products n.e.c.
- (B) Beverages, Tobacco & Tobacco Products
- a. Wine Industries
- b. Malt Liquor
- c. Soft Drinks & Carbonated Water
- d. Manufacture of Bidi, Cigarettes, Tobacco & Zarda

- Textiles (C)
- **Cotton Textiles**
- Cotton Yarn
- a2. Cotton Cloth (Mills)
- Man Made Textiles b.
- b1. Man Made Fibre
- b2. Man Made Cloth
- C. Woolen Textiles
- d. Jute, Hemp & Mesta Textiles
- Other misc. Textiles e.
- (D) Wood & Wood Products
- (E) **Paper & Paper Products**
- Paper & Pulp a.
- Manufacture of Board b.
- Printing & Publishing of Newspapers, Periodicals C. etc.
- Leather & Leather Products (F)
- (G) **Rubber & Plastic Products**
- **Tyres & Tubes** а
- Tyres a1.
- Tubes a2.
- **Plastic Products**
- Other Rubber & Plastic Products C.
- (H) **Chemical & Chemical Products**
- Basic Heavy Inorganic Chemicals a.
- b. **Basic Heavy Organic Chemicals**
- Fertilizers & Pesticides
- **Fertilizers** c1.
- c2. **Pesticides**
- Paints, Varnishes & Lacquers d.
- e. **Dyestuffs & Indigo**
- **Drugs & Medicines** f.
- Perfumes, Cosmetics, Toiletries etc.

- Turpentine, Synthetic Resins, Plastic Materials etc. h.
- Matches, Explosives & Other Chemicals n.e.c. i.
- Non-Metallic Mineral Products **(1)**
- Structural Clay Products a.
- h Glass, Earthenware, Chinaware, & Their Products
- Cement C.

DECEMBER 11, 2006

- Cement, Slate & Graphite Products d.
- Basic Metals, Alloys & Metal Products **(J)**
- Basic Metals & Allovs a.
- a1. Iron & Steel
- Foundries for Castings, Forgings and Structurals a2.
- a3. Pipes wires Drawings & Others
- Ferro Alloys
- b. Non-Ferrous metals
- b1. **Aluminum**
- b2. Other Non-Ferrous Metals
- **Metal Products** C.
- **Machinery & Machine Tools** (K)
- Non-Electrical Machinery & Parts
- **Heavy Machinery & Parts** a1.
- Industrial Machinery for Textile Etc. a2.
- Refrigeration & Other Non-Electrical Machinery
- **Electrical Machinery** b.
- **Electrical Industrial Machinery b**1.
- b2. Wires & Cables
- b3. **Dry & Wet Batteries**
- Electrical Apparatus and Appliances b4.
- **Transport Equipment & Parts**
- Locomotives, Railways Wagons & Parts a.
- b. Motor vehicles, Motorcycles, Scooters, Bicycles & parts

[Translation]

Reduction in Centrally Sponsored Schemes

2711. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of AGRICULTURE be pleased to state:

whether the Government has reduced the (a)

number of centrally sponsored scheme relating to agriculture during the Tenth Five Year Plan in comparison to Ninth Five Year Plan:

- (b) if so, the details thereof and the reasons therefor;
- (c) whether any assessment has been made about the likely impact of the said move on the beneficiaries including small and marginal farmers and other weaker section in rural areas; and
- (d) if so, the details thereof and the details of the current welfare schemes in the field of agriculture, animal husbandry, dairying and agriculture research separately?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (d) Yes, Sir. In pursuance of detailed exercise under zero based budgeting and with a view to bringing about convergence between Centrally Sponsored and Central Sector Schemes, the number of Centrally Sponsored Scheme implemented during the Ninth Five Year Plan was reduced during the Tenth Five Year Plan. This restructuring of schemes did not result in any reduction in funding of the programmes for development of agriculture sector.

There are, at present, nine Centrally Sponsored Schemes, namely, (1) Macro Management of Agriculture (MMA); (2) Integrated Scheme of Oilseeds, Pulses, Oil palm. Maize (ISOPOM); (3) Technology Mission on Cotton (TMC); (4) National Horticulture Mission; (5) Technology Mission for integrated Development of Horticulture in North Eastern Region including Sikkim, Jammu & Kashmir, Himachal Pradesh and Uttaranchal; (6) Micro Irrigation; (7) Support to State Extension Programmes for Extension Reforms; (8) Improvement of Agricultural Statistics and (9) Agriculture Census under implementation in the agriculture sector. In addition, two new Centrally Sponsored Schemes, namely, National Mission on Bamboo Technology & Trade Development and Jute Technology Mission have very recently been approved for implementation.

In the area of animal husbandry, dairying and fisheries, there are presently eight Centrally Sponsored schemes, namely, (1) National Project for Cattle and Buffalo Breed; (2) National Project for improvement of Poultry and Small Animals; (3) Intensive Dairy Development Project & Strengthening Infrastructure for Quality and Clean Milk

Production; (4) Development of Inland Fisheries and Aquaculture; (5) Development of Marine Fisheries, Infrastructure & Post Harvest Operation; (6) Welfare Programme for Fishermen and Training and Extension including HRD; (7) Livestock Health; and (8) Livestock Insurance under implementation.

There does not exist at present any Centrally Sponsored Scheme in the area of agriculture research. However, there are other schemes under which agricultural research is funded and promoted.

[English]

Garibi Hatao Programme through Electronic Media

2712. SHRI ADHIR CHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to highlight 'Garibi Hatao' programme with new shape in the country through electronic media; and
 - (b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) There is no proposal with the Ministry of Information and Broadcasting to highlight 'Garibi Hatao' programme through electronic media.

(b) Does not arise.

Remunerative Price for Foodgrains

2713. SHRI RAGHUNATH JHA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the stock of foodgrains have declined due to excess procurement by private traders who offer better price of goods than the Minimum Support Price;
- (b) if so, whether there is any proposal to pay higher remunerative price to the farmers; and
- (c) if so, the other steps taken/proposed to be taken to protect the interest of poor farmers in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) Government agencies buy foodgrains offered by farmers at Minimum Support Price (MSP). However, farmers have the option to sell their produce at prices higher than MSP to private traders.

In Rabi Marketing Season (RMS) 2006-07, despite giving a bonus of Rs.50 per quintal over the MSP of Rs.650 per quintal, wheat procurement was only 92.26 lakh tonnes, in comparison to 147.85 lakh tonnes in RMS 2005-06, due to high open market prices and more private participation. Due to low procurement in RMS 2006-07, the stock of wheat in the Central Pool as on 1st October, 2006 was 64.12 lakh tonnes as against the buffer norm of 110 lakh tonnes. However, due to record procurement of rice in Kharif Marketing Season (KMS) 2005-06 the stocks of rice in the Central Pool as on 1st October, 2006 were 59.7 lakh tonnes against a buffer norm of 52 lakh tonnes.

In order to ensure procurement of sufficient quantity of rice for meeting the requirement of Targetted Public Distribution System (TPDS) and Welfare Schemes, an incentive bonus of Rs. 40 per quintal, over and above the MSP of Rs. 580 per quintal for Common variety and Rs. 610 per quintal for Grade-A variety of Paddy, has been given to the farmers for KMS 2006-07 (upto 31.3.2007).

[Translation]

Welfare of Journalist

- 2714. SHRI CHANDRAKANT KHAIRE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the schemes and facilities provided by the Government for the welfare of the journalists recognised by the Union and State Governments;
- (b) whether the Government proposes to enhance there said facilities being provided to the journalists for maintaining independence of Indian media; and
 - (c) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) The Government of India provides financial assistance to accredited journalists who suffer permanent disability and to the families of such journalists who suffer loss of life subject to the Rules of

Journalists Welfare Fund. PIB accredited journalists are also provided with facilities like Government Accommodation, Central Government Health Scheme (CGHS), concession in Rail fare; as well as exemption in customs duty for import of professional equipments.

- (b) No, Sir.
- (c) Does not arise.

[English]

Comprehensive Law to Impose on Exaggeration Advertisements

2715. SHRI L. RAJAGOPAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware that there is exaggeration in advertisement of many products which do not really reveal the potential of their products;
- (b) if so, whether the government has any plan to bring in a comprehensive law to impose on such exaggerated advertisements so as to protect the consumers:
- (c) if so, whether any consultations with FICCI, ASSOCHAM, CII, etc., have the sen held in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Some instances have been brought to the notice of the Government.

As far as electronic media is concerned, all programmes and advertisements of satellite TV channels transmitted or retransmitted through cable service are required to adhere to the provisions of the Advertising code prescribed under the Cable Television Networks (Regulation) Act, 1995 and the rules framed thereunder. With a view to look into the violations of the Programme and Advertising Codes the Central Government has constituted an Inter-ministerial Committee under Section 20 of the Act to look into any such violation. The Committee either suo-moto or on receipt of complaints, examines cases of violation of the Code and if any such violation is noted by the committee the same is communicated to the Government and action is taken against the TV channel as per rules thereafter.

The Press in India is free from Government control. The Press Council of India (PCI) is a statutory authority established for preserving the freedom of the Press and for maintaining and improving the standards of newspapers and news agencies in India. The Press Council of India (PCI), which is in the nature of a self-regulatory body of the Press, has built "Norms of Journalistic Conduct". which cover principles and ethics with regard to journalism. which states that Editors should insist on their right to have the final say in the acceptance or rejection of advertisements. The advisories issued by the Press Council of India, however, carry only moral force and are not enforceable in a Court of Law.

Misleading Advertisements issued with the objective of attracting consumers by companies come under the category of unfair trade practices under Section 36A of the Monopolies and Restrictive Trade Practices Act (MRTP Act). On receipt of complaint, action is taken by the MRTP Commission.

The Consumers who are affected/aggrieved have an option to seek redressal before a Consumer Forum established under Consumer Protection Act, 1986 against such unfair trade practices. The Act also empowers the State or the Central Government, as the case may be, to seek redressal in a Consumer Forum against such unfair trade practices either in individual capacity or as a representative of interests of consumers in general.

(b) to (d) There is a proposal in the Department of Consumer Affairs to set up a National Consumer Protection Authority which would, inter alia, adjudicate on complaints concerning misleading/exaggerated advertisements impacting a class of consumers.

[Translation]

EPA for NCR

2716. SHRI BRAJESH PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Government has constituted any Environment Pollution Authority to control environment pollution in the National Capital Territory; and
 - if so, the details thereof? (b)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Yes, Sir. The Ministry of Environment

- & Forests have constituted an Authority, namely, the Environment Pollution (Prevention and Control) Authority for the National Capital Region under the Chairmanship of Shri Bhure Lal vide Notification No. S.O.93 (E) dated 29th January, 1998. The Authority is to exercise powers under Section 5 of the Environment (Protection) Act, 1986 for issuing directions in respect of violation of an order by any Authority regarding:-
- standards for the quality of the environment in its various aspects;
- standards for emission or discharge of environmental pollutants from various sources;
- (iii) restriction of areas in which any industries, operations or processes or class of industries or processes shall not be carried out or shall be carried out subject to certain safeguards:
- (iv) procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents; and
- (v) procedures and safeguards for the handling of hazardous substances.

The Authority is also to ensure compliance of the specified emission standards by vehicles including proper calibration of the equipment for testing vehicular pollution, fuel quality standards, monitoring and coordinating action for traffic planning and management and maintenance of specified ambient noise standards in the National Capital Region.

The term of the Authority has been extended from time to time. The present term of the Authority is upto 28-01-2007.

(Enalish)

Area Under Wheat Cultivation

2717. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of AGRICULTURE be pleased to state:

- whether the International Food Policy (a) Research Institute has suggested a scheme to turn India into a wheat exporter by increasing productivity and acreage under wheat cultivation;
 - (b) if so, the details thereof; and
- the strategy worked out to implement the (c) same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) International Food Policy Research Institute (IFPRI) has been working on a study "Revitalizing Policies for Food Security and Poverty Alleviation". There are three interrelated components of this study (i) diversification of agriculture with a view to augment farmers' income and bring about sustainable use of natural resources; (ii) grain management to make the whole system more cost effective and better integrated to the world economy; and (iii) rationalization of prices and input supplying agencies to make the system more efficient and cost effective.

(c) The Government of India has drawn a special three years plan for increasing the production and productivity of wheat in 138 identified districts. Under the plan, provision has been made to provide assistance for seed distribution, demonstration, micro-nutrients, improved farm implements and subsidy for diesel. 48,000 quintal of quality seeds of improved variety of wheat has been allocated to different wheat producing States to conduct field demonstrations, out of which 43,750 quintal seed has been supplied to the targeted States.

Agriculture Coordination Committee

2718. SHRI E.G. SUGAVANAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has set up an Agriculture Coordination Committee; and
 - (b) if so, the details and functions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) An Agriculture Coordination Committee has been constituted under the Chairmanship of the Prime Minister, to evolve a systematic approach to policy formulation on issues pertaining to agriculture and to promote inter-sectoral and inter-departmental coordination in planning and implementation. The tasks assigned to the Committee are as follows:

- (i) Identify key areas that require fresh policy initiatives, particularly those of an inter-sectoral nature.
- (ii) Outline the follow-up action that needs to be taken to implement identified policy initiatives.

- (iii) Identify institutional mechanism to implement policies and programmes.
- (iv) Monitor key policy initiatives.
- (v) To oversee and coordinate the integrated implementation of those recommendations of the National Commission on Farmers that are accepted by the Government.

Employment Assistance to Youth

2719. SHRI MANORANJAN BHAKTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of unemployed graduate youths who are still waiting for employment assistance especially after tsunami devastation in the Islands territories;
- (b) the steps taken/to be taken by the Union Government to provide grant-in-aid to triese unemployed youths;
- (c) whether the Government has issued any guidelines in this regard; and
 - (d) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) The number of graduates and above jobseekers registered in employment exchanges in Andaman & Nicobar Island was 2918 as on 31.12.2005.

(b) to (d) Central Government does not directly provide any grant-in-aid to the unemployed youth. However, relief package provided is to revive the economy and rebuild the infrastructure as well as create employment in agriculture, fisheries, industries, animal husbandry sectors, etc. Necessary instructions have been issued by Andaman & Nicobar Government to engage the persons locally available for work in public works in the areas affected by Tsunami.

Mechanism for Release of Sugar

2720. SHRI G.M. SIDDESWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to do away with the release mechanism for sugar;

- (b) if so, whether the Government has assessed the likely impact of this proposal on sugar prices due to hoarding; and
- (c) if so, the steps proposed by the Government to protect the interests of the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF ACRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) Government has not so far taken a decision to do away with the release mechanism for freesale sugar. All aspects including availability of sugar at reasonable prices to the consumers shall be considered while taking decision at appropriate time on release mechanism for freesale sugar.

Violation of FCA 1980

2721. SHRI JOACHIM BAXLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received complaints in regard to violation of the Forest (Conservation)
 Act, 1980 in several States during the last three years;
 - (b) if so, the details thereof; and
 - (c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) During the examination of the projects received from the State/ Union Territory Governments for diversion of forest land under the Forest (Conservation) Act, 1980, violation of the Act, if any, is dealt with by imposing a condition of Penal Compensatory Afforestation to be raised at the project-cost in addition to the standard condition of Compensatory Afforestation. Details of the projects for which Penal Compensatory Afforestation was imposed during the last three years on account of violation of the Forest (Conservation) Act, 1980 are given in enclosed statement.

Statement

Details of the projects for which Penal Compensatory Afforestation was imposed during the last three years (w.e.f. 01.01.2004 to 30.11.2006) on account of violation of the Forest (Conservation) Act, 1980

S.No.	Name of Project	State/Union Territory	Area Diverted (in hectare)
1	2	3	4
1	Mining lease no. 1524 (old) / 2290 (new) in S.M. block, Sandur range to M/s V.S. Lad & Sons	Karnataka	15.077
2	Diversion of 0.019 ha. forest land at chain nallh in rutland for tapping of fresh water	Andaman & Nicobar Island	0.02
3	Gouthami Khani OCP mining lease (phase-I) in favour of M/s Singareni Collieries company limited	Andhra Pradesh	261.31
4	Compartment no. 29 of Pasupulabodu block of Nalgonda forest division in favour of Ws Chanakya Cements	Andhra Pradesh	162.56
5	DITTE-DIME-MIGGING road by BRTF	Arunachal Pradesi	n 152.00
6	Mining lease to APMDTCL for coal Mining in Namchik - Namphuk coal fields	Arunachal Pradest	39.02
7	Ex-post facto in-principle aproval for diversion of forest land for construction of short length roads for connecting the obligatory point in gun area	Arunachal Pradesi	1 7.35

223	Written Answers	DECEMBER 11, 2006	to Questio	ons 2
1	2		3	4
8	Ex-post facto in-principle a construction of short length	approval for diversion of forest land for th roads in Admn Area-I	Arunachal Pradesh	9.62
9	Rajadera Tank Scheme n	ear village Rajadera	Chhattishgarh	194.08
10	Ganiyari Tank Project		Chhattishgarh	81.86
11	Construction of Siyadehi	Tank	Chhattishgarh	23.28
12		for underground mining in compartment to 541-P under Chirimiri colliery in favour	Chhattishgarh	989.40
13	~	for underground mining in compartment no. 501 of north Chirimiri colliery under Chirimiri	Chhattishgarh	550.00
14	_	for underground mining in Korea forest division to 503-P, 513-P to 516-P favoring SECL Pur)	Chhattishgarh	1253.91
15	Renewal of mining lease	of Katkona colliery in favour of M/s SECL	Chhattishgarh	549.94
16		for underground mining in compartment rea colliery under Chirimiri area in favour of SECL	Chhattishgarh	232.34
17	_	for underground mining in compartment est Chirimiri colliery under Chirimiri area	Chhattishgarh	170.35
18	-	for underground mining in compartment no. 530-P of Domanhill colliery under Chirimiri	Chhattishgarh	205.89
19	Rajgamar under ground r	nining project in favour of M/s SECL	Chhattishgarh	461.80
20	Renewal of Manikpur ope Coalfields Limited (SECL	ncast mining in favour of South Eastern)	Chhattishgarh	181.18
21	Dipka expansion open ca Ws. South Eastern Coalf	est mining project in favour of ields Limited (SECL)	Chhattishgarh	206.64
22	Dipka expansion opencar (Gevra area) in favour of	st coal mine project in Katghora forest division SECL	Chhattishgarh	148.87
23	Gevra open cast mining p Limited (SECL)	project in favour of M/s. South Eastern Coalfields	Chhattishgarh	192.05
24	Gevra open cast coal mir of Ws SECL	ning under Katghora forest division in favour	Chhattishgarh	564.88
25	Gevra open cast mining p	project in favour of M/s. South Eastern Coalfields	Chhattishgarh	46.20

Limited (SECL)

to Questions

1	2	3 ·	4
26	Mining lease in favour of Shri Jeevan Lal Jain for mining of iron ore in village Barbaspur	Chhattishgarh	14.71
27	Construction of Dhrangadhra branch canal of Sardar Sarovar Narmada Nigam Limited	Gujarat	73.53
28	Renewal of mining lease for base metal to M/s Gujarat Mineral Development Corporation Ltd. (GMDC)	Gujarat	171.43
29	Construction of 220 KV transmission line from Noona Mazra to Rohtak	Haryana	0.30
30	Approach road to retail outelt by Essar Oil Ltd. at village Bakana on Ambala-Delhi road	Haryana	0.03
31	Widening of road from Lajpat Road Chowk Sector 4/7 to Railway Station Road	Haryana	241
32	Widening & strengthening of Master Road from Patoudi Chowk to junction of sec - 10 & 10A km. 0-2.115	Haryana	212
33	Widening of road from Rajiv Chowk to Badshahpur - Gurgaon Road	Haryana	12.81
34	Use of forest land in favour of M/s Gian Chand & Company at Mauza Bhador for extraction of slates	Himachal Pradesh	0.16
35	Construction of Sulabha Sauchalya near High Court at Shimla	Himachal Pradesh	0.01
36	Construction of road from Sapangni-Kandha	Himachal Pradesh	4.79
37	Construction of motorable road form Moviseri to Chhapprahan	Himachal Pradesh	4.96
38	Construction of Bashla-Antapu-Saridhar Road	Himachal Pradesh	4.85
39	Construction of Pehlog to Makrog	Himachal Pradesh	1.33
40	Dhori Khas Underground Mining Lease to Central Coalfields Limited	Jharkhand	172.20
41	New selected Dhori undergound project in favour of Central Coalfields Limited	Jharkhand	70.57
42	Khasmahal opencast mining lease to M/s CCL	Jharkhand	174.48
43	Dhori open cast project of M/s CCL	Jharkhand	69.18
44	Sirka opencast mining lease to M/s CCL	Jharkhand	50.80
45	Topa opencast project of M/s CCL	Jharkhand	77.30
46	Giddi C opencast mining lease to M/s CCL	Jharkhand	237.30
47	Mining lease to M/s CCL Religara OCP mines project	Jharkhand	135.66
48	Urimari opencast project of M/s CCL	Jharkhand	91.04
49	Giddi A mining lease to M/s CCL	Jharkhand	232.42

1	2	3	4
50	Mining lease to M/s CCL ARA OCP mines	Jharkhand	166.90
51	Laiyo underground mining lease to M/s CCL	Jharkhand	78.59
2	Sayal D project in favour of M/s CCL	Jharkhand	192.32
3	Mining lease to M/s CCL for Kedla OCP	Jharkhand	168.50
4	Mining lease to M/s CCL for Kuju project	Jharkhand	115.00
5	Pundi opencast project of M/s CCL	Jharkhand	52.97
6	Argada underground mining lease to M/s CCL	Jharkhand	90.10
7	Mining lease to Ws CCL for Karma opencast mining project	Jharkhand	132.28
8	Rajrappa opencast mining lease to M/s CCL	Jharkhand	510.82
9	Tapin North opencast project in favour of M/s CCL	Jharkhand	55.69
0	Renewal of iron & manganese ore mining lease of Devika Velji in Ajitaburu of Saranda forest division	Jharkhand	15.57
1	Diversion of forest land for 4 laning of NH-2	Jharkhand	1.30
2	Diversion for ash disposal system of Bokaro 'B' Thermal power station of Damodar Valley	Jharkhand	65.00
3	Diversion of forest land for 33 KV transmission line by Nilanchal Iron & Power Ltd.	Jharkhand	0.52
4	Construction of Uduthorahalla Reservoir Project	Karnataka	183.60
5	Kolar watersupply augmentation scheme (involves area of wildlife sanctuary)	Madhya Pradesh	15.39
6	Construction of Upper Chandiya Irrigation Project	Madhya Pradesh	149.29
6 7	Temporary working permission regarding Sitapatore miming lease for mining of manganese in favour of M/s Manganese Ore (India) Ltd. in tehsil-Katangi	Madhya Pradesh	48.09
8	Mining in village Kachlahara in favour of MP State Mining Corporation	Madhya Pradesh	37.70
9	Nimgaon MIP	Maharashtra	141.62
0	Construction of Temghar Irrigation Project	Maharashtra	4.50
'1	Renewal of Durgapur open cast mining lease in favour of M/s Western Coalfields Limited	Maharashtra	136.54
'2	Extraction of Durgapur Rayawari Coolliery (underground) coal mines by W.C.L. Ltd.	Maharashtra	462.43

2 29	Written Answers AGR/	AHAYANA 20, 1928 (SAKA)	to Que:	stions 2
1	2		3	4
73	Laying private pipeline in favour of Shri	i Motiramsomla Rathod	Maharashtra	0.03
74	Anantha extension opencast project in Coal Dields Limited	favour of Mahanadi	Orissa	62.67
75	Quartz and quartzite mining by Shri P N	I Sahu	Orissa	3.09
76	Renewal of mining lease in village Kan Bichhakundi and Baitarani RF in favour	• • • • •	Orissa	463.68
77	Inganijharan Iron & MN. Mines in favou	r of S. Pradhan	Orissa	15.32
78	Roida iron ore mines in favour of M/s M in Sidhamath reserved forest near village		Orissa	51.99
79	Mining lease in favour of M/s Rungta so	ons (P) Limited	Orissa	52.74
80	Nalam Talapada road under PMGSY		Orissa	0.40
31	Approach road for retail outlet of IOCL		Punjab	0.02
2	Approach road for retail outlet of IOCL		Punjab	0.02
3	Approach road for retail outlet of IOCL I	td. at vill. Butala	Punjab	0.00
34	Approach road for retail outlet of IOCL I	td. at Raja Sansi	Punjab	0.02
15	Approach road for retail outlet of IOCL		Punjab	0.01
36	Approach road for retail outlet of Essar	Oil Ltd. at vill. Talwara Gujran	Punjab	0.09
37	Approach road to mega mall/multiplex & Ludhiana-Ferozepur road	k five star hotel on	Punjab	0.05
88	Approach road to cotton spinning mill b	y Saluja Cotex (P) Ltd. at Lal Kaln	Punjab	0.01
9	Land for laying underground pipeline to	M/s Achai Paper Industry Ltd.	Punjab	0.01
0	Approach road for retail outlet of HPC L	td. at Kakrala	Punjab	0.01
)1	Approach road for retail outlet of BPC L	td.	Punjab	0.01
2	Approach road for retail outlet of HPC L	.td.	Punjab	80.0
3	Widening of road for Wadala Chowk to	corporation unit at vill. Dharampur	Punjab	1.46
)4	Construction of Bhaisa Singh Irrigation	project	Rajasthan	83.44
95	Besalpur drinking water-cum-irrigation Irrigation Department	project in favour of Rajasthan	Rajasthan	367.60
96	Vadakku Pachayar Reservoir Scheme		Tamil Nadu	191.60
97	Diversion of forest land for construction	of new railway station at	Tripura	2.22

Ramkrishnapur Reserve Forest Mouja

1	2	3	4
98	Contruction of approachment road on both sides of the railway over-bridge at 23.60 km	Tripura	0.30
99	Modernisation of Lachura Dam	Uttar Pradesh	48.21
100	Construction of Nibuchaur Mawakot Kandwashram Motor Road	Uttaranchal	1.80
101	Minor Fishing Harbour at Lot No 8	West Bengal	10.00

Cultivation of Vegetables

231

2722. SHRI VIJOY KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

- (a) the total area covered under cultivation of vegetables and the areas of more land proposed to be brought under cultivation of vegetables, State-wise; and
- (b) the steps taken/proposed to be taken to increase vegetables production in the country particularly in Guiarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) The area covered under vegetable cultivation in the country is 6. 76 million ha. during 2004-05. The State-wise area under vegetables cultivation is given in enclosed statement. No estimates have been made to bring more areas of land under vegetable cultivation in different States.

(b) Under the Centrally Sponsored Scheme of "National Horticulture Mission (NHM)" being implemented since 2005-06, assistance is being extended to undertake various activities for increasing production and productivity of horticultural crops including vegetables. The Scheme is being implemented in 18 States including Gujarat. The programme for increasing production of vegetables include production and supply of improved seeds and setting up of seed infrastructure. Other activities includes adoption of integrated nutrient management, integrated pest management, besides promotion of organic farming. During 2005-06, an amount of Rs.1.00 crore was provided to the State Horticulture Mission (SHM) of Gujarat for taking up vegetable seed production in 300 ha.

Statement

Statewise area under vegetable cultivation during 2004-05

(Area in 000' ha)

State/UTs		Total
	1	2
1	Andaman & Nicobar	7.1
2	Andhra Pradesh	258.4

	West B	engal 10.00
	1	2
3	Arunachal Pradesh	20.4
4	Assam	194.5
5	Bihar	816.6
6	Chandigarh	0.1
7	Chhattisgarh	125.1
8	Dadra and Nagar Haveli	1.5
9	Daman and Diu	0.1
10	Delhi	43.7
11	Goa	7.8
12	Gujarat	331.5
13	Haryana	207.8
14	Himachal Pradesh	59.1
15	Jammu and Kashmir	52.1
16	Jharkhand	223.6
17	Kamataka	367.2
18	Kerala	107.6
19	Lakshdweep	0.2
20	Madhya Pradesh	184.4
21	Maharashtra	372.2
22.	Manipur	13.4
23	Meghalaya	32.7
24	Mizoram	5.7
25	Nagaland	11.9

	1	2
26	Orrisa	655.9
27	Pondicherry	4.5
28	Punjab	158.6
29	Rajasthan	124.1
30	Sikkim	17.0
31	Tamil Nadu	215.3
32	Tripura	32.7
33	Uttar Pradesh	840.9
34	Uttaranchal	72.8
35	West Bengal	1189.0
	Total	6755.6

Misutilisation of Funds for NPCBB

2723. SHRI ANANDRAO VITHOBA ADSUL: SHRI RAVI PRAKASH VERMA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Union Government has received any complaint regarding misutilisation of funds provided to the implementing agencies under National Project for Cattle and Buffalo Breeding (NPCBB) during the last three years;
 - (b) if so, the details thereof; and
- (c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN): (a) to (c) No, Sir. The question does not arise.

Environmental Clearance to Nuclear Projects

2724. SHRI SURESH PRABHAKAR PRABHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of nuclear projects cleared under the Environment (Protection) Act, 1986; and
- (b) the number of such projects which have complied with all the conditions and implemented all the safeguards imposed by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Ministry of Environment and Forests has accorded environmental clearance to 13 nuclear power and related projects.

(b) As per monitoring carried out by the Regional Office of this Ministry, the compliance of the stipulated conditions is satisfactory in respect of 6 projects and in the remaining projects, the conditions are in different stages of implementation.

Consumer Price Index

2725. SHRI KISHANBHAI V. PATEL:

SHRI SUGRIB SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the names of the commodities included for monitoring of Consumer Price Index (CPI) and the year in which the last commodities included in this index:
- (b) whether there has been a liquidation in the CPI in the last few months;
 - (c) if so, the details thereof;
- (d) the extent of decrease registered during each of the last six months till March 2006; and
- (e) the steps taken/proposed to be taken by the Government to make changes in the method of calculating of CPI?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) With the approval of the Government, the new series of the Consumer Price Index Numbers for Industrial Workers (CPI-IW) on base 2001 = 100, has been released by the Labour Bureau w.e.f. the index pertaining to the month of January, 2006 on 9th March, 2006. Approximately 370 items relating to cereals & products; pulses & products; oils & fats; milk & products; meat, fish & eggs; condiments & spices; vegetables &

fruits, other food items; pan, supari, tobacco & intoxicants; fuel & light; clothing, bedding & footwear; medical care; education, recreation & amusement; transport & communication; personal care & effects and others besides housing have been included in the CPI-IW (Base 2001 = 100) series on the basis of the new Family Income & Expenditure Survey conducted during the period 1999- 2000.

(b) to (d) The All-India Consumer Price Index Numbers for Industrial Workers during the period October, 2005 to March, 2006 are indicated in the table given below:

All India Consumer Price Index Numbers for Industrial Workers

Base 1982 = 100	Base 2001 = 100
October, 2005 - 548	January, 2006 - 119
November, 2005 - 553	February 2006 - 119
December, 2005 - 550	March, 2006 - 119

It is evident from above that the All - India Consumer Price Index Numbers for Industrial Workers (CPI- IW) on base 1982 = 100 has registered a decrease of 3 points in December, 2005, which is mainly on account of decrease in the prices of vegetables & fruits normally observed during the winter months in majority of the centres.

The Government has recently constituted an (e) Index Review Committee under the Chairmanship of Prof. G.K. Chadha on 17.11.2006 to advise the Government to examine all issues pertaining to Consumer Price Index Numbers for Industrial Workers.

[Translation]

Sanction of Forest Land

2726. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the proposal pertaining to sanction of (a) forest land for construction of the first phase of the, main canal of the Sardar Sarovar Project and the Indira Sagar Project of Madhya Pradesh is pending with the Government for a long time;
- if so, whether the Government has taken any steps for its early disposal;
 - if so, the details thereof; and (c)

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) to (d) Does not arise.

[Translation]

DECEMBER 11, 2006

Computerisation of Akashvani Kendras

2728. SHRI BRAJESH PATHAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether the Government proposed to computerise Akashvani Kendras for providing better services;
- if so, the details of the estimated cost to be incurred on computerisation of each Akashvani Kendra; and
- the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Yes Sir.

(b) and (c) For computerization of AIR Stations/offices there are two schemes under 10th Plan viz. Scheme (I) -Computerization of 38 AIR stations not having computers which has a provision of 68 Desktop computers with peripherals at an estimated cost of Rs.41.00 lakhs. This scheme has already been implemented. Scheme II -Computerization of 188 AIR Stations/Offices has a provision of 414 No. of Desktop computers with peripherals and networking at an estimated cost of Rs.390.00 lakhs. This scheme is likely to be implemented during the year 2006-07.

[English]

Environmental Awareness

2729. SHRI RAMDAS ATHAWALE: SHRIMATI JAYABEN B. THAKKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- whether the Government has initiated any campaign for environmental awareness in the country;
- if so, the details thereof alongwith the allocations made therefor, State-wise;

- (c) whether Eco-clubs are proposed to be set up in the country; and
 - (d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

- (b) A nation wide campaign called the National Environment Awareness Campaign (NEAC) was launched in the year 1986 with the objective of creating environmental awareness at the national level. Under this campaign, nominal financial assistance is provided to various organizations from all over the country for organizing awareness raising activities. Details of funds released State-wise to 9566 participating organizations during 2005-06 are given in enclosed statement-I.
- (c) Under the National Green Corps programme launched in the year 2001-02, Eco-clubs are being supported in the country.
- (d) Under the programme, grant-in-aid of Rs. 2,500/- per Eco-club per annum is provided subject to a maximum of 250 Eco-clubs per district. Details of Eco-clubs supported in the financial year 2005-06 are given in the enclosed statement-li

Statement-I

Financial Assistance Released to participating organizations under National Environmental Awareness Campaign during 2005-06

States/UTs	Financial assistance released in Rupees
1	2
Andhra Pradesh	3929000
Andaman and Nicobar	57000
Arunachal Pradesh	220000
Assam	2550000
Bihar	4313000
Chhattisgarh	741000
Dadra and Nagar Haveli	10000
Daman and Diu	30000
Delhi	808000
Goa	37000
Gujarat	1919000
Haryana and Chandigarh	1078000
Himachal Pradesh	1130500

1	2
Jammu and Kashmir	1824000
Jharkhand	1425000
Karnataka	1652000
Kerala	1366000
Lakshadweep	9000
Madhya Pradesh	4140000
Maharashtra	3939000
Manipur	2400000
Mizoram	240000
Nagaland	1002000
Orissa	2748500
Pondicherry	156000
Punjab	688000
Rajasthan	1517000
Tamil Nadu	2813000
Tripura	1262000
Uttar Pradesh	5744000
Uttaranchal	770000
West Bengal	1766000
Total	52284000

Statement-II

Eco-clubs supported during 2005-06

States/UTs	No. of Eco-clubs
1	2
Andhra Pradesh	3900
Bihar	5266
Chandigarh	110
Chhattisgarh	2373
Delhi	1500
Goa	441
Gujarat	3750
Haryana	2850
Himachal Pradesh	1800
Maharashtra	5400
Mizoram	1200
Madhya Pradesh	7200
Nagaland	800
Orissa	4500
Pondicherry	513

1	2
Punjab	2550
Rajasthan	4800
Sikkim	540
Tamil Nadu	4500
Tripura	600
Uttar Pradesh	10500
West Bengal	2850
Total	67943

Production of Bio-Fertilizers

2730. SHRI RAGHUNATH JHA: SHRI K.C. SINGH "BABA":

Will the Minister of AGRICULTURE be pleased to state:

- (a) the total production of Bio-Fertilizers in the country as on October 31, 2006, company-wise and Statewise;
- whether the demand of Bio-Fertilizers is increasing day-by-day due to its nutrient value and Ecofriendliness; and
- if so, the steps taken for promotion and publicity for maximum use of Bio-Fertilizers by the farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) The total production of bio-fertilizers in the country during 2005-06 is 10,764.42 Metric Tonnes. The company-wise and Statewise production is given in enclosed statement.

(b) and (c) Bio-fertilizers are eco-friendly fertilizers. therefore, their demand is increasing. In order to promote bio-fertilizers in the country, the Government provided financial assistance of Rs.20.00 lakh per unit for setting up of bio-fertilizers production units under "national Project on Development & Use of Bio-fertilizers" during IX Plan and 2002-03. Training courses and field demonstrations/ farmers fairs were also organized for creating awareness about use of bio- fertilizers amongst the farming community. The scheme has been subsumed under a new Central Sector Scheme "National Project on Organic Farming" from October, 2004. Under the new scheme, credit linked back ended subsidy is being provided for setting up of bio-fertilizer production units @25% of the project cost up to a maximum of Rs.20.00 lakh per unit through National Bank for Agriculture & Rural Development (NABARD) and National Cooperative Development Corporation (NCDC). Under this scheme also, training courses, field demonstrations, farmers fairs, exhibitions, seminars publicity through print and electronic media are being organized for organic inputs including bio-fertilizers.

Statement State-wise and Unit-wise Production of Bio-Fertilizers in India during 2005-2006

DECEMBER 11, 2006

State	Organization Name	Capacity	GOI funded	AZOTO.	AZOSP.	ACETO	RHIZ.	PSB	Total BFs
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	Mr. Krishan Rao, Krishna Agro Bioproducts Vrikshamitra 9/1/A-1 Road No 16 IDA Nacharam, Hyderabad	75	No	0	0	0	0	2153.00	2153.00
Andhra Pradesh	Biofertilizer Production Unit, Tiruchirapalli	75	GOI	0	9.55	0	0	10.31	19.86
Andhra Pradesh	Radar Biotech Vijaywara	75		0	3.10	0	0.15	5.00	8.25
Andhra Pradesh	Rovar Biotech Vijaywara			3.33	6.85	0	1.48	7.34	19.00

241 W	ritten Answers	AGRAHAYANA 20, 1928 (SAKA)						to Questions 2		
1	2	3	4	5	6	7	8	9	10	
Andhra Pradesh	RSTL Hyderabad			0.02	0.11	0	32.55	13.64	46.32	
Andhra Pradesh Total		225		3.35	19.61	0	34.18	2189.29	2246.43	
Assam	N.E. Green Tech P. Ltd. GHY	150	No	0	0	0	0	53.80	53.80	
Assam	Director of Agriculture, Khanapara			0	0	0	0	53.80	53.80	
Assam Total		150		0	0	0	0	107.60	107.60	
Delhi	IARI, New Delhi	1		0.49	0.06	0	0.18	0.50	1.23	
Delhi Total		1		0.49	0.06	0	0.18	0.50	1.23	
Gujarat	Gujarat State Cooperative Marketing Fed Ltd.	125	GOI	0	76.31	0	16.55	99.78	192.64	
Gujarat	Gujarat State Fertilizers & Chemicals Ltd.	475	GOI	139.36	23.88	31.42	32.90	208.49	434.05	
Gujarat	KRIBHCO-Hazira Surat	325	GOI	96.34	5.00	48.77	57.98	331.13	539.22	
Gujarat	CORDET Kalol			58.80	14.78	0	18.75	113.36	205.69	
Gujarat Total		925		294.50	119.97	80.19	126.18	750.76	1371.60	
Haryana	CCSHAU Hisar	75	GOI	685	0	0.19	6.46	9.98	23.48	
Haryana Total		75		6.85	0	0.19	6.46	9.98	23.48	
Himachal Pradesh	Sr. Analytical Chemist Laboratory	75	GOI	4.29	0	0	5.30	0	9.59	
Himachal Pradesh Total		75		4.29	0	0	5.30	0	9.59	
Kamataka	Rhizobium Culture Lab- Dharwad	50	No	98.45	117.35	1.00	206.60	121.30	544.70	
Karnataka	Rhizobium Culture Prd. Lab-Hebbal	75	GOI	2.38	0	0	2.52	3.10	8.00	
Kamataka	West Coast Herbo Chem Ltd.	20	GOI				3.81	35.01	38.82	
Kamataka	Sunaraya Compost, Bang.	150	GOI							
Karnataka	Samrath Biotech Ltd.	150	GOI	1.50	4.50	0	7.38	7.10	20.48	
Karnetaka Total		445		102.33	121.85	1.00	220.31	166.51	612.00	

1	2	3	4	5	6	7	8	9	10
Kerala	The Fertilizers and Chemicals Travancore Ltd.	150	GOI	0	4.89	0	0.64	2.81	8.34
Kerala Total		150		0	4.89	0	0.64	2.81	8.34
Madhya Pradesh	Nafed Biofertilizei Indore	200	GOI	53.59	0	0	124.91	47.07	225.57
Madhya Pradesh	NFL-Vijaypur	100	No	45.85	0	0	17.55	111.70	175.10
Madhya Pradesh	Agri Business & Dev. Coop. BPL			4.16	0.51	0	8.69	26.00	39.36
Madhya Pradesh	The M.P. State Agro Ind. Dev. Corpn., Bhopal	450	GOI	33.35	0	0	101.02	248.67	383.04
Madhya Pradesh Total		750		136.95	0.51	0	252.17	433.44	823.07
Maharashtra	M/s Niku Bio Research Station 613, Nanapeth, Pune	150	GOI	5.55	0	0	1.71	3.00	10.26
Maharashtra	Microplex India 36 Mohata Market, Main Road, Wardha	150	No	42.14	0	0	0.89	63.79	111.82
Maharashtra	Kumar Krishi Mitra Bio Products (I) P Ltd. 917/17,12, Ganesh Wadi Fergusan Road Near Vaishali Hotel, British Council Library Lane, Pune	216	No	719.03	0	0	0	180.20	899.23
Maharashtra	Agricultre Bacte, Section Coll Agril	50	No	4.178	2.362	0	0.725	2.18	9.44
Maharashtra	Choudhury Agro Tech Vill. Jalakheda, Nagpur	10	No	4.00	0	0	6.00	12.50	22.50
Maharashtra	Vaibhav Laxmi Biocontrol Lab	20	No	6.50	0	0	7.00	13.00	26.50
Meharashtra	Aviskar Biofarm Pvt. Ltd. At Post Pravanagar Tal. Rahat Ahmed Nagar	50	No	20.00	9.15	0	1.99	62.02	93.16
Maharashtra	Arun Biofertillsers Near MSEB, Power House Kurundwad, Tal Shirol Kolhapur	150	GOI	25.00	10.00	0	5.00	85.00	125.00
Maharashtra	Nirmal Seeds Pvt. Ltd. Bhadegaon Road Pachora-424201	150	GOI	61.00	0	0	19.00	80.00	160.00
Maharashtra	Nomain Agribioproducts, 6, Gandharav Apartment, S. No. 38 Erandvana, Near Mehendali Garage Opp Hotel Abishek, Pune	0	0	0	0	0	0	1.55	1 <i>.5</i> 5

Written Answers	AGRAHAYANA 20, 1928 (SAKA)
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to Questions

	2	3	4	5	6	7	8	9	10
Aaharashtra	Nilayam Bio-fertilizer Prod. Unit Plot No. 46/40, Mahad Colony Near ITI, War	150 dha	GOI	10.20	0	0	20.30	17.00	47.50
Maharashtra	Kisan Agrotech	240	No	0	0	0	5.00	0	5.00
Maharashtra	Ellora Biotech	0	0	17.00	0	0	3.00	6.00	26.00
Maharashtra	K-Fert Lab 25 First Floor Gurunank Market, Nanded	150	GOI	15.00	5.00	0	24.75	34.25	79.00
Maharashtra	INORA Resscon Campus 43/1 Karv	150	GOI	19.50	1.00	0	2.25	35.50	58.25
Maharashtra	Vasant Dada Sugar Institute	500	GOI	43.30	0.49	0	0.36	58.61	102.76
Maharashtra	SMSMP Patil Aaklunj	150	0	0	0	0	0	77.63	77.63
Maharashtra	Sai Nath	75	0						
Maharas htra	MRDC Solapur	0	GOI	4.11	0	0	1.77	23.38	29.26
Maharashtra	BAIF Development Res. Foundation	250	GOI	0.50	0	0	0.50	5.00	6.00
Maharas htra	Envrionmental Prod. Res. Foun, Sangali	150		8.00	0	0	1.25	8.00	17.25
Maharashtra	Bioira Ramtech, Nagpur			8.00	0	0	13.00	20.00	41.00
Maharashtra	Govinda Agrotech, Opp. Agaram Devi Mandir Bus Stand Road, Nagpur	50	0	12.00	0	0	7.00	22.00	41.00
Maharashtra	Jain Biotech, Nagpur	10	0	1.00	0	0	3.50	1.50	6.00
Maharashtra	Krishi Jevaru Anubagh Krishividyalya, Pune	50	0	4.18	2.36	0	0.73	2.18	9.44
Maharashtra	K.N.S. Biotech, Nanded	10	0	1.50	1.00	0	1.00	1.50	5.00
Maharashtia	OM Agro Org., Yavatamal	50	0	18.00	0	0	8.00	22.00	48.00
Maharashtra	Krishak Bharati Cooperative Ltd, Lanja	50	0	15.03	6.00	0.85	16.53	0	38.41
Maharashtra	Krishi Vigayan Kendra Jintur Road, Parbhani	10		10	0	0	1.19	0.70	1.99
Maharashtra Total		2991.00		1064.82	37.36	0.85	152.45	843.49	2098.9
Nagaland	Biofert Lab Medziphema	7 5	GOI	3.39	2.17	0	3.30	8.17	17.03
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247	Written Answers	ı	DECEMBER	11, 2006			to	Questions	248
1	2	3	4	5	6	7	8	9	10

	2	3	4	5	6	7	8	9	10
Drissa	Orissa A.I.C. Ltd. BBSR	75	Funded	4.98	4.00	0	9.99	17.00	35.97
Orissa	Deputy Director of Agril. BBSR	150	Funded	300	3.00	0	15.00	9.00	30.00
Orissa	Maa Kanak Biofertilizer, BBSR	200	Pvt.	0	0.00	0	0	0.00	0.00
Orissa Total		425		798	7.00	0	24.99	26.00	65.97
West Bengal	B. C. K. V. Kalayani	100	Funded	5.75	6.25	0	9.00	11.00	32.00
West Bengal	Nitrofix Laboratories	150	Funded	10.00	9.746	0	20.524	40.00	80.27
West Bengal	Vivekand Instt of Biotechnology	150	Funded	0.107	0.07	0	0.076	0.086	0.33
West Bengal	Excel Biotech Pvt. Ltd.	80	Pvt.	17.00	18.00	0	0	17.00	52.00
West Bengal	Lila Agrotech	100	Pvt.	3.00	2.50	0	85	16.00	30.00
West Bengai Total		580		35.857	36.561	0	38.1	84.096	194.60
Jharkhand	Birsa Agril University, Ranchi	20	Pvt.	1.5	0.98	0	1.00	5.52	9.00
Jharkhand	Swarnarekha Enterprises, Ranchi	200	Pvt	0	0.00	0	0	0.00	0.00
Jharkhand Total		220		1.5	0.98	0	1	5.52	9.00
Bihar	Association for Social Economic Transforamtion, Biha	150 r	Pvt.	9.00	8.00	0	5.5	1.85	41.00
Bihar Total		150		9.00	8.00	0	5.5	18.5	41.00
Punjab	Biofertiliser Prd. Unit, Ludhiana	2 .	GOI	0	0	0	1.08	0	1.08
Punjab	PAU, Ludhiana	1.5	No	0	0	0	1.19	0	1.19
Punjab Total		3.5		0	0	0	2.27	0	2.27
Rajasthan	Vasta Mahavir Bio Lab			0.80	0	0	1.1	1.10	3.00
Rajasthan	Rhizobia Scheme Agril Deptt.	50	No	10.00	0	10.11	15.00	15.00	50.11
Rejesthen	Nafed Biofertilizer Bharatpur	75	GOI	31.98	0	73.29	83.47	188.74	377. 48
Rajasthan Total		125		42.78	0	83.4	99.57	204.84	430.59
Tamil Nadu	Biofertilizer Prd. Unit	10	No	0	104.22	0	43.85	67.13	215.20

1	2	3	4	5	6	7	8	9	10
Tamil Nadu	Biofertilizer Prd. Unit Cuddalore	10	No	0	117.86	0	56.46	65.69	240.01
Tamil Nadu	Biofeltilizer Prd. Unit Kudumiamalai	250	No	0	116.93	0	33.29	74.40	224.62
Tamil Nadu	Biofertihser Prd. Unit Salem	75	GOI	o	118.22	0	68.06	113.41	299.69
Tamil Nadu	SPIC	250	GOI	0.25	0.50	0	0.02	0.31	1.08
Tamil Nadu	Esvin Advanced Technologies Ltd.	100	GOI	6.62	0	0.06	0.10	7.75	14.53
Tamil Nadu	Madras Fertilizer Limited Manali	150	No	0	114.74	0	3.80	116.74	235.28
Tamil Nadu	T. Stanes and Company Ltd. Coimbatore	7 5	No	2.00	36.50	0	4.10	191.00	233.60
Tamil Nadu	Modern Nursery Divn.	10	No	2.00	36.50	o	4.10	191.00	233.60
Tamil Nadu	BF Prd. Unit-Ramnad			0	148.89	0	22.55	92.71	264.15
Tamil Nadu	BF Prd Unit-Sakkottai			0	133.45	0	28.63	81.03	243.11
Tamil Nadu	SIMA Cotton	75	GOI	0	1.35	0	0	1.35	2:70
Tamil Nadu Total		1005		10.87	929.16	0.06	264.96	1002.52	2207.57
Uttar Pradesh	Deptt. of Agri. Govt. of UP		GOI	10.00	0	0	50.00	65.00	125.00
Uttar Pradesh	Krishak Bharati Cooperative Ltd, Varanasi		GOI	57.74	0	6.02	0.54	71.58	135.88
Uttar Pradesh	IFFCO, Phulpur	75	GOI	100.47	0.08	9.80	0.01	115.06	225.42
Uttar Pradesh Total		75		168.21	0.08	15.82	50.55	251.64	486.30
Pondicherry	Pondicherry Agro Service and Indutries Corporation (Pasic), Thattanchavady	250		0	1.98	0	3.77	2.03	7.78
Pondicherry Total		250		0	1.98	0	3.77	2.03	7.78
10101	Grand Total	8695.50		1893.17	1290.18	181.51	1291.88	6107.68	10764.42

Micro Irrigation

2731. SHRI ADHALRAOPATIL SHIVAJIRAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched a new Centrally sponsored scheme of micro irrigation to irrigate predominantly dry agricultural land in the country;

- (b) if so, the details thereof, State-wise;
- (c) the funds allocated for implementation of this scheme during the last two years and current year; and
- (d) the area of land in hectare covered under the scheme since its inception, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) Yes, Sir. Government has taunched a Centrally Sponsored Scheme on Micro Irrigation in January, 2006. Under the scheme, 50% of the system cost is provided as subsidy, out of which 40% is borne by the Central Government and

10% by the State Government. The remaining 50% is borne by the beneficiary either through his or her own resources or soft loan from financial institutions.

The States have been classified into three categories viz. A, B and C and different unit costs have been fixed for allocation of subsidy under drip irrigation. The details of the classification of the States are as follows:-

Category	States	Average Unit Cost (Rs./ ha.)
A	Andhra Pradesh, Gujarat, Karnataka, Kerala, Maharashtra & Tamil Nadu	40,000
В	All North-Eastern States, Sikkim, Himachal Pradesh,	45,000
	Jammu & Kashmir, Uttaranchal & Darjeeling District of W.B	
С	Bihar, Jharkhand, Chhattisgarh, M.P., Orissa etc.	50,000

(Rs. in Lakh)

DECEMBER 11, 2006

For sprinkler irrigation, the unit cost has been fixed at an uniform rate of Rs. 15,000/ha.

- (c) The funds have been allocated for the implementation of the scheme on the basis of the Annual Action Plan received from the States. The details of fund allocated is given in enclosed statement-I.
- (d) The area of land in hectare approved under this scheme since inception is given in enclosed statement-II. As the scheme has been launched during this year, States have to be given some time for completion.

Statement-I
State-wise allocation of Funds

S.No. Name of the State 2005-06 2006-07 3 4 1 Andhra Pradesh 1 6129.22 19519.36 Bihar 4964.20 2 6065.80 3 Chhattisgarh 4 Delhi 31.42 5 24.27 Goa 2182.00 6 Gujarat 7 Haryana 587.78 459.85 8 **Jharkhand**

1	2	3	4
9	Karnataka	3584.11	4085.92
10	Kerala	3200.00	636.30
11	Madhya Pradesh	580.33	981.60
12	Maharashtra	4808.06	12756.35
13	Orissa	•	708.52
14	Punjab	566.13	-
15	Rajasthan	1048.00	2866.68
16	Tamil Nadu	4290.96	2401.28
17	Uttar Pradesh	1241.74	-
18	West Bengal	•	391.34
	Total	27630.55	56180.67

Statement-II

Area Approved under Micro Irrigation since Inception

(Area in Hectare)

S.No.Name of the State 2005-06 2006-07

| Drlp | Sprinkler | Drip | Sprinkler |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Andhra Pradesh 34370 11150 52543 98427

1	2	3	4	5	6
2	Bihar	-	-	27215	1601
3	Chhattisgarh	•	-	7436	21312
4	Delhi	•	-	50	50
5	Goa	-	-	53	75
6	Gujarat	10680	6040	•	-
7	Haryana	•	-	1704	3039
8	Jharkhand	-	-	1216	1890
9	Kamataka	20927	4776	124	7256
10	Kerala	18542	6666	3282	2100
11	Madhya Prades	sh 3122	376	5246	1303
12	Maharashtra	23856	18000	33012	24622
13	Orissa	-	-	1353	1141
14	Punjab	3540	640	3540	640
15	Rajasthan	3000	10000	3	23646
16	Tamil Nadu	32450	400	5402	-
17	Uttar Pradesh	8510	400	-	-
18	West Bengal	-	-	960	889
	Total	158997	58448	143139	187991
	Grant Total	211	7445	33	1130

Environmental Clearance to River Valley Projects

2732. SHRI SURESH PRABHAKAR PRABHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of river valley projects cleared under the Environment Protection Act, 1986; and
- (b) the number of such projects which have complied with all the conditions and implemented all the safeguards imposed by the government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN

MEENA): (a) During last three years 58 (fifty-eight) river valley projects were cleared under the Environment Protection Act 1986.

(b) The above mentioned projects have not been commissioned. Hence the question of compliance of all the conditions does not arise.

[Translation]

Regional Centres of Doordarshan

2733. SHRI BRAJESH PATHAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of Regional Doordarshan Kendras, State-wise and Place-wise;
- (b) the details of daily and weekly telecasting time in terms of working hours of these kendras, Kendrawise; and
- (c) the names of Doordarshan Kendras which are telecasting programmes on the basis of commission or royalty?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) A list is enclosed as statement-I.

(b) and (c) A list is enclosed as statement-II.

Statement-I
List of Doordarshan Kendras

	State/Union Territories	Regional Kendras Major	Smaller Kendras/ PGF
1	2	3	4
1.	Andhra Pradesh	Hyderabad	Vijaywada Warangal
2.	Assam	Guwahati PPC** (North East)	Dibrugarh Silchar
3.	Andaman and Nicobar	•	Port-Blair
4.	Arunachal Pradesh	-	Itanagar

1	2	3	4	1	2	3	4
5.	Bihar	Patna	Muzaffarpur	21.	Manipur	imphai	-
6.	Chandigarh	•	Chandigarh	22.	Nagaland	Kohima	•
7.	Chhattisgarh	Raipur	Jagdalpur	23.	Orissa	Bhubaneswa	
8.	Delhi	Delhi CPC° Delhi	-	24	Punjab	Jallandhar	Bhawanipatna Patiala
9.	Gujarat	Ahmedabad	Rajkot		Pondicherry	Janaronar	Pondicherry
	. Himachal Pradesh	Shimla	-		Rajasthan	Jaipur	-
11.	Haryana		Hisar		Tamil Nadu	Chennai	Maduri
	Goa	•	Panaji				Coimbattur
13.	. Jammu & Kashmir	Srinagar	Jammu	28.	Tripura	Agartala	•
		-	Leh	29.	Uttar Pradesh	Lucknow	Allahabad Gorakhpur
14.	. Jharkhand	Ranchi	Dalton Ganj				Mathura
15	. Karnataka	Bangalore	Gulbarga				Ma u Varanasi
16	. Kerala	Thiruvanantha- puram	Trichur				Bareilli
17	. Maharashtra	Mumbai	Pune	30.	Uttaranchal	-	Dehradun
			Nagpur	31.	West Bengal	Kolkata	Shanti Niketar Jalpaiguri
18	. Madhya Pradesh	Bhopal	Indore Gwalior	32	Sikkim	Gangtok	-
10	. Meghalaya	Shillong	Tura				
	. Mizoram	Aizwal	-	_	entral Production Programme Produ		
_	. 19112012111	AIZWGI		ement-l			·····
_	No. Kendra	· · · · · · · · · · · · · · · · · · ·	Details of Telecast		·	Commissioned	Royalty
U .	No. Konara			y		programmes	programmes
1	2		3			4	5
1.	Agartala		Mon to Fri 5:30 pm to 8:00 pm Saturday 3:00 pm		pm	Yes	Nil
2.	Ahmedabad		24 hours (RLSS) (Terrestrial 3 to 8 p	om alli.c	lays)	Nil	Nii
3.	Allahabad		6:30 to 7:00 pm Mon to Friday			Nii	Nil
4.	Aizawl		5:30 to 8: 00 pm all days			Yes	Nil

257 Written Answers		AGRAHAYANA 20, 1928 (SAKA)		to Questions	
1	2	3	4	5	
5.	Bhubhaneshwar	24 hours (RLSS)	Indian classics	Nil	
		(Terrestrial time)	category only		
		6:00 am to 9:00 am			
		3:00 pm to 8:00 pm			
6.	Bangalore	24 hours (RLSS)	Nil	Nil	
		(Terrestrial time)			
		6:00 am to 9:00 am			
		3:00 pm to 8:00 pm			
7.	Bhopai	4:00 to 8:00 pm	Nil	Nil	
		(Mon to Sat.)			
		6:30 to 8:00 pm			
		Sunday			
8	Bareilly	6:00 to 7:00 pm	Nil	Nil	
	·	Mon to Friday			
9.	Bhawanipatna	Mon and Thursday	Nil	Nil	
•		05:30 to 06:30 pm			
		Tue/Wed/Friday			
		6:00 to 6:30 pm			
10.	Chennai	24 hours (RLSS)	Nil	Nil	
		(Terrestrial - 18 hours)			
11.	Chandigarh	5:00 to 7:00 pm	Nil	Nil	
		Mon to Friday			
12.	Dehradun	6:00 to 7:00 pm	Nil	Nil	
		Mon to Friday			
		6:30 to 7:00 pm			
		Sat./Sunday			
13.	Delhi	24 hours (RLSS)	Nil	Nil	
		(Terrestrial 18 hours)			
		6.00 am to 12.00			
14.	Dibrugarh	05:30 am to 8:00 pm	Yes	Nil	
14.	5.5.cga	Mon to Friday			
15.	Dalton Ganj	06:00 to 6:30 pm	Nil	Nil	
		Monday to Friday			
16.	Guwahati	24 hours (RLSS-	Yes	Nil	
		Northeast service			
		(Terrestrial, on to			
		Fri - 5:00 pm to 8:00 pm			
		Sat, Sun - 3:00 p,m. to			
		8:00 pm			

AGRAHAYANA 20, 1928 (SAKA)

to Questions

258

Written Answers

259	Written Answers	DECEMBER 11, 2006		to Questions	260
1	2	3	4	5	
17.	Gulbarga	6 00 to 7:00 pm	Nil	Nil	
		Monday to Friday			
18.	Gangtok	5:30 to 6:00 pm	Nil	Nil	
		Mon to Friday			
19.	Hyderabad	24 hours (RLSS)	Nil	Nil	
		(Terrestrial time)			
		6:00 am to 9.00 am			
		3:00 pm to 8:00 pm			
20.	Hisar	Mon to Fri	Nil	Nii	
		5:00 to 7:30 pm			
		Sat to Sun 7:00 to 7:15pm			
21.	imphal	3:00 to 8:00 pm	Yes	Nil	
		Mon to Fri 5:30 to 8:00 pm			
		Sat / Sun			
22 .	Indore	6.00 to 6:30 pm	Nil	Nil	
		Mon to Friday			
23.	Itanagar	5:30 to 8:00 pm	Yes	Nii	
	_	Mon to Friday			
24.	Jaipur	4:00 pm to 8:00 pm	Nil	Nil	
	•	Mon to Saturday			
		Sunday - 6:30 pm and 8.00 pm			
25.	Jalandhar	24 hours (RLSS)	` Nil	Nii	
		(Terrestrial time)			
		Daily 1500 hrs. to 2000 hrs. from			
		Monday to Saturday			
		1830 hrs. to 2000 hrs.		•	
		on Sunday			
26.	Jammu	4.00 to 8.00 pm	Yes	Yes	
		Ali days			
27.	Jagdalpur	5.00 to 5:30 pm	Nil	Nil	
		Tue/Wed/Thur			
		7:30 to 8.00 pm			
		Mon/Tue/Thur/Fri			
28.	Jalpaiguri	6:00 to 6:30 pm	NII	Nil	
	· -	Mon to Friday			
29.	Kohima	5. 30 to 8:00 pm	Yes	Nil	
		All days	- 3-		
30.	Kolkata	24 hours (RLSS)	Nil	Nii	
	,	(Terrestrial 3 to 8 pm)			

261 Written Answers		AGRAHAYANA 20, 1928 (SAKA)		to Questions	
1	2	3	4	5	
31.	Leh	6.00 to 7:00 pm Mon to Friday	Nil	Yes	
32.	Lucknow	Monday to Friday 10:00 to 10:30 am Monday to Saturday 4:00 pm to 8:00 pm	Nil	Nil	
33.	Mumbai	24 hours (RLSS) (Terrestrial 3 to 8 pm)	Nil	Nil	
34.	Mau	5:30 to 6:30 pm Mon to Friday	Nil	Nil	
35 .	Muzaffarpur	05:30 to 6.30 pm Mon to Friday	Nil	Nil	
36.	Nagpur	6:30 to 7:00 pm Mon to Friday	Nii	Nil	
37.	Patna	Mon to Fri. 4:00 pm to 8:00 pm Sunday - 6:30 pm to 8:00 pm	Nil	Nil	
38.	Panji	6:00 pm to 7:00 from Mon to Fri. 7:15 to 7:30 pm From Mon to Thu 7:15 pm to 8.00 pm Every Friday	Nil	Nil	
39.	Portblair	6:00 to 7:30 pm Mon to Friday	Nil	Nii	
40 .	Pondicherry	6:00 to 7:00 pm Mon to Friday	Nil	Nil	
41.	Raipur	4:00 to 8:00 pm Mon to Saturday Sunday - 6:30 pm to 8:00 pm	Nil	Nil	
42 .	Ranchi	5:30 to 8: 00 pm Mon to Friday 5:30 to 7:15 pm Sat / Sunday	Nil	Nil	
43 .	Rajkot	05:30 to 6:30 pm Mon to Friday	Nil	Nil	
44.	Sambalpur	6:00 to 6:30 pm Mon to Friday	Nil	Nil	

263 Written Answers		DECEMBER 11, 2006		to Questions	264
1	2	3	4	5	
4 5.	Shimla	5:00 to 8: 00 pm	Nil	Nil	
46.	Shantiniketan	05:30 to 6:00 pm Mon to Friday	Nil	Nil	
47.	Silchar	5:30 to 8:00 pm Mon to Friday	Yes	Nil	
48.	Shillong	05:30 to 8:00 pm Mon to Friday 3:00 to 8:00 pm Sat. / Sunday	Yes	Nil	
49 .	Srinagar	24 hours (RLSS) (Terrestrial time) 4:00 to 8:00 pm all days	Yes	Nil	
50.	Tura	5:30 to 8: 00 pm Mon to Friday	Yes	Nil	
51.	Thiruvananthapuram	24 hours (RLSS) (Terrestrial time) 6:00 to 9:00 am 3:00 to 8:00 pm	Nil	Nil	
52 .	Varanasi	05:00 to 6: 30 pm Monday to Thu 5.00 to 7:00 pm Tue, Wed, Friday	Nil	Nil	

N.B.: Office working hours for all kendras uniformly 9:30 am to 8:00 pm.

Operational staff in studio and transmission work in shifts depending on the manpower availability and transmission timings at each Kendra/PGF.

RLSS = Regional Language Satellite Service.

[English]

Centrally Sponsored Scheme for Soil Conservation

2734. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government had launched a Centrally sponsored scheme for soil conservation for enhancing productivity of degraded lands in the catchment of river valley projects and flood prone rivers;
- (b) if so, the funds allocated in this regard during the last three years and current year, State-wise; and
- (c) the area of land in hectare covered/proposed to be covered under the scheme in each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) to (c) Government of India, Ministry of Agriculture had launched a Centrally Sponsored Scheme of Soil Conservation for Enhancing Productivity of Degraded Lands in the Catchments of River Valley Project & Flood Prone River (RVP & FPR) from Third Five Year Plan. Presently, this Scheme is subsumed under Macro Management of. Agriculture (MMA) and is being implemented in 53 catchments falling in 27 States of the country. After amalgamation of the scheme under MMA, the State Governments have been given flexibility to allocate the fund in Annual Work Plan (AWP) as per need and priority out of overall allocated central funds of MMA.

In last three years (2003-06), an amount of Rs.416.23 crore was allocated for treatment of 5.75 lakh ha. area and during 2006-07, an area of 2.51 lakh ha. is proposed

for treatment with allocation of Rs.206.90 crore as per State-wise details given in the enclosed statement.

Statement

State-wise allocation of fund and Area treated in last three years (2003-06) and Allocation & Targeted Area for 2006-07 under Centrally Sponsored Programme of River Valley Project & Flood Prone River (RVP & FPR)

(Allocation in Rupees Lakh & Area in 000 ha.)

S.No.	Name of the States		Allocation of fund and Area treated in last three years (2003-06)		& Targeted area 006-07
		Allocation	Area treated	Allocation	Targeted Area
1	2	3	4	5	6
1.	Andhra Pradesh	1952.02	20.32	602.38	8.44
2.	Arunachal Pradesh	103.83	0.87	126.50	0.90
3.	Assam	190.00	2.50	150.00	1.50
4.	Bihar	161.37	0.01	90.00	2.00
5.	Chhattisgarh	641.22	10.12	789.05	5.18
6 .	Gujarat	2568.44	38.28	1055.55	14.96
7.	Haryana	450.00	11.95	180.00	4.00
8.	Himachal Pradesh	2084.03	12.90	1179.48	7.55
9.	Jharkhand	0.00	0.00	362.20	5.58
10.	Jammu and Kashmir	1522.65	8.09	521.70	4.82
11.	Karnataka	3174.68	71.69	1500.00	30.00
12.	Kerala	850.00	8.08	413.62	4.44
13.	Madhya Pradesh	2932.46	46.08	1284.99	24.80
14.	Maharashtra	2800.00	47.97	1300.00	18.60
15.	Manipur	0.00	0.00	150.79	1.00
16.	Meghalaya	20.00	0.00	34.78	0.40
17.	Mizoram	466.78	3.63	336.00	3.32
18.	Nagaland	210.00	4.84	300.00	3.00
19.	Oriasa	250.00	4.26	200.00	3.08

1	2	3	4	5	6
20.	Punjab	120.78	2.12	106.70	1.80
21.	Rajasthan	5000.55	75.71	2026.85	24.10
22 .	Sikkim	180.00	1.79	100.00	0.67
23.	Tamil Nadu	2000.00	17.19	900.00	7.70
24.	Tripura	154.85	1.16	50.58	0.49
25.	Uttar Pradesh	5121.59	104.86	1923.00	24.78
26.	Uttaranchal	764.00	7.95	450.00	3.54
27.	West Bengal	780.80	8.77	108.35	3.00
	DVC	1891.00	24.84	1000.00	7.00
	Sub-total	36391.05	535.95	17242.52	216.64
	PM's J.K. Package	5232.00	39.03	3447.78	34.09
	Grand Total	41623.05	574.98	20690.30	250.73

Specialized Treatment in ESI Hospitals

2735. SHRI KISHANBHAI V. PATEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is lack of availability for specialized treatment in ESI hospitals;
 - (b) if so, the details and reasons therefor;
- (c) whether ESI referred their beneficiaries to Government hospitals;
- (d) if so, whether ESI made full payment of the estimated expenditure on treatment in the Government hospitals;
- (e) if so, the details of advance payments made to various Government hospitals during each of the last three years in the country, State-wise;
- (f) the details of unadjusted excess payment out of the advance still pending for adjustment with various such hospitals; and
- (g) the steps taken by the Government to settle the balance expeditiously?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) and (b) ESI Hospitals are providing treatment in all basic specialities as per norms and standards laid down by ESI Corporation. The super speciality treatment is provided to ESI beneficiaries through tie-up arrangements with reputed Government/Non Government Institutions.

- (c) and (d) ESI beneficiaries are being referred to Government hospitals and other non Government hospitals with which the State ESI Schemes are having tie up arrangements. Expenditure incurred for treatment in Government hospitals is being made in full to the hospitals/ESI beneficiaries.
- (e) to (g) Information is being collected from State Governments.

WHO Report on Farmers Suicide

2736. SHRI CHANDRA BHUSHAN SINGH: SHRI UDAY SINGH:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the World Health Organisation (WHO) has commented upon the increasing number of suicides by farmers in the country;
 - (b) if so, the details thereof;
- (c) whether a Board constituted under WHO recently visited the country in this regard; and
 - (d) if so, the details and the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) There has been media report about WHO concern over farmers' suicide in India. However, this has not been officially confirmed by WHO.

- (b) Does not arise.
- (c) No. Sir.
- (d) Does not arise.

Memorandum of Understanding with China

2737. SHRI EKNATH MAHADEO GAIKWAD:

SHRIMATI NIVEDITA MANE:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Indian Council of Agricultural Research (ICAR) has signed a Memorandum of Understanding (MoU) with China for the production of High Yield Variety (HYV) rice in India;
 - (b) if so, the details thereof;
- (c) whether the Government has also plan to develop indigenous technologies for producing HYV seeds; and
- (d) if so, the details thereof and the time by which this technology is likely to be developed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) and (b) The Indian Council of Agricultural Research has signed a Memorandum of Understanding with the Chinese Academy of Agricultural Sciences to promote and accelerate the

progress of research and training in various disciplines of agricultural research.

(c) and (d) Indigenous Development of High yielding variety/hybrid seeds of various crops including rice is one of the major areas of research under Indian Council of Agricultural Research. This is regularly being done through crop based Institute(s)/Directorate(s), National Research Centre(s) and under All India Co-ordinated Crop Improvement Programme(s). Development & Refinement of seed production technology alongwith the production of breeders seed, is also being taken up regularly.

[Translation]

Charges on Exploitation of Ground Water

2738. DR. CHINTA MOHAN:

SHRI RAMJI LAL SUMAN:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has received any request for developing a consensus on levying cess on exploitation of ground water in the country;
 - (b) if so, the details thereof;
- (c) whether the Government has circulated the said proposal to concerned agencies;
 - (d) if so, the details thereof;
- (e) the reaction of the States and other concerned agencies to the said proposal;
- (f) whether an expert group heated by Member of Planning Commission has been set up to give recommendations on ground water policy and to include ground water on the Concurrent List; and
 - (g) if so, the details thereof; and
- (h) the time by which the recommendations of the group are likely to be received?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No, Sir.

- (b) to (e) Do not arise.
- (f) and (g) As per information made available by the

Planning Commission, an Expert Group Chaired by Member (Energy & Water), Planning Commission, has been set up to review the issue of ground water ownership in the country. The Terms of Reference to the Expert Group are as follows:-

- To take stock of the groundwater situation in the country in regard to availability, present use and projected demand:
- (ii) To identify reasons for fall in groundwater levels in certain parts of the country:
- (iii) To review the efficacy of groundwater recharge schemes implemented so far:
- (iv) To study the effectiveness of legislation where enacted:
- (v) To review the present legal position regarding groundwater ownership, and suggest modifications keeping in view the international practices;
- (vi) To suggest other measures to tackle the groundwater management problem; and
- (vii) Any other issue the Group may consider relevant.
- The recommendations of the Group are vet to be received by the Planning Commission.

Declining Marine Species

2739. SHRIMATI NEETA PATERIYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether environmentalists have conducted a survey on marine species recently;
- if so, whether they have predicted that marine **(b)** life is likely to come to an end by the year 2050;
- (c) if so, the details and the reasons therefore; and
- (d) the preventive measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The International Union for Conservation of Nature (IUCN) has carried out a global assessment of the current status of marine species based on scientific publications.

- (b) and (c) The IUCN has identified the threats to marine life and rate of decline of some key species based on which their probable survival time period have been projected. The study, however, points out the requirement and activities by maritime nations to prevent such a situation. Over fishing, discharge of land based pollution in to the sea, coral reef mining, sedimentation, exploitation of rare and threatened marine fauna for commercial purposes and global climate changes have been pointed out as the major reasons for decline in marine diversity.
- (d) The preventive measures suggested in the study were as follows:
 - Formulation of a global and national marine i) conservation strategy and action plan.
 - ii) Creation of a network of marine protected areas.
 - iii) Safeguarding the marine environment from land based impact.
 - iv) A thorough assessment of threatened and endangered marine flora and - fauna by the Marine Habitat and Resource Scientific and Management Authorities.

In Indian context, it is mentioned that India is a member of international conservation organizations/ conventions and Marine Protected Areas are already in place. Necessary legal provisions under the Environmental (Protection) Act, 1986 are already there to safeguard marine environment. Assessment of threatened marine flora and fauna has been undertaken by the Wild Life Institute of India, Zoological Survey of India and Fishery Survey of India. Many marine species like Corals, Elasmobranchs, Molluscs, Holothurians, etc. have been included in the Schedule-I of the Wild Life (Protection) Act, 1972 thereby giving highest degree of protection.

[English]

Prevention of River Erosion

2740. SHRI PRABODH PANDA: Will the Minister of WATER RESOURCES be pleased to state:

- whether the Union Government has failed to prevent erosion along the banks of river Farakka and the Ganga in the West Bengal;
 - (p) if so, the details and reasons therefor:

- (c) the steps taken by the Government to prevent erosion of the banks of these two rivers; and
 - (d) the achievement made there under so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No Sir.

- (b) Does not arise.
- (c) and (d) In order to check erosion on river Ganga, especially in districts of Malda and Murshidabad, the jurisdiction of the Farakka Barrage Project under the Ministry of Water Resources was extended 40 kin in the upstream and 80 km in the downstream of Farakka Barrage in 2005. The Farakka Barrage Project has undertaken anti-erosion works along the banks of river Ganga in its extended jurisdiction in 2005-06, and 2006-07, which have performed successfully. The Farakka Barrage Project has completed anti-erosion works on river Ganga in the critical reaches as per details given below:

A Malda District

- (i) Khaskol village near Pachanandapur: 9.3 km
- (ii) Village Simultala/Birnagar: 5.0 km

B Murshidabad District

- (i) Ram Rampur/Khodabandapur/Dhuliyan/other reaches: 9.185 km
- (ii) Moya: 2 km.

Tiger Reserves

- 2741. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government has proposed a compensation package for relocating villagers from the tiger reserves;
- (b) if so, the details of the compensation package proposed therefor;
- (c) the number of villages, in and around the twenty-eight tiger reserves, to be evacuated/compensated;
- (d) whether the National Tiger Conservation Authority in its recent meeting has discussed the relocation of hundreds of villages;

- (e) if so, the decisions arrived at the said meeting; and
 - (f) the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) Action has been taken for developing a model involuntary village relocation/rehabilitation package through a professional agency, fulfilling the requirements of the National Relief and Rehabilitation Policy. Simultaneously, the Wildlife Institute of India has been directed to assess the core areas of tiger reserves where village relocation has to be undertaken, in addition to other protected areas of the country within a timeframe.

(d) to (f) The issue of village relocation was discussed in the first meeting of the National Tiger Conservation Authority. It was decided that based on the finalised list of villages to be relocated, a schedule would be drawn up for working with the States to relocate such villages and allocate funds.

Conversion of Forest into Revenue Land

- 2742. SHRI MANORANJAN BHAKTA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether the Government has appealed to the Hon'ble Supreme Court to grant permission for converting forest land into revenue land for the resettlement of Tsunami victims in Andaman and Nicobar Islands;
- (b) if so, the reaction of the Hon'ble Supreme Court in this regard;
- (c) whether due to non-availability of revenue land in the islands, people have been displaced for want of housing sites; and
- (d) if so, the remedial measures the Government has taken/proposes to take to rehabilitate the Tsunami victims rendered homeless?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) No, Sir. The Central Government has not filed any such appeal before the Hon'ble Supreme Court.

(b) Does not arise.

- (c) No such report has been received by the Government.
- (d) A committee has been constituted to identify issues to the brought to the notice of the Hon'ble Supreme Court to look into the post-tsunami and earthquake impact on the population in the islands.

[Translation]

Water Level in Delhi

2743. SHRI RAMDAS ATHAWALE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether most of the water in Delhi supply is from the underground water sources;
- (b) if so, whether the underground water table has been rapidly declining in Delhi during the last few years;
- (c) whether any steps have been taken or proposed to be taken for recharging the water table in Delhi with the cooperation of 'WAPCO' or any other agency;
- (d) if so, the details of the funds allocated and utilised to raise the underground water table during the last three years till-date; and
 - (e) the success achieved therein?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) No, Sir. Majority of the water supply to the residents of Delhi is met from surface water sources. As per information available with the Central Ground Water Board (CGWB), 100 MGD of water supply to the city is met from ground water.

- (b) As per the ground water resource assessment of NCT, Delhi carried out jointly by CGWB and the State recently, seven out of nine districts of Delhi are over-exploited and have shown significant decline of more than 20 cm/yr in ground water level. These are South, Southwest, New Delhi, North-west, West, East and North-east districts.
- (c) to (e) There is no proposal for recharging the water table in Delhi with the cooperation of WAPCOS or any other agency. No funds have, therefore, been allocated for the purpose during the last three years. Water being a State subject, it is primarily the responsibility of the

concerned State Governments to take steps for recharging the water table in their respective States. However, Central Government has taken the following steps in this regard:-

- (i) During the IX Plan, CGWB have implemented successfully artificial recharge projects under the Central Sector Scheme for "Study of Recharge to Ground Water" in 27 States/UTs in the country. In NCT of Delhi, 16 projects were implemented under the above scheme. Impact assessment studies in respect of these projects have shown encouraging results including rise in water levels in some areas.
- (ii) Constitution of a Central Ground Water Authority under the Environment (Protection) Act, 1986 for regulation and control of ground water management and development. The Authority has notified 20 'overexploited' and 'critical' areas to regulate development of ground water resources in the country which include 3 areas in NCT of Delhi.
- (iii) Circulation of a Model Bill in the year 1970, which was re-circulated in 1992 and again in 1996 to all the States/ Union Territories to enable them to enact suitable legislation for regulation and control of ground water development. A revised Model Bill, 2005 to regulate and control the development and management of ground water has been again circulated to all the States/Union Territories. So far Andhra Pradesh, Kerala, Goa, Tamil Nadu, Lakshadweep, Pondicherry, West Bengal and Himachal Pradesh have enacted legislations on the lines of Model Bill.
- (iv) Circulation of Manual/Guidelines on Artificial Recharge of Ground Water to the States/Union Territories to enable them to formulate area specific artificial recharge schemes to check the declining trend of ground water levels.
- (v) Organisation of mass awareness programmes and training courses on rainwater harvesting and artificial recharge of ground water.
- (vi) All the States/UTs have been requested to provide water harvesting structures in buildings under their administrative control. In addition, Central Ministries/ Departments of Railways, Defence, Posts, Telecommunications, Central Public Works Department and National Highways Authority of India have been requested to provide roof top rain water harvesting structures in the buildings under their control. Response from the States/UTs viz. NCT. of Delhi, Tamil Nadu,

Andhra Pradesh, Gujarat, Kerala, Uttar Pradesh, Rajasthan, Punjab, Haryana, Maharashtra, Jharkhand, Himachal Pradesh, Karnataka, Nagaland, West Bengal, Meghalaya and Daman & Diu is positive.

- (vii) CGWB has provided technical guidance on rain water harvesting to more than 2500 agencies, including State Government agencies, educational institutions, private entrepreneurs and individuals including in NCT of Delhi.
- (viii) The Ministry of Urban Development & Poverty Alleviation, Government of India have amended Building Bye-laws, 1983, making provision for water harvesting through storing of water run-off including rain water in all new buildings on plots of 100 square meters and above in Delhi mandatory. Similarly, State Governments of Tamil Nadu, Andhra Pradesh, Gujarat, Haryana, Rajasthan, Kerala, Uttar Pradesh, Jaipur and Ludhiana Municipal Corporations have made roof top rain water harvesting mandatory in specified cases amending building bye-laws.
- (ix) The CGWB has also prepared a report entitled "Master Plan for Artificial Recharge to Ground Water", which envisages recharge of 36453 Million Cubic Meter volume of surplus monsoon runoff, through construction of 39.25 lakhs artificial recharge and roof top rain water harvesting structures.
- (x) Directions have been issued to Group Housing Societies, Institutes, Hotels, Industries, Farm Houses, etc., in the notified areas of Delhi, Faridabad, Gurgaon and Ghaziabad and other areas of NCT Delhi, where ground water table is below 8 metres from ground surface, to adopt rain water harvesting system.

In addition to above, the Government of NCT Delhi has started 'Jal Bhagidari' scheme in December, 2002 to promote rain water harvesting for augmentation of ground water recharge under which financial assistance to the extent of Rs. 50,000/- or 50% of the cost of the project is being given to registered RWAs/Co-operative Group Housing Societies/Schools/Educational Institutions and NGO buildings.

[English]

Urdu Channel

2744. SHRI L. RAJAGOPAL:

SHRI ASADUDDIN OWAISI:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether Doordarshan have recently launched an exclusive Urdu channel:
 - (b) if so, the airtime allocated to this channel;
 - (c) the details of content in the channel;
- (d) whether most of the cable operators are not showing the Urdu channel;
- (e) if so, whether the Government is considering any plan to make the broadcast of this channel compulsory for all cable operators; and
- (f) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) to (c) Prasar Bharati has informed that Doordarshan has recently launched an exclusive Urdu channel which contains programmes relating to culture, heritage, literature, entertainment, information and education etc. The airtime allocated to this channel is as under:

- (i) 7.00 a.m to 11.00 a.m.
- (ii) 12.30 p.m. to 4.00 p.m.
- (iii) 7.00 p.m. to 11.00 p.m.
- (d) to (f) As on date the Urdu channel has not been notified for compulsory transmission by cable operators in their networks. There is a suggestion to make Urdu channel compulsory for all cable operators to telecast. However no time frame can be given.

High Yielding Varieties of Seeds

2745. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of the High Yielding Varieties (HYV) of seeds developed by the Indian Council of Agricultural Research (ICAR) during the last one year;
- (b) whether the ICAR has been able to develop only a few varieties of HYV seeds as compared to other developed countries;
 - (c) if so, the reasons therefor; and
 - (d) the steps taken/proposed to be taken by the

Government to develop research activities to improve the quality of seeds in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA): (a) A total of 151 high vielding varieties have been developed during last one year. The details of varieties are given in the enclosed statement.

- (b) No. Sir.
- (c) Question does not arise.
- (d) The Indian Council of Agricultural Research (ICAR) Institutes, National Research Centres, All India Coordinated Research Projects and Network Projects of different crops have the research programmes for developing high yielding and resistant varieties to biotic and abiotic stresses. The Govt. of India has taken following steps to improve the quality of seeds:-

The breeder seed production is the mandate of Indian Council of Agricultural Research (ICAR) which was executed by launching AICRP-NSP (Crops) since 1979-80. In X Plan period the project is operating at 35 Breeder Seed Production (BSP) centers and 23 Seed Technology Research (STR) centers in different ICAR institutes and SAUs across the country with a total financial outlay of 37.0389 crores.

The following new initiatives have been taken:-

- The National Seed Project (Crops) has been upgraded as Directorate of Seed Research to coordinate all research projects as well as monitor the projects concerning seed programmes of field crops.
- A new project in respect of "Seed production in Agricultural Crops and Fisheries" with an outlay of Rs.198.90 crores has been sanctioned for two years (2005-06 to 2006-07) of X Five Year Plan. The project would accelerate the supply of quality basic/breeder seed of parental lines, open pollinated varieties and planting material to all agencies including private sector. Further, there is no agency for supply the fish seed in the country and ICAR has strengthened its efforts in meeting the needs of high growth in fisheries and supply the fish seed also to farmers of the country.
- III. On the basis of the project proposals revolving fund is provided to different ICAR's institutes, SAUs, KVK and Public sector etc. for producing the quality breeder seed from A.P. Cess Fund.

Statement

DECEMBER 11, 2006

SI. No.	Crop Group	Crop	Nos.	Varieties
1	2	3	4	5
A.	Field Crops			
	Food & Fodder Crops	Rice	11	Sugandhamati, Pusa Sugandh 5, Richa, Suruchi (Hybrid), Rajendra sweta, Lunglinaphou, Bhogawati, Kadamba, Pant Sankar Dhan 3, Pant Sugandha Dhan 17, NDR 2026.
		Wheat	16	HD 2864, MACS 6145, SKW 196, PDW 291, HI 8627, NDB 1173, K 9423 (Unnat Halna), HD 2851(Pusa Vishesh), WR 544 (Pusa gold), PBW 509, Raj 6560 (durum wheat) Raj 4037, VL 746 (Kailash), HS 342 (Mansarovar), SWL 8 (Singchen), NW 1067, VL 802.
		Barley	3	NBL 4 (Nurboo), NBL 11, (Sindhu) VL Jau 56.
		Maize	11	Pratap Composite Makka 4, Pusa Early Hybric 5, Pragati, deccan Hyb. 115, PRO 345, JKMH

to Questions

1	2	3	4	5
				6802, BIO 9682, Pratap Maize, Hybrid 1, Vivek comp Maize I,Com. Girija, Comp. Sharadhamani.
		Finger Millet	1	GPU-48
		Foxtail Millet	1	TNAU186
		Grain Amaranth	1	BG8-2
		Buck Wheat	2	Shimla B-1, Sangla B-1
	Forage Crops	Cowpea	3	UPC 638, Anjan Grass: Bundel Anajan 3
		Berseem	1	BL180
		Oat	3	Bundel Jai 2001-03, Bundel Jai 99-01, RO 19
	Oilseed Crops	Sunflower	1	DRSH-1
		Safflower	5	JSF-99, NARI-H-15, PBNS-12, MRSA-121, PBNS-40
		Castor	2	DCH-519, Sagar-Shakti
		Groundnut	3	GG 8(J 53),GG 16,TG 38 B
		Sesame	3	CST 2001-3, PKDS 11, OSC 24-95-2-1-3
		Niger	3	JNS 26, JNS 18, IGPN 9628
		Soybean	3	Pusa 98-14, JS 95-60, RKS-18 (Pratap Soya-2)
		Linseed	2	Sharda (LMS 4-27), LMS 9-2K
		Rapeseed & Mustard	4	NRCDR-2, LET 17, RGN-73, GSC-6(OCN-3)
	Pulse Crops	Chickpea	3	Pusa 547, Rajas (Phule G 9425 - 9), BGD 128
		Pigeonpea	3	NDA99-6, Pusa 2002-2, JKM 189
		Mungbean	2	HUM 16, NDM97-1
		Lentil	1	VL Masur 507
		Fieldpea	1	IPFD 1-10
		Cowpea	1	CO (CP) 7
		Horsegram	1	Pratap Kulthi 1
		Mothbean	1	CAZRI Moth 3
	Commercial Crops	Cotton	4	AKA 8, AKH 8828, CIS A 310 and CSHH-238
		Jute & Allied Fibres	1	Mesta Variety GR 27
		Sugarcane	1	CoC 01061
		Tobacco	6	Kanthi, Hemadri, Siri, Abirami Kaviri and Bhairavi
В.	Horticultural Crops			
	Vegetable crops	Brinjal	1	HABL-1

2	3	4	5
	Onion	2	L-28, HOS -1
	Muskmelon	1	IVMM-3
	Ash gourd	2	PAG-72, IVAG-90
	Sponge gourd	1	KSG-14
	Carrot	1	SKAUC-50
	Potato	3	Kufri Surya, Kufri Chisona, Kufri Himalin
Tuber crops	Cassava	3	Sree jaya, Sree Vijaya, Sree Prakash
	Sweet potato	3	IGSP-4, IGSP-17, RNSP-3
	Taro	5	PKS-1, RNCA-1, BK Col-2, Sonajuli, Jhankri
	Bunda	2	NDB-21,NDB-03
	Elephant foot yam	1	NDA-9
Mushrooms	Hybrid button mushroom	1	Agaricus bisporus
Fruits	Banana	1	Udhayam
Plantation crops	Arecanut -	1	VTL-12
	Cashew	1	Bhaskara
	Oil palm	2	Palode-1, Palode-2
Spice crops	Cumin	3	RZ-23, Gujrat Cumin-4, RZ- 341
	Fenugreek	3	Gujrat Methi-2, RMt-351, RMt-305
	Coriander	4	Sudha, Hissar Surabhi, RCr-480, DH-246
	Fennel	1	RF-178
	Black pepper	3	IISR Thevam, IISR Girimunda, IISR Malabar Excel
	Turmeric	2	IISR Alleppey Supreme, IISR Kedaram

MR. SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.32 hrs.

The Lok Sabha then adjourned till Twelve of the clock.

12.00 hrs.

The Lok Sabha reassembled at Twelve of the Clock

(MR. SPEAKER in the Chair)

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr.

Speaker, we had raised an issue in the morning. ...(Interruptions)

MR. SPEAKER: I will give you the opportunity later on.

...(Interruptions)

PAPERS LAID ON THE TABLE

12:00½ hrs.

[English]

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2005-2006.

[Placed in Library, See No. L.T. 5288/06]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): I beg to lay on the Table —

- (ii) A copy of the Cable Television Networks (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 459 (E) in Gazette of India dated the 3rd August, 2006 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.
- (iii) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 5289/06]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006, alongwith Audited Accounts, under section (31) of the Prasar Bharati (Broadcasting Corporation of India), Act, 1990.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2005-2006.

[Placed in Library, See No. L.T. 5290/06]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5291/06]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): I beg to lay on the Table —

(1) A copy of the Notification No. S.O. 1914 (E) (Hindi and English versions) published in Gazette of India dated the 8th November, 2006, specifying the trades mentioned therein as designated trades for the purposes of the Apprentices Act, 1961 issued under Section 2 of the said Act.

[Placed in Library, See No. L.T. 5292/06]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2004-2005, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. L.T. 5293/06]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 5294/06]

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR):- On behalf of my colleague, Shri Kantilal Bhuria, I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006.
 - (ii) Annual Report of Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5295/06]

- (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Ltd., Bhubaneshwar, for the year 2000-2001.
 - (ii) Annual Report of Orissa Agro Industries Corporation Ltd., Bhubaneswar, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (b) of (1) above.

[Placed in Library, See No. L.T. 5296/06]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2005 - 2006.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2005-2006, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5297/06]

- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5298/06]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): On behalf of my colleague, Shri Taslimuddin, I beg to lay on the Table a copy of the Removal of (Licensing requirements, Stock limits and movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1373 (E) in Gazette of India dated the 29th August, 2006 under sub-section (6) of section 3 of the Essential Commodities Act. 1955.

[Placed in Library, See No. L.T. 5299/06]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. XLVIII Third Session, 1992

[Placed in Library, See No. L.T. 5300/06]

2. Statement No. XXXVII Eleventh Session, 1994

[Placed in Library, See No. L.T. 5301/06]

3. Statement No. XVI Fifteenth Session, 1995

[Placed in Library, See No. L.T. 5302/06]

289

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ELEVENTH LOK SABHA

Statement No. XXXII Third Session, 1996
 [Placed in Library, See No. L.T. 5303/06]

TWELFTH LOK SABHA

Statement No. XXXII Third Session, 1998
 [Placed in Library, See No. L.T. 5304/06]

THIRTEENTH LOK SABHA

- Statement No. XXXVI Second Session 1999
 [Placed in Library, See No. L.T. 5305/06]
- Statement No. XXXVII Third Session, 2000
 [Placed in Library, See No. L.T. 5306/06]
- Statement No. XXX Fifth Session, 2000
 [Placed in Library, See No. L.T. 5307/06]
- Statement No. XL Sixth Session, 2001
 [Placed in Library, See No. L.T. 5308/06]
- 10. Statement No. XXVIII Seventh Session, 2001
 [Placed in Library, See No. L.T. 5309/06]
- 11. Statement No. XXV Eighth Session, 2001
 [Placed in Library, See No. L.T. 5310/06]
- 12. Statement No. XXIII Ninth Session, 2002
 [Placed in Library, See No. L.T. 5311/06]
- 13. Statement No. XX Tenth Session, 2002

 [Placed in Library, See No. L.T. 5312/06]
- 14. Statement No. XVIII Eleventh Session, 2002
 - [Placed in Library, See No. L.T. 5313/06]

[Placed in Library, See No. L.T. 5314/06]

[Placed in Library, See No. L.T. 5315/06]

- 15. Statement No. XVI Twelfth Session, 2003
- 16. Statement No. XIII Thirteenth Session, 2003

17. Statement No. XII Fourteenth Session, 2003

[Placed in Library, See No. L.T. 5316/06]

FOURTEENTH LOK SABHA

18. Statement No. X Second Session, 2004

[Placed in Library, See No. L.T. 5317/06]

19. Statement No. VIII Third Session, 2004

[Placed in Library, See No. L.T. 5318/06]

20. Statement No. VI Fourth Session, 2005

[Placed in Library, See No. L.T. 5319/06]

21. Statement No. V Fifth Session, 2005

[Placed in Library, See No. L.T. 5320/06]

22. Statement No. IV Sixth Session, 2005

[Placed in Library, See No. L.T. 5321/06]

23. Statement No. III Seventh Session, 2006

[Placed in Library, See No. L.T. 5322/06]

24. Statement No. I Eighth Session, 2006

[Placed in Library, See No. L.T. 5323/06]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2005-2006.

[Placed in Library, See No. L.T. 5324/06]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Amendment

Rules, 2006 published in Notification No. G.S.R 464 (E) in Gazette of India dated the 7th August, 2006.

DECEMBER 11, 2006

(ii) The Noise Pollution (Regulation and Control) Amendment Rules, 2006 published in Notification No. S.O. 1569 (E) in Gazette of India dated the 19th September, 2006.

[Placed in Library, See No. L.T. 5325/06]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O. 1639 (E) published in Gazette of India dated the 29th September, 2006 making certain amendments in the Notification No. S.O. 671 (E) dated 30th September, 1996.
 - (ii) The 2-T Oil (Regulation of Supply and Distribution) Amendment Order, 2006 published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 17th November, 2006.

[Placed in Library, See No. L.T. 5326/06]

(4) A copy of the Notification No 1533 (E) (Hindi and English versions) published in Gazette of India dated the 14th September, 2006, directing that from 14th September, 2006 the require construction of new projects or activities or the expansion or modernization of existing projects or activities mentioned therein shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or the State Level Environment Impact Assessment Authority, constituted under the Environment (Protection) Act, 1986, issued under section 3 of the said Act.

[Placed in Library, See No. L.T. 5327/06]

(5) A copy of the Notification No. S.O. 1402 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 appointing the 4th day of September, 2006 as the date on which provisions of the Wild Life (Protection) Amendment Act, 2006, shall come into force, issued under section 1 of the said Act.

[Placed in Library, See No. L.T. 5328/06]

(6) A copy of the Notification No. S.O. 1403 (E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2006 constituting the National Tiger Conservation Authority to exercise the powers conferred on, and to perform the functions assigned to it under the Wild Life (Protection) Act, 1972, consisting of the members mentioned therein, for a period of three years with effect from the 4th September, 2006, issued under section 38L of the said Act.

[Placed in Library, See No. L.T. 5329/06]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Wild Life (Protection) Act, 1972:-
 - (i) The National Tiger Conservation Authority (Salaries, Allowances and other Conditions of Appointment) Rules, 2006, published in Notification No. G.S.R. 661 (E) in Gazette of India dated the 25th October, 2006.
 - (ii) The National Tiger Conservation Authority (Qualification and Experience of Experts or Professional Members) Rules, 2006, published in Notification No. G.S.R. 662 (E) in Gazette of India dated the 25th October, 2006.

[Placed in Library, See No. L.T. 5330/06]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): I beg to lay on the Table --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the MSTC Limited, Kolkata, and its subsidiaries for the year 2005-2006.
 - (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiaries for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5331/06]

(b) (i) Review by the Government of the

294

working of the Steel Authority of India Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5332/06]

- (c) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. 5333/06]

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to informed the Lok Sabha that the Rajya Sabha at its sitting held on the 7th December, 2006 agreed without any amendment to the Uttaranchal (Alteration of Name) Bill, 2006 which was passed by the Lok Sabha at its sitting held on the 5th December, 2006."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.5 Bill, 2006, which was passed by the Lok Sabha at its sitting held on the 5th December, 2006 and

transmitted to the Raiva Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to return herewith the Appropriation (Railways) No.6 Bill, 2006, which was passed by the Lok Sabha at its sitting held on the 5th December, 2006 and transmitted to the Raiva Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04¼ hrs.

COMMITTEE ON EMPOWERMENT OF WOMEN

Ninth Report

[English]

SHRIMATI KRISHNA TIRATH (Karol Bagh): I beg to present the Ninth Report (Hindi and English versions) of the Committee on Empowerment of Women (2006-07) on the Action Taken by the Government on the recommendations contained in the Fourth Report of the Committee (Fourteenth Lok Sabha) on the subject Working Conditions of Women in Handloom Sector'.

12.031/2 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Fifteenth Report

[English]

SHRI RUPCHAND PAL (Hooghly): I beg to present the Fifteenth Report (Hindi and English Versions) of the Committee on Public Undertakings on Coal India Limited.

[Translation]

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, I had mentioned that the hon'ble Prime Minister should appologise. ...(Interruptions)

[English]

Committee on

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, the hon. Prime Minister spoke the voice of the nation. ...(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: The hon'ble Prime Minister should come here and appologise. Muslims ...(Interruptions) It is an injustice to the poor. ...(Interruptions) What he has said would be disasterous for the nation. ...(Interruptions)

12.03 ¾ hrs.

(At this stage Shri Somabhai G. Patel and some other hon. Members came and stood on the floor near the Table)

[English]

MR. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.04 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(SHRI BALASAHEB VIKHE PATIL in the Chair)

(Translation)

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Chairman, Sir, since morning, we are requesting that the

statement given by hon'ble Prime Minister during the meeting of NDC. ...(Interruptions)

[English]

MR. CHAIRMAN: Nothing will go on record if everybody speaks.

(Interruptions)...*

MR. CHAIRMAN: Kindly sit down.

...(Interruptions)

MR. CHAIRMAN: Kindly sit down. Nothing will go on record.

(Interruptions)...*

14.01/2 hrs.

(At this stage Shri Somabhai G. Patel and some other hon, Members came and stood on the floor near the Table)

MR. CHAIRMAN: Kindly go to your seats.

...(Interruptions)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)...*

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow, the 12th December, 2006 at 11 a.m.

14.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 12, 2006/Agrahayana 21,1928 (Saka).

^{*}Not recorded

ANNEXURE-I							
Mombor wico	ladov to	Starrad	Overtions				

	Member-wise Index to Starred Questions			Shri Singh, Ganesh	265	
SI. N	o.Member's Name	Question Number	27.	Shri Singh, Rakesh	267	
1	2	3	28.	Shri Surendran, Chengara	267	
1.	Shri Adsul, Anandrao Vithoba	281	29.	Shri Tripathi, Chandra Mani	279	
2.	Shri Ajay Kumar, S.	270	30.	Shri Verma, Ravi Prakash	281	
3.	Shri Athawale, Ramdas	280	31.	Shri Yerrannaidu, Kinjarapu	278	
4.	Shri Bhadana, Avtar Singh	269		Member-wise Index to Unstarred	Questions	
			Si. N	o.Member's Name Q	Question Number	
5.	Shri Chakraborty, Ajoy	264	1	2	3	
6.	Shri Chowdhury, Adhir	274	1.	Shri "Baba", K.C. Singh	2730	
7.	Smt. Deo, Sangeeta Kumari Sing	h 262	2.	Shri Adsul, Anandrao Vithoba	2632, 2700,	
8.	Shri Gehlot, Thawarchand	271			2723, 2745	
•			3.	Dr. Agarwal, Dhirendra	2627, 2647,	
9.	Shri Jha, Raghunath	275	.		2694	
10.	Shri Jindal, Naveen	277	4.	Shri Argal, Ashok	2693	
11.	Shri Kumar, Nikhil	277	5.	Shri Athawale, Ramdas	2610, 2699,	
12.	Shri Kumar, Virendra	272			2729, 2743	
13.	Shri Mahato, Sunil Kumar	262	6.	Shri Barad, Jasubhai Dhanabhai	2605, 2654, 2687, 2704	
14.	Shri Mehta, Bhubneshwar Prasac	d 266	7.	Shri Barman, Hiten	2621	
4-	D. Michael Deiseh	269	7.	Siii Baillian, Fileii	2021	
15.	Dr. Mishra, Rajesh	203	8.	Shri Barman, Ranen	2607	
16.	Shri Owaisi, Asaduddin	268	•	Chri Bayla Jacahim	2620, 2683,	
	Ot : Batal Hambhai Ambalai	263	9.	Shri Baxla, Joachim	2721	
17.	Shri Patel, Jivabhai Ambalal	203				
18.	Smt. Pateriya, Neeta	272	10.	Shri Bhadana, Avtar Singh	2684	
19.	Shri Ponnuswamy, E.	264	11.	Shri Bhakta, Manoranjan	2626, 2702,	
	Ot : Durkha Carach Brokhokor	270			2719, 2742	
20.	Shri Prabhu, Suresh Prabhakar	270	12.	Shri Bishnoi, Jaswant Singh	2623, 2676,	
21.	Shri Prasad, Harikewal	263		•	2692	
22.	Shri Ramakrishna, Badiga	276	13.	Shri Chakrabortty, Swadesh	2601, 2707	
23.	Shri Scindia, Jyotiraditya M.	279	14.	Shri Charenamei, Mani	2665	
24.	Shri Shakya, Raghuraj Singh	273	15.	Shri Chaure, Bapu Hari	2602, 2640,	
25.	Shri Siddeswara, G.M.	274			2691	

	2	3	.	1	2	3
6.	Shri Chavda, Harisinh	2648,	2680	41.	Smt. Laxman, Susheela Bangaru	2630
7.	Dr. Chinta Mohan	2686,	2738	42.	Shri Madam, Vikrambhai Arjanbha	i 2654, 2687
8.	Shri Chowdhury, Adhir	2677, 2712	2690,	43.	Smt. Madhavraj, Manorama	2660
9.	Smt. Deo, Sangeeta Kumari Singh			44.	Shri Mahato, Sunil Kumar	2680
0.	Shri Dhotre, Sanjay	2640		45.	Smt. Maheshwari, Kiran	2688
1.	Shri Gadhavi, P.S.	2687		46.	Shri Mahtab, B.	2668
2.	Shri Gaikwad, Eknath M.		2737	47.	Shri Mahto, Tek Lal	2636
3 .	Shri Gamang, Giridhar	2622	2131	48.	Smt. Mane, Nivedita	2669, 2737
3. 4.	Smt. Gawali, Bhavana P.	2640.	2601	49.	Dr. Manoj, K.S	2667
 5.	Shri Gohain, Raien	2642	2031	50 .	Shri Masood, Rasheed	2625, 2701
:5. :6.	Shri Gonam, riajen Shri Harsha Kumar, G.V.	2634		51.	Shri Meghwal, Kailash	2612
	·	2655		52.	Shri Moghe, Krishna Murari	2643, 2693
7.	Ch. Hassan, Munawar		0004	53.	Shri Mohite, Subodh	2609
28.	Shri Jha, Raghunath	•	2684, 2730	54.	Shri Moorthy, A.K.	2608
9.	Shri Jindal, Naveen	2603,	2673	55.	Shri Murmu, Hemial	2642
30 .	Shri Jogi, Ajit	2641		56.	Smt. Nayak, Archana	2656
31.	Shri Karunakaran, P.	2639		57.	Shri Nizamuddin, G.	2662, 2666
32.	Shri Khaire, Chandrakant	•	2682,	58.	Shri Oram, Jual	2653
		2714		59.	Shri Owaisi, Asaduddin	2671, 2708
3.	Shri Khan, Sunil	•	2689	60.	Shri Pallani Shamy, K.C.	2675
14.	Shri Khanna, Avinash Rai	2645		61.	Shri Panda, Prabodh	2628, 2740
35.	Shri Kharventhan, S.K.	2604, 2675	2672,	62.	Shri Parste, Dalpat Singh	2607, 268
36.	Shri Koshal, Raghuveer Singh	2614		63	Shri Patel, Kishanbhai V.	2624, 2678
37.	Shri Krishna, Vijoy		2705,			2710, 2725 2735
00	Shri Kumar, Shailendra	2722	, 2 69 8	64.	Smt. Pateriya, Neeta	2681, 2739
38. 39.	Shri Kunnur, Manjunath	2633		65.	Shri Pathak, Brajesh	2651, 2697
J .	Smi Rumui, wanjenau	2000				2716, 2728

Annexure-I

ŀ	2	3	1	2	3
66.	Shri Patle, Shishupal N.	2640	87.	Prof Shiwankar, Mahadeorao	2640, 2657
7 .	Shri Prabhu, Suresh Prabhakar	2674, 2709, 2724, 2732	88.	Shri Siddeswara, G.M.	2613, 2647, 2672, 2720
8.	Shri Pradhan, Dharmendra	2617	89.	Shri Singh, Chandra Bhushan	2736
9.	Shri Prasad, Harikewal	2679	90.	Shri Singh, Chandrabhan	2615
0.	Shri Prasad, Lalmani	2664	91.	Shri Singh, Prabhunath	2670
1.	Shri Radhakrishnan, Varkala	2651	92.	Shri Singh, Rewati Raman	2630
2.	Shri Rajagopal, L.	2611, 2695, 2715, 2727, 2744	93.	Shri Singh, Sugrib	2624, 2649, 2678, 2710, 2725
3.	Prof. Ramadass, M.	2686	94.	Shri Singh, Uday	2690, 2736
4.	Shri Rana, Kashiram	2648	95.	Shri Singh, Rajiv Ranjan "Lalan"	2686
5.	Shri Rao, Rayapati Sambasiva	2662, 2706	96.	Shri Sugavanam, E.G.	2718
6.	Shri Rathod, Haribhau	2619	97.	Shri Suman, Ramji Lal	2738
7.	Shri Reddy, G. Karunakara	2606, 2658	98.	Smt. Thakkar, Jayaben B.	2687, 2729
8.	Shri Reddy, M. Raja Mohan	2627, 2640	99.	Shri Thummar, V K.	2627, 2647
9.	Shri Reddy, M Sreenivasulu	2631	100.	Shri Tripathy, Braja Kishore	2659
0.	Shri Reddy, Suravaram Sudhakar	2646, 2662	101.	Shri Vallabhaneni, Balashowry	2690
1.	Shri Saroj, D.P.	2650, 2696	102.	Shri Varma, Ratilal Kalidas	2654, 2687
2.	Shri Satpathy, Tathagata	2618	103.	Shri Verma, Bhanu Pratap Singh	2606
3.	Shri Scindia, Jyotiraditya M.	2629, 2717	104.	Shri Verma, Ravi Prakash	2632, 2663, 2700, 2723
4.	Shri Shakya, Raghuraj Singh	2688, 2711, 2726	105.	Shri Yadav, Anjan Kumar M.	2635
5.	Shri Shivajirao, Adhalrao Patil	2632, 2663,	106.	Shri Yadav, Giridhari	2635, 2694
		2731, 2734, 2741	107.	Shri Yadav, Kailash Nath Singh	2657
6.	Shri Shivanna, M.	2652, 2703	108.	Shri Yadav, Mitrasen	2644

ANNEXURE-II

Ministry-wise Index to Starred Questions

Agriculture 263, 265, 267, 279, 280

Chemicals and Fertilizers

Consumer Affairs, Food and Public Distribution 269,271,275,276

Environment and Forests 268, 270, 272, 277

Information and Broadcasting 266

Labour and Employment 273, 281

Parliamentary Affairs

Steel 264

Water Resources 262, 274, 278

Ministry-wise Index to Unstarred Questions

Agriculture 2602, 2603, 2606, 2609, 2613, 2619, 2645, 2649,

2652, 2656, 2657, 2659, 2664, 2673, 2675, 2681, 2695, 2702, 2708, 2711, 2713, 2717, 2718, 2722,

2723, 2730, 2731, 2734, 2736, 2737, 2745

Chemicals and Fertilizers 2611, 2636, 2655, 2677, 2689

Consumer Affairs, Food and Public Distribution 2604, 2610, 2614, 2616, 2624, 2634, 2640, 2641,

2644, 2650, 2653, 2658, 2668, 2683, 2696, 2705,

2710, 2720

Environment and Forests 2605, 2607, 2608, 2615, 2617, 2618, 2620, 2621,

2625, 2626, 2627, 2628, 2629, 2630, 2633, 2643, 2661, 2662, 2665, 2669, 2670, 2674, 2679, 2684, 2692, 2701, 2703, 2709, 2716, 2721, 2724, 2726,

2729, 2732, 2739, 2734, 2742

Information and Broadcasting 2612, 2635, 2648, 2663, 2680, 2694, 2712, 2714,

2715, 2727, 2728, 2733, 2744

Labour and Employment 2601, 2623, 2632, 2637, 2638, 2639, 2647, 2648,

2651, 2654, 2667, 2672, 2676, 2685 2687, 2699,

2704, 2707, 2719, 2725, 2735

Parliamentary Affairs

Steel . 2678, 2688

Water Resources 2622, 2631, 2642, 2660, 2666, 2671, 2682, 2686,

2690, 2691, 2693, 2697, 2698, 2700, 2706, 2738,

2740, 2743

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